

JOINT COMMITTEE REPORT

IN

ORIGINAL APPLICATION NO. 110/2023(WZ)**MSH SHEIKH, PRESIDENT - BWRC VS. STATE OF GUJARAT**

(Joint committee report based on Hon'ble National Green Tribunal (NGT), Western Bench,
Pune passed an order dated 09.10.2023)



**Collector Office
Surat**



**Central Pollution Control Board
Regional Directorate
Vadodara**



**Gujarat Pollution Control Board
Regional Office
Surat**

January-2024

Index

Sr. No.	Title	Page No.
1	Background	1
2	Brief about the matter o. A. No. 362 of 2019	2
3	Parawise Comment of Committee	4 & 23
4	Conclusion	30

List of Annexures

Annexure No.	Details	Page no.
Annexure-1	M/s Praharit Pigment LLP representation submission Dated: 07-11-2023	32
Annexure-2	M/s Praharit Pigment LLP representation submission Dated: 15-12-2023 (Similar representation received via email dated:27-11-2023)	150
Annexure-3	Attendees present during physical hearing on 03-01-2024	157
Annexure-4	GPCB Directions issued to M/s Praharit Pigment LLP on 28- 09-2019 & 02-10-2019)	158
Annexure- 5	Memorandum of Understanding(MoU) submitted by M/s Praharit Pigment LLP for Spent HCL	162

JOINT COMMITTEE REPORT W.R.T. COMPLIANCE OF HON'BLE NGT ORDER IN THE MATTER OF MSH SHEIKH V/s STATE OF GUJARAT

1.0 Background

Hon'ble National Green Tribunal (NGT), Western Bench, Pune passed an order dated 09.10.2023 in the matter Original Application No. 110 of 2023 in compliance with the order dated 17.05.2023 of Hon'ble Apex Court in Civil Appeal No.8249 of 2019, I.A. No.207/2023(WZ) therein to implead Praharit Pigments LLP as one of the respondents in the matter OA 110 of 2023.

As per paragraph 04 of the above order, it is mentioned that,

"In compliance with the above-mentioned order of Hon'ble Apex Court, we direct the Joint Committee, which was constituted by this Tribunal's order dated 09.05.2019, which comprised District Magistrate- Surat, Gujarat Pollution Control Board (GPCB) and Central Pollution Control Board (CPCB) to look into the matter and take appropriate action in accordance with law. Now, we again direct the said Committee to give hearing to the newly impleaded respondent No.3 and thereafter, submit its report before us, within a period of six weeks. Hearing, which shall be given to the respondent No.3, shall include all the aspects."

Accordingly, in compliance with the order of Hon'ble NGT, GPCB has requested respondent no.03 (M/s Praharit Pigments LLP) to submit their representation before the joint committee comprising *District Magistrate- Surat, Gujarat Pollution Control Board (GPCB) and Central Pollution Control Board (CPCB) vide letter Dated:06-11-2023. Respondent no.03 has submitted representation vide letter dated 07-11-2023 (Annexure I). The committee convened a meeting dated: 10-11-2023 after reviewing the representation, Respondent no.03 again asked for clear pointwise representation vide email dated:17-11-2023, in response unit has submitted additional details vide letter dated: 27-11-2023 & Email dated: 15-12-2023 (Annexure II).*

Further, In person hearing of respondent:03 was convened before the joint committee on 03.01.2024 at GPCB Gandhinagar. The attendees present during personal hearing of respondent 03 at GPCB is attached as **Annexure III**. During hearing respondent no. 03 has not produced any additional documents but explained written submission before committee, which was earlier submitted.

A BRIEF ABOUT THE MATTER O. A. NO. 362 OF 2019

Hon'ble NGT principle bench in the matter O. A. No. 362 of 2019 (MSH Sheikh, President Brackish Water Research Center (BWRC) V/s State of Gujarat) passed an order dated 09.05.2019 and constituted a joint committee comprising member from District Magistrate Surat, GPCB, CPCB. The matter is regarding illegal disposal of waste into the Creek of Surat, Ankleshwar and Vapi referring to the illegal disposal of hazardous wastes in the Creek of Surat i.e. natural drain - Chalthan Khadi and subsequent death of two persons on account of inhalation of toxic gases on 09.02.2019. The joint committee has prepared report based on the available records of the accident and submitted report to Hon'ble NGT and Hon'ble Ret. Justice B. C. Patel as per the order.

The detailed report submitted by the joint committee is already in records of Hon'ble NGT. As per the report submitted by the Joint Committee, the News on incident of collapse of three people that has occurred at Chalthan Khadi near Gokuldham society of Tantithaiya village probably due to inhalation of toxic gases on 09th February, 2019 at early morning hours was communicated by the police inspector, Kadodara GIDC police station to GPCB. As per police record, The incident took place when the night patrol PCR van was on duty found that three people in unconscious stage and an abandoned vehicle with registration number GJ-02, Z-7927 was observed in that location, which was brought for disposal of wastes. Soon after, three unconscious people were shifted to a hospital and later in hospital two of them i.e. Shri Bhagwanbhai Revabhai Bharvad and Shri Bharatbhai Meghabhai Sathiya were declared dead.

In compliance with the order dated 26.09.2019 of Hon'ble NGT, GPCB has issued direction under section 5 under Environment (Protection) Act, 1986 for violation of Hazardous &

other Waste (Management & Transboundary Movement) Rules, 2016 Dated 28.09.2019 and 02.10.2019. Copy of both the directions are attached as **Annexure IV**.

M/s Prahari Pigment LLP has filed civil Appeal No.8249 of 2019 before Hon'ble Apex Court to set aside the order dated 26.09.2019 of Hon'ble NGT. Hon'ble Apex Court vide order dated 21.10.2019 has stayed the impugned order. Subsequently Hon'ble Apex Court vide order dated 17.05.2023 remitted back to the NGT to implead Prahari Pigments LLP as one of the respondents.

The joint committee has noted the submissions & examined the records submitted by respondent 03, referred earlier report submitted before Hon'ble NGT in the said matter, prevailing rules and guidelines prepared by MoEF&CC, CPCB, GPCB from time to time etc. and para wise comment on the submission of Respondent 03 is provided in subsequent paragraphs of the report.

Sr. No.	Industry Submission (Annexure I and Annexure II)	Committee Comments
1.	<p><i>On 29.04.2017, M/s Praharit Pigments LLP applied for and subsequently obtained an Environmental Clearance from the State Level Environment Impact Assessment Authority, Gujarat to set up a Synthetic Organic Chemicals manufacturing plant at Plot No. 38/11, Jhagadia GIDC, Ta. Jhagadia, Dist. Bharuch. A copy of the Environmental Clearance dated 29.04.2017 issued by the State Level Environment Impact Assessment Authority, Gujarat is hereto annexed and marked as <u>ANNEXURE -R-1</u>.</i></p>	<p>The industry has obtained EC for manufacturing of Pigment Green-7/Pigment Green-36 = 150 MT/M, Pigment Blue = 100 MT/M, Pigment alpha blue 15.0 & 15.1= 15 MT/M. one of the specific conditions (no.:05) stipulated in EC regarding Hazardous waste management, “Entire quantity of (1) spent sulphuric acid 25-30 % = 450 MT/M, (2) Spent HCl (20-25 %) /Spent HBr (22-25 %)= 120 MT/M,(3) Copper Sulphate = 8.25 MT/M and (4) Aluminium Chloride = 255 MT/M or Aluminium Hydroxide 157.5 MT/M shall be sold out to GPCB authorised end users who are authorized to receive the waste stream as a raw material as per the hazardous and other wastes (Management and Transboundary movement) Rules, 2016 after obtaining prior permission from CPCB/SPCB/PCC.”</p> <p>Thus, as per EC the Spent HCl is specified and categorised as Hazardous Waste and it is to be sold out to GPCB authorised end users.</p>
2.	<p><i>M/s Praharit Pigments LLP, thereafter, obtained a Consent to Establish (NOC) bearing Ref. No. CTE No. 91503 for the aforesaid plant under Sec. 25 of the Water Act, 1974 and Sec. 21 of the Air Act, 1981 from the Gujarat Pollution Control Board (“GPCB”) which is valid until 02.11.2024. <u>ANNEXURE -R-2</u>.</i></p>	<p>The industry has obtained CTE for manufacturing Pigment Green-7/Pigment Green-36 = 150 MT/M, Pigment Blue = 100 MT/M, Pigment alpha blue 15.0 & 15.1= 15 MT/M valid up to 02/11/2024 Condition no.: H of CTE states “Entire quantity of (1) Spent sulphuric acid 25-30 % = 450 MT/M, (2) Spent HCl (20-25 %) /Spent HBr (22-25 %)= 120 MT/M,(3) Copper Sulphate 8.25 MT/M and (4) Aluminium Chloride = 255</p>

		<p>MT/M or Aluminium Hydroxide 157.5 MT/M shall be sold out to GPCB authorised end users who are authorized to receive the waste stream as a raw material as per the hazardous and other wastes (Management and Transboundary movement) Rules, 2016 after obtaining prior permission from CPCB/SPCB”</p> <p>Thus, as per CTE issued by GPCB the spent HCl was specified and categorised as Hazardous Waste and it is mentioned that such waste shall be sold out to GPCB authorised end users after obtaining permission from concerned authority.</p>
3.	<p><i>On 20.12.2018, the M/s Praharit Pigments LLP obtained a Consolidated Consent and Authorization (CC&A) bearing CCA No. AWH 97707 to operate the aforesaid plant from the GPCB which is valid until 04.12.2023. A copy of the Consolidated Consent and Authorization (CC&A) dated 20.12.2018 bearing CCA No. AWH 97707 issued by the Gujarat Pollution Control Board is hereto annexed and marked as <u>ANNEXURE -R-3</u>.</i></p>	<p>During CCA application, the unit has requested to consider Spent HCl & other similar materials as By- product. Unit has also submitted notarised MoU for management Spent HCl = 120 MT/M with M/s Shree Ganesh remedies Limited, GIDC Ankleshwar with CCA Application. (Date of MoU:15-09-2018). (Annexure-V)</p> <p>GPCB based on submission, issued spent HCL & other material generated from mfg. process in by-product list with Specific Condition stated “a. <i>Unit shall submit analysis report of MoEF & CC accredited Lab to prove that by –product mentioned in CCA is not having Contamination more than specified limit as per waste specified in schedule-II of Hazardous waste Rules-2016. Otherwise unit shall consider those items as hazardous wastes and manage as per the provisions of Hazardous Waste Rules-2016.”</i></p>

		<p><u>The respondent 03 has not submitted detailed analysis report as per stipulated specific condition of CCA and accordingly it is considered as Hazardous Waste by GPCB and it is to be managed as per the provisions of Hazardous Waste Rules-2016. Further, the respondent 03 has sold Spent HCl to other party in contrary to the MoU submitted to GPCB during the time of application.</u></p>
4.	<p><i>The M/s Praharit Pigments LLP thereafter on 31.12.2018, obtained an Analysis report from one Green Circle, Inc., bearing Report No. GCL/V/LAB/EM-SP/17-SP/18 19/December-00/1077 which found that the quality of Hydrochloric acid generated at the Respondent No.3's plant was equivalent to the quality of commercial Hydrochloric acid, and did not contain any impurities. A copy of the Analysis Report dated 31.12.2018 from Green Circle, Inc., bearing report No. GCL/V/LAB/EM-SP/17-SP/18-19/December-00/1077 is hereto annexed and marked as <u>ANNEXURE -R-4</u>.</i></p>	<p>The spent HCl analysis report of green circle, Inc. was submitted to GPCB on 07-03-2019, that is after 09.02.2019.</p>
5.	<p><i>On 08.02.2019, the M/s Praharit Pigments LLP sold 21,000kgs of the Hydrochloric acid which, as stated above, was a by-product produced in the process involved in producing</i></p>	<p>This invoice was also on record of joint committee report.</p> <p><u>Thus, the respondent 03 has sold Spent HCl to other party in contrary to the MoU submitted to GPCB during time of CCA application.</u></p>

	<p><i>Pigment Green to one Shree Mahavir Enterprise, which was dispatched to the aid entity by tanker bearing No.GJ 2 Z 7927 at 12.00 pm on 08.02.2019. A copy of the invoice dated 08.02.2019 bearing Invoice No.135 having GSTIN/UIN – 24BXDPC4751P1ZB issued by the M/s Praharit Pigments LLP to Shree Mahavir Enterprise is hereto annexed and marked as <u>ANNEXURE –R-5</u>.</i></p>	
6.	<p><i>On 09.02.2019, the aforesaid tanker was found to be disposing of Hydrochloric acid in a creek, resulting in the death of 2 people as per Police.</i></p> <p><i>The By-Product picked up on 08/02/2019, from factory premises of M/s Praharit Pigments LLP, Jhagadia, was reported by GPCB to have met an accident (intentional or un-intentional). The same had appeared in several newspapers and later on a visit by Surat GPCB team at the premises of M/s Praharit Pigments LLP on Sunday dated 10/02/2019, it came to the knowledge of the designated partners that the driver and 2 cleaners who had picked up HCL, had met with an accident. The 2 cleaners belonging to Bharwad Community had been deceased on the spot at early morning on 09/02/2019</i></p>	FIR and GPCB report is on record.

	<p><i>on trying to empty the tanker in the gutter as alleged by the Police Inspector as a suo-motu complaint in the FIR. An FIR came to be registered under Sec. 304, 284, 120B, and 144 of the IPC against, inter alia, the M/s Praharit Pigments LLP's partners for allegedly illegally disposing spent Hydrochloric acid, which resulted in the death of two persons and had seriously injured a third. FIR filed by Police on 25/02/2023 after 16 days of accident. Attach FIR copy and GPCB Visit report.</i></p> <p><u>ANNEXURE -R-6A & R-6B.</u></p>	
7.	<p><i>Sample Collected by GPCB on 10/02/2023 Sunday and sample collected by GPCB from tanker test report do not match so the Material in the tanker not ours. Attach both report marked as <u>ANNEXURE – R-7A & R-7B</u></i></p>	<p>The joint committee has examined the analysis results of sample of spent HCl collected from tanker on 09.02.2019 and sample of spent HCl collected from one of the storage tanks from the premises on 10.02.2019.</p> <p>It is alleged that the analysis results of both the sample do not match with each other. In this regard, it is to submit that the industry has 2 tanks with 20 KL capacity in the premises, and during GPCB visit on 10.02.2019 one tank was empty and another tank was having about 3 kl of spent HCl. Moreover, the news of accident with tanker number GJ-02-Z-7927 which was reflected on newspapers and visit was carried out on 10.02.2019. Both the results indicate the HCl content more than 25%. <u>However, it cannot be</u></p>

		<u>co-related with each other as the date, time, location of sample, etc. are different.</u>
8.	<i>On 16.02.2019, the GPCB issued a Closure Order, under Sec. 5 of the ENVIRONMENT (PROTECTION) ACT, 1986, on the ground inter alia that on 09.02.2019, it was found that a tanker was disposing polluted water, as a result of which 2 people were found dead and one was in a critical condition. A copy of the Closure Order dated 16.02.2019 issued by the Gujarat Pollution Control Board to the M/s Praharit Pigments LLP is hereto annexed and marked as <u>ANNEXURE -R-8.</u></i>	<p>After receiving input from police, GPCB team has inspected M/s. Praharit pigment LLP On dated: 10/02/2019, Earlier this unit was also inspected on 01/02/2019 by GPCB and noncompliance regarding illegal wastewater discharge into natural drain was observed, reported and in the meantime actions against the unit by GPCB in process, GPCB has received input from police and again inspected the said unit on 10/02/2019.</p> <p>Unit has submitted written response to observation on 15/02/2023. <u>Thereafter, Based on inspection report GPCB has passed Closure Order on Dated: 16/02/2019.</u></p>
9.	<i>In view of the aforesaid closure order, the M/s Praharit Pigments LLP on 15.02.2019 filed its response before the GPCB, stating therein, inter alia that the Hydrochloric acid which was being carried by the tanker bearing No. GJ 2 Z 7927, had been sold to the aforesaid Shree Mahavir Enterprise, in which regard, all relevant invoices were placed before the GPCB. A copy of the response dated 15.02.2019 filed by the M/s Praharit Pigments to the Gujarat Pollution Control Board is hereto annexed and marked as <u>ANNEXURE -R-9.</u></i>	<p>This response of respondent 03 dated 15-02-2023 with ref. to GPCB inspection on 10-02-2023 is also on record. As the respondent 03 has violated CCA conditions GPCB has passed the closure order to M/s Praharit Pigment LLP on 16-02-2019.</p>

<p>10. On 19.03.2019, the GPCB after considering the aforesaid responses, and on being satisfied with the same, revoked the aforesaid closure order subject to the conditions that:</p> <p>The M/s Praharit Pigments LLP shall comply with all the conditions in the CCA.</p> <p>The M/s Praharit Pigments LLP would submit two bank guarantees for Rs.10 Lacs and 2 Lacs within a period of 7 days. A copy of the order dated 19.03.2019 issued by the Gujarat Pollution Control Board to the M/s Praharit Pigments LLP is hereto annexed and marked as <u>ANNEXURE – R-10</u>.</p> <p>GPCB has Forfeited bank guarantee of 10 lacs. Attach copy marked as <u>ANNEXURE – R-11</u>.</p>	<p>The chronology of events after 16.02.2019 as per records of GPCB is tabulated below;</p> <table border="1" data-bbox="820 309 1465 2000"> <thead> <tr> <th>Event</th> <th>Date</th> <th>Remark</th> </tr> </thead> <tbody> <tr> <td>GPCB Closure Direction</td> <td>16/02/2019</td> <td>Based on visit Dated 01.02.2019 and 09.02.2019</td> </tr> <tr> <td>Revocation of Closure Direction</td> <td>19/03/2019</td> <td>Based on GPCB visit dated 05.03.2019</td> </tr> <tr> <td>Bank Guarantee Forfeit</td> <td>27/03/2019</td> <td>Rs. 10,00,000/- Forfeit by GPCB</td> </tr> <tr> <td>GPCB Closure Direction</td> <td>20/08/2019</td> <td>GPCB closure Direction is Set Aside by the Hon'ble Supreme Court in SC Civil Appeal No. 9205</td> </tr> <tr> <td>Hon. NGT Order</td> <td>26/09/2019</td> <td>Hon. NGT passed order with directions.</td> </tr> <tr> <td>GPCB Direction</td> <td>28/09/2019</td> <td>To Deposit Interim EC of Rs 50 lakhs as per Hon. NGT order Dated 26/09/2019</td> </tr> <tr> <td>GPCB Direction</td> <td>02/10/2019</td> <td>To Deposit EDC of Rs 1,04,52,000 /- calculated as per prevailing guidelines.</td> </tr> <tr> <td>SC Civil Appeal No. 9205</td> <td>19/03/2020</td> <td>To set aside order dated 20/08/2019 and 21/11/2019 and allowed to resume operation of plant with immediate effect.</td> </tr> <tr> <td>GPCB Revocation (20/08/2019)</td> <td>21/03/2020</td> <td>With a Condition that, Unit shall have to comply of Hon. Supreme Court order for EDC as and when will decide.</td> </tr> <tr> <td>GPCB Revocation (20/08/2019)</td> <td>10/11/2020</td> <td>With a Condition that, Unit shall have to comply of Hon. Supreme Court order for EDC as and when will decided.</td> </tr> </tbody> </table>	Event	Date	Remark	GPCB Closure Direction	16/02/2019	Based on visit Dated 01.02.2019 and 09.02.2019	Revocation of Closure Direction	19/03/2019	Based on GPCB visit dated 05.03.2019	Bank Guarantee Forfeit	27/03/2019	Rs. 10,00,000/- Forfeit by GPCB	GPCB Closure Direction	20/08/2019	GPCB closure Direction is Set Aside by the Hon'ble Supreme Court in SC Civil Appeal No. 9205	Hon. NGT Order	26/09/2019	Hon. NGT passed order with directions.	GPCB Direction	28/09/2019	To Deposit Interim EC of Rs 50 lakhs as per Hon. NGT order Dated 26/09/2019	GPCB Direction	02/10/2019	To Deposit EDC of Rs 1,04,52,000 /- calculated as per prevailing guidelines.	SC Civil Appeal No. 9205	19/03/2020	To set aside order dated 20/08/2019 and 21/11/2019 and allowed to resume operation of plant with immediate effect.	GPCB Revocation (20/08/2019)	21/03/2020	With a Condition that, Unit shall have to comply of Hon. Supreme Court order for EDC as and when will decide.	GPCB Revocation (20/08/2019)	10/11/2020	With a Condition that, Unit shall have to comply of Hon. Supreme Court order for EDC as and when will decided.
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11.	<p><i>The M/s Praharit Pigments LLP's partners filed an application for anticipatory bail under Sec. 483 of the CrPC before the High Court of Gujarat, at Ahmedabad, bearing R/Criminal Misc. Application No. 7766/2019. Attach Copy Of the Bail and marked As <u>ANNEXURE – R-12</u>.</i></p>	<p>The Gujarat Government (Police Department) has already filed a criminal case before Judicial Magistrate First Class (JMFC) Bardoli, Gujarat (case no. 29/2021) which is under consideration before the court. Decision on the merits for the relief is at sole discretion of Hon'ble court.</p>
12.	<p><i>A letter came to be addressed to the National Green Tribunal, New Delhi (the "NGT") by one MSH Sheikh, President BWRC, raising the aforesaid issue of illegal Hydrochloric acid. Based on the said letter, on 09.05.2019 after 82 days of accident take place and they do complain based on FIR filed by Police after 16 days of Accident. We Strongly believe that this FIR have many question on its jejunity and any our competitors or any one plan against us. Following Point directly connected false FIR.</i></p> <p><i>As per FIR, call received at 8.30 AM from Mr. Hiren Tayler Medical officer of Sanjivani Hospital to police that two persons (Bhagvanbhai Revabhai Bharvad & Bharatbhai Meghabhai Sathia) find out at Tantithiaya, near Gokul dham society by Mr. Bharatbhai Tejabhai Bharvad unconscious at hospital and Hospital declare them</i></p>	

	<p><i>dead.</i></p> <p><u><i>Our Answer on Above :-</i></u></p> <p><i>Based on Sanjivani Hospital Report, Police came with both the Persons at 5:30 AM at Sanjivani Hospital. So why Police Written False in FIR and why they not include Sanjivani hospital Report in Charge sheet. This must be investigated. Attach Copy of <u>ANNEXURE – R-13</u></i></p>	
13.	<p><i>We done the RTI to 108 ambulance helpline for information whether any victim transferred from hospital from Gokuldharm society as nowadays any person calls the 108 ambulance for Critical injury or accident. When we read the Report, person who transfer different than name Mention in FIR. Victim transfer from Gokuldharm to Simmer hospital & medical College- Surat and the name of Person transfer was</i></p> <ol style="list-style-type: none"> <i>1.Unknown Patient</i> <i>2.Bharat Bhai M. Sathiya</i> <i>3.Munnabhai Kadiyadara</i> <p><i>Above all Activity done at 3:54 AM to 4:52 AM dated 9/02/2019 and Police not attached in Charge Sheet Simmer Hospital's Report. We try to get the report from simmer Hospital but we did not succeed. This Report says that</i></p>	

	<p><i>Police not done Proper Investigation and directly involved us. Attach Copy of 108 ambulance report which we received through RTI as <u>ANNEXURE – R-14.</u></i></p>
14.	<p><i>Based on RTI we received Death Certificate of Both whose name mention in FIR. Both Persons Death Time address and permanent address same. So both person's death at his home only. Copy of Death Certificate Attach as <u>ANNEXURE – R-15</u></i></p>
15.	<p><i>Police not Investigate Proper way of this case Because in Charge sheet Mr. Amit Patel (Owner of Ayushi Enterprise and Tanker) told police that he was at Vapi.but as per telephone call record mention in Charge sheet he was Near by accident place. Mr. Amit Patel Recently Involved and he was Jailed. Attach Copy of paper as <u>ANNEXURE – R-16</u></i></p>
16.	<p><i>Post mortem Report Not Match with FIR and other Proof. Attach Post mortem report as <u>ANNEXURE – R-17.</u></i></p>
17.	<p><i>FSL Report of Sample Collected from Khadi. As per our Knowledge Police Submitted our Sample to FSL instead of Khadi water as the Report of HCL percentage match with GPCB collected Sample from Our Storage Tank. If the</i></p>

	<i>Sample from Khadi, Percentage of HCl must be less. Also not Found any Poisoning from sample. Attach copy as ANNEXURE – R-18.</i>	
18.	<i>Many accidents happen during transportation of HCl and Leakages of Tank in Manufacturing Unit but we never heard that due to HCL any one died. Attach DPMC report of accident of HCl marked as ANNEXURE – R-19</i>	The harmfulness of any material depends on various factors hence generalize statement cannot alleviate the inherent nature of any material and its effect. Moreover, MSDS of HCl indicates the acute potential and effect on Health due to its corrosive nature.
19.	<i>I never meet Mr. Amit Patel or not know and that Proven by Police during investigation and. I know Mr. Niraj of Mahavir Enterprise and his reference given by Mr. Ashok from Savidhi chemical Vapi. He is the Traders of HCl and from Phthalo colors, Vapi HCL lifting by them when I was CEO (Feb-2016 April-2017) in M/s Phthalo colours and chemicals(I) ltd. Same Product and same Process of Both company and both are dealing through invoice only. Copy of Phthalo colors Vapi CCA marked as ANNEXURE – R-20.</i>	The Gujarat Government (Police Department) has already filed a criminal case before Judicial Magistrate First Class (JMFC) Bardoli, Gujarat (case no. 29/2021) which is under consideration before the court. Decision on the merits for the relief is at sole discretion of Hon'ble court.
20.	<i>After Revocation in March-2019, we sell all the HCL by Invoice only as we have the Permission as a Byproduct. When we Received Revised Condition of CCA from GPCB (By Product to Hazards Waste) we dispatched our All By-Product through Rule-9 only. All the</i>	Respondent 03 has again mentioned Spent HCl and other Hazardous Wastes as by-product and its mode of dispatch as per Rule 9 of Hazardous & other Waste Rules,2016. But As per present CCA, Spent HCl including other materials is mentioned as Hazardous Waste.

	<i>Details of Hazards waste dispatch Submitted to GPCB online on monthly basis.</i>	
21.	<i>Discharge Application already filled by us and case going on at Bardoli session court. Attach discharge Application marked as <u>ANNEXURE – R-21</u>.</i>	No comment is required from the Joint Committee.
22.	<i>It is submitted that on 08/02/2019, Praharit Pigments LLP had sold 21 MT of Pure Hydrochloric Acid -30% to Shree Mahavir Enterprise, Ankleshwar. The billing was made at 1 paisa per kg, for the sake of recording outward entry of by-product which is usually issued free of cost or at a very nominal price. M/s Shree Mahavir Enterprise had secured an order from its customer M/s Sai Rachna Chemicals, Ankleshwar who in turn had obtained an order from M/s Aayushi Enterprise. The copies of the bills are enclosed herewith and marked as <u>ANNEXURE - R-22</u>.</i>	This invoice was also on record of joint committee report. <u>Thus, the respondent 03 has sold Spent HCl to other party in contrary to the MoU submitted to GPCB during time of CCA application.</u>
23.	Hence, Aayushi Enterprise had arranged transportation at their cost for pickup of the By-Product directly from Praharit Pigments LLP, Jhagadia at 11:30 am -12:30 pm. The Designated partners of the firm has time and again accepted orally as well as in written form without any denial, the fact that above mentioned events had occurred	The respondent 03 has sold Spent HCl to other party in contrary to the MoU submitted to GPCB during time of CCA application. <u>Further no permission was obtained from GPCB regarding change of party.</u>

	<p>and that the tanker driver had picked up HCL from Praharit Pigments LLP, Plot No.38/11, GIDC, Jhagadia. M/s Praharit Pigments LLP has till day confirmed of selling HCL to M/s Shree Mahavir Enterprise and had obtained signed invoice as a confirmation of the delivery of goods and as a token of acceptance of transfer of title, risk and possession u/s 26 of Sale of Goods Act, 1930 which is reproduced below:</p> <p><i>“26. Risk prima facie passes with property.—Unless otherwise agreed, the goods remain at the seller’s risk until the property therein is transferred to the buyer, but when the property therein is transferred to the buyer, the goods are at the buyer’s risk whether delivery has been made or not: Provided that, where delivery has been delayed through the fault of either buyer or seller, the goods are at the risk of the party in fault as regards any loss which might not have occurred but for such fault: Provided also that nothing in this section shall affect the duties or liabilities of either seller or buyer as bailee of the goods of the other party.”</i></p>	
24.	<p><i>It is further submitted that the main product of M/s Praharit Pigments LLP is Pigment Green 7, which is used in</i></p>	<p>No comment is required from the Joint Committee</p>

	<p><i>rubber, plastic, paper and paint industries as a Pigment. The manufacturing of process of CPC Green7 involves Chlorination of CPC Blue (Water Insoluble) by Chlorine Gas in a eutectic Mixture of Aluminum Chloride, Cupric Chloride and Salt. The final reaction mixture is dumped into water to separate CPC Green-7 Crude (Water Insoluble). Then it is filtered to get CPC Green7 Crude and Organic Matter free Filtrate. Aluminum turnings are dissolved into the Filtrate to remove pure copper and Aluminum Chloride Solution. This Aluminum Chloride Solution (ACS) is further converted into value added product like Poly-Aluminum Chloride (PAC), Aluminum Hydroxide Gel, Zeolite, Aluminum Silicate, Aluminum Chlor-hydrate etc.</i></p> <p><i>The copy of the Process flow chart is annexed herewith and marked as <u>ANNEXURE – R-23</u>.</i></p>	
25.	<p><i>The Hydrochloric Acid 30% (HCL) is a by-product manufactured along with the Green-7 pigment which is the main product of the Respondent No.3. The manufacture of HCL is permitted by Gujarat Pollution Control Board as a "By Product" vide Para 2 of its Consent Order No.AWH-97707 date of issue</i></p>	<p>The point was repeated in the representation submitted by the unit.</p> <p>The process indicates that scrubbed liquor is the HCl which is categorised as HW under schedule I, Category 26 (List of process generating waste).</p> <p>As already detailed, considering the spent HCl as</p>

<p>11/12/2018.</p> <p><i>It is submitted that as per the Rule 2(38) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, definition of "Waste" is given as follows:</i></p> <p><i>"Rule. 2(38) "waste" means materials that are not products or by-products, for which the generator has no further use for the purposes of production, transformation or consumption.</i></p> <p><i>Explanation- for the purposes of this clause, waste includes the materials that may be generated during, the extraction of raw materials, the processing of raw materials into intermediates and final products, the consumption of final products, and through other human activities and excludes residuals recycled or reused at the place of generation; and by-product means a material that is not intended to be produced but gets produced in the production process of intended product and is used as such;"</i></p> <p><i>Since, the word "Waste" prima-facie excludes Products and By-Products, Hazardous and Other Wastes</i></p>	<p>by product was conditional as per CCA and the unit failed to comply with the specific condition as mentioned above and accordingly GPCB considered it as hazardous waste.</p>
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<p><i>(Management and Transboundary Movement) Rules, 2016 are outright not applicable due to operation of Rule 2 thereof.</i></p> <p><i>Thus, vide Para 2(a) of GPCB Consent Order No.AWH-97707 date of issue 11/12/2018, the Respondent No.3 is permitted to operate the plant for manufacturing of HCL as a By-Product and without application of HWM Rules 2016. Hence, in the absence of operation of HWM Rules, any product or by-Product can be sold to any third party without any restrictions.</i></p> <p><i>The By-Product picked up on 08/02/2019, from factory premises of Respondent No.3, Jhagadia, was reported by GPCB to have met an accident (intentional or un-intentional). The same had appeared in several newspapers and later on a visit by Surat GPCB team at the premises of Respondent No.3, it came to the knowledge of the designated partners that the driver and 2 cleaners who had picked up HCL, had met with an accident. The 2 cleaners belonging to Bharwad Community had been deceased on the spot at early morning</i></p>	
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<p><i>on 09/02/2019 on trying to empty the tanker in the gutter as alleged by the Police Inspector as a suo-motu complaint in the FIR.</i></p> <p><i>The 2 persons were deceased 15-17 hours after their pickup of by-product from Respondent No.3 factory, which has raised brows of the designated partners, since in transport industry, where delivery is to be made from Jhagadia to Ankleshwar or nearby areas, a delay in delivery of 15-17 hours is questionable. Besides, no transporter would ruin their business by retaining the deliverable material on their hand for such long time. As reported by the owner of the tanker, the driver of the tanker had removed the transport vehicle out of Ankleshwar without his permission and without appropriate documents. However, all these facts have least to be taken up by Respondent No.3 and are not within its scope.</i></p> <p><i>As regards to the contents of the letter petition the contents regarding the incident and the connection with the M/s Praharit Pigments LLP is hereby denied by the M/s Praharit in totality.</i></p>	
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	<p><i>The M/s Praharit Pigments LLP does not wish to offer any remarks over the general allegations regarding illegal scandal of toxic waste disposal and actions demanded in general, so far as they do not affect M/s Praharit Pigments LLP.</i></p> <p><i>The M/s Praharit Pigments LLP as stated above has not liable for the incident in any manner. Further the M/s Praharit Pigments LLP has amended the CCA as now by notification dated 20/08/2019. The HCL has been included in the category of hazardous waste. The copy of amended CCA dated 20/08/2019 is annexed herewith and marked as <u>ANNEXURE – R-24</u>.</i></p>	
26.	<p><i>The M/s Praharit Pigments LLP submits that the analysis reports of the samples collected from the tanker and the up-stream and down-stream are of no significance as far as the M/s Praharit Pigments LLP is concern as the Respondent No.3 in the above reply has clearly stated that it is sold the said by-product to the Mahavir Enterprise and transport arrange by Mahavir enterprise.</i></p> <p><i>M/s Praharit Pigments LLP, thus filing its response to the present Original</i></p>	<p>The earlier joint committee constituted by Hon'ble NGT has considered about M/s Praharit Pigments LLP involvement based on police investigation & circumstantial evidences. Further, The Gujarat Government (Police Department) has already filed a criminal case before Judicial Magistrate First Class (JMFC) Bardoli, Gujarat (case no. 29/2021) which is under consideration before the court. Decision on the merits for the relief is at sole discretion of Hon'ble court.</p>

	<p><i>Application and craves leave to give a detail representation before the Joint Committee constituted by this Hon'ble Tribunal.</i></p> <p><i>The M/s Praharit Pigments LLP denies all the contents of the findings and report of the Joint Committee against M/s Praharit Pigments LLP as such the committee be directed to conduct the investigation de-novo without being influenced by the earlier findings wherein no response from the M/s Praharit Pigments LLP is sought for before reaching to any conclusion. Based on Committee report, We Prepared Detailed Report. Attach copy of our report as ANNEXURE – R-25.</i></p>	
27.	<p><i>For Fair Investigation, I was Filed the Application at PMO site but due to Hon'ble supreme court matter, not done any investigation but now I again request for Fair Investigation__after Hon'ble supreme court's Order. Copy of the said Order attach as ANNEXURE – R-26.</i></p>	No comment is required from the Joint Committee

Subsequently Industry M/s Praharit Pigment LLP has submitted additional submission to committee on 15-12-2023 & Joint Committee against comments of same is as below:

	Industry (Respondent 03) Submission (Dated: 15-12-2023)	Joint Committee observation/submission
1.	The Committee submitted Report based On Police information & police and in our Earlier Reply submitted by us dated 8/11/2023 to your office, GPCB Gandhinagar (Through RPAD) and CPCB office, Baroda (Through RPAD) we clearly mention that the Police File FIR on us totally False. No Match FIR with documents received through RTI. This is Main Aspect to re-investigate & re-consideration our Case. we already Submitted our Details reply with all evidence received through RTI to your Office.	The Police FIR dated 25.02.2019 is on record. The Gujarat Government (Police Department) has already filed a criminal case before Judicial Magistrate First Class (JMFC) Bardoli, Gujarat (case no. 29/2021) which is under consideration before the court. Decision on the merits for the relief is at sole discretion of Hon'ble court.
2.	In the para 2.0 (Approach) of the Joint Committee report it is mentioned that circumstantial evidences have been gathered in preparing the report. The committee has stated that <i>"in the present case, prima-facie it appears that the industry and transporter is responsible for transit & illegal disposal of hazardous waste into environment and subsequent death of two persons.....the matter is sub-judice, the District Administration may be the appropriate agency to take action as per statute and appraisal to Hon'ble NGT....."</i> . However, following circumstantial evidences have not been considered while arriving at the final	It is mentioned in the joint committee report constituted by NGT on 09.05.2019 that M/s Shree Mahavir Enterprise, does not exist. The present committee referred and examined, the said report and records. It is gathered that, GPCB jointly visited M/s Shree Mahavir Enterprise at the address mentioned in the GST registration/invoice on 10.02.2019. It is clearly mentioned in the GPCB report that during visit the shop is located at first floor of commercial complex and was found locked. Further it was office of M/s Bharadwaj Tanker service at same address. Moreover, as the address mentioned in the

	<p>conclusion about the involvement of M/s Praharit Pigments LLP in the matter.</p> <p>The committee has made conclusions on the preliminary reports of GPCB stating the M/s Shree Mahavir Enterprise, does not exist. However, this agency does exist (proof of GST number is already submitted).</p>	<p>invoice/GST registration is located in a commercial complex, storage, handling of such chemicals or end user unit with requisite plant and machinery are not possible.</p> <p>Therefore, the report mentioned that the M/s Shree Mahavir Enterprise, does not exist.</p>
3.	<p>Committee's objection that - the industry has mentioned pure HCl instead of spent HCl- however, this is mentioned by the industry purely on the basis of the purity level of the material and also the fact that the HCl does not contain any organic impurities. Moreover, as per CC&A possessed by the industry at the relevant time also, there is no generation of Spent HCl.</p>	<p>As already detailed EC, CTE obtained by the unit spent HCl is mentioned as Hazardous Waste. Based on the submission of unit along with MoU to GPCB to considered Spent HCl as by-product. GPCB has mentioned HCl and other material in by-product list subject to the submission of analysis results as per schedule II of HW Rules. The condition clearly states that "<i>Otherwise unit shall consider those items as hazardous wastes and manage as per the provisions of Hazardous Waste Rules-2016.</i>"</p> <p>The unit failed to comply with the specific condition as mentioned above and accordingly GPCB/Joint Committee considered it as hazardous waste.</p>
4.	<p><i>Since the availability of HCl is in abundance, its rate is very low based on the 'Demand/Supply ratio', however that does not construe as the material to be the hazardous waste. Many Industries</i></p>	<p>The joint committee has examined the analysis results of sample of spent HCl collected from tanker on 09.02.2019 and sample of spent HCl collected from one of the storage tanks from the premises</p>

	<p><i>Supply their goods as Negative like Chlorine, HCL of GSFC ETC.</i></p>	<p>on 10.02.2019.</p> <p>It is alleged that the analysis results of both the sample do not match with each other. In this regard, it is to submit that the industry has 2 tanks with 20 KL capacity in the premises, and during GPCB visit on 10.02.2019 one tank was empty and another tank was having about 3 kl of spent HCl. Moreover, the news of accident with tanker number GJ-02-Z-7927 which was reflected on newspapers and visit was carried out on 10.02.2019.</p>
<p>5.</p>	<p><i>The committee has erroneously not taken cognizance of the fact that the HCL dispatched by the industry on 08.02.2019 is sold as a by-product with invoices as per the CC&A permission given by the GPCB at the relevant time and that it was not a hazardous waste, as assumed in the entire investigation. This assumption was made by the committee by again assuming that the waste in the tanker belonged to M/s Praharit Pigments LLP, however this matter is sub-judice and until it is proven that the waste belonged to this industry, the committee should not have made such assumptions. The CC&A possessed by the industry as on 08.02.2019 does not mention HCl in the Hazardous waste category. The HCl generated by the industry was unilaterally termed as hazardous waste by GPCB and the CC&A was amended accordingly without giving the opportunity to the industry to prove it to be otherwise, and that too only after the incident took place. Thus, selling of the HCl by the industry having the CC&A permission for selling it as by- product cannot be termed as violation of the</i></p>	<p>on 10.02.2019.</p> <p>It is alleged that the analysis results of both the sample do not match with each other. In this regard, it is to submit that the industry has 2 tanks with 20 KL capacity in the premises, and during GPCB visit on 10.02.2019 one tank was empty and another tank was having about 3 kl of spent HCl. Moreover, the news of accident with tanker number GJ-02-Z-7927 which was reflected on newspapers and visit was carried out on 10.02.2019.</p>

	<i>provisions of The Hazardous & Other Waste Management Rules, 2016 by the industry. Attach Copy of Revised CCA as Annexure-4.</i>	
6.	<i>The committee has not investigated and mentioned in the report as to whether the material dispatched by the industry on 08.02.2019 was the same as that found in the tanker no. GJ-02-Z-7927 at the site of incident. This because of the facts on records that the analysis reports of the samples collected from the tanker and the premises of the industry are having different characteristics w.r.t. most of the parameters. While the sample collected from the tanker was hazardous waste and that from the industry was pure HCl which was a by-product as per the CC&A. Attach Test Report of GPCB from Tanker and from Praharit Pigments Storage Area as Annexure-5A & 5B.</i>	
7.	The technical aspect not considered for investigation in the matter is that the industry does not manufacture any chemicals which would result in the generation of the hazardous waste having the characteristics of the chemical found in the tanker (except for the acidic nature)	The spent sample from tanker number GJ-02, Z-7927 collected on 09.02.2019 and from storage tank collected on 10.02.2019. Both the results indicate the HCl content more than 25%. However, it cannot be co-related with each other as the date, time, location of sample, etc.

	which indicates that the waste material found in the tanker at the site of the incident did not belong to M/s Praharit Pigments LLP.	are different.
8.	The committee has also not taken cognizance of the fact that the HCl was sold as by-product to M/s Shree Mahavir Enterprise, Ankleshwar, and the same had been received by them. It is only in the case of hazardous waste that the generator/ supplier is responsible for any consequences and not in the case of products/ by-products. M/s Shree Mahavir Enterprise, Ankleshwar which is having GST number and registered company has not been interrogated for knowing where the by-product (HCl) supplied by M/s Praharit Pigments LLP was sent by them. We have already submitted records showing that M/s Shree Mahavir Enterprise, Ankleshwar does exist.	Unit has submitted notarised MoU for management Spent HCl = 120 MT/M with M/s Shree Ganesh remedies Limited, GIDC Ankleshwar with CCA Application. (Date of MoU:15-09-2018). Unit has not complied with the MoU as submitted along with CCA application for selling the HCl to the Industry Namely M/s Shree Ganesh remedies Limited & had sold to M/s Shree Mahavir Enterprise, Ankleshwar. Further, physical existence of such establishment at the address mentioned in the GST was not found and reported by GPCB.
9.	<u>We firmly believe that if the above circumstantial evidences are considered, then it can be concluded that the HCl (by-product) sold by us was received by M/s Shree Mahavir Enterprise, Ankleshwar, and thereafter the tanker was utilized for transportation of some other chemicals to the site of incident by some industry/ persons other than M/s Praharit Pigments</u>	The Gujarat Government (Police Department) has already filed a criminal case before Judicial Magistrate First Class (JMFC) Bardoli, Gujarat (case no. 29/2021) which is under consideration before the court. Decision on the merits for the relief is at sole discretion of Hon'ble court.

	<p><u>LLP</u>. Moreover, it is a fact that it cannot take more than 2 hours for a tanker to reach the site of incident from our industry in Jhagadia which is only 70 Kms away. As per the records available in the police investigation, the tanker left the premises of the industry at 12.24 pm on 08.02.2019 and the chemical in the khadi was drained as per police early morning on 09-02-2019. We also demand to carry out a detailed investigation in this direction.</p>	
10.	<p>No untoward incident has ever been reported during loading of HCl in tankers with the lid on the tanker kept open, in M/s Praharit Pigments LLP. industry even though this tanker loading & transportation activity is carried out even till date by us. If the HCl generated by us is poisonous, it would have affected many people in the industry, hence there is no doubt that the chemical drained in the khadi at the site of the incident did not belong to M/s Praharit Pigments LLP. With all production activities going on even today with the same products in the industry, there is no trace of hazardous waste generation from the process having the characteristics similar to that found in the tanker at the time of incident.</p>	<p>Spent HCl generated from M/s Praharit Pigments LLP is considered as Hazardous waste in EC , CTE & CCA(as explained in point no:02). Even industry was aware about the inherent Hazardous nature of the Spent HCl. The lethality of Hazardous waste depends on many other parameters and circumstances which may have occurred in this incident. Moreover, MSDS of HCl indicates the acute potential and effect on Health due to its corrosive nature.</p>

11.	The committee has without waiting for the outcome of the Criminal case concluded M/s Praharit Pigments LLP guilty of doing the wrong and made responsible for the incident.	The Committee has considered about M/s Praharit Pigments LLP involvement based on police investigation & circumstantial evidences. However, Criminal case before Judicial Magistrate First Class (JMFC) Bardoli, Gujarat (case no. 29/2021) is under adjudication.
12.	Sir, Please Note that on 09/02/2019 was Sunday and our Office Work not going on as we just started the company and we do not have sufficient production and staff so we keep close our Office work on sunday but GPCB team Visited on Sunday and Call from RO (Trivedi Sir) and they ask me to call Our Representative so I Ask our HR person to visit and give details to GPCB and that time I was at Ahmedabad for Attend the Marriage (Police already verified based on my Call Details). On Sunday we Provide CCTV footage and Invoice Ask by GPCB. When they inform us that the two Person died due to Drain of HCL from this tanker, that time we get information. Till time we do not have any information.	No comment is required from the Joint Committee
13.	Sir, if we want to illegal dispose of HCL, we never Keep any Record and also I know only M/s Mahavir Enterprise's Owner Mr. Niraj. Police do investigate our Call record but they not found any relation with Sai Rachna enterprise and Ayushi Enterprise.	No comment is required from the Joint Committee

14.	<p>Please Re-investigate our Case based on our above answer and details reply with all evidence. We have three case only for one accident. As per Law one mistake one punishment but at present three cases.</p> <ol style="list-style-type: none"> 1. one at NGT. 2. at Bardoli court 3. Jhagadiya Court. <p>I am only 25% partner and others are 75% and all partners name withdraw by Police and GPCB as they are strong in financial Aspect. Even though they are dealing with GPCB and marketing Aspect. I am dealing with technical parts only. ones we already punished by GPCB issuing the closure notice and forfeit of Bank guarantee. Second time about 8 month Closure and till today we get only for 3 to 6 month re-voation since last four years. Since last four years, we strictly obey the GPCB guidelines and no any deviation due to environment aspect. so sirs please look into this matter.</p>	<p>The allegation on specific findings of the joint committee report is again examined and findings are elaborated in the respective allegations. As far as technical aspects are concerned, the unit found violating the CCA condition and sold Spent HCl to unauthorised party. The party mentioned though having GST registration however, physical existence was not found as per the visit of GPCB team and is on record.</p> <p>The portion of conclusion of the Joint Committee constituted earlier is reproduced below as; <i>"...it appears that the industry and transporter is responsible for transit & illegal disposal of hazardous wastes into environment and subsequent death of two persons. Kadodara GIDC police station filed an FIR regarding accidental death of two persons and confiscated the vehicle..."</i></p>
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CONCLUSION:

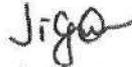
As directed, the Committee has given opportunity for hearing and submission to the newly impleaded respondent No.3 (M/s Prahari Pigment LLP). Submissions were examined and Para-wise Comments are provided in above table. The unit was found in violation of CCA conditions for the management of Spent HCl and reportedly disposed it to unauthorized firm namely M/s Mahavir Enterprises. The existence of said firm was verified by GPCB at the address mentioned in the GST and found that such firm does not physically exist at the given

Para wise comments on the submission of Respondent No.03 by the joint committee

address. The unit found violating CCA condition in past (before the incidence as well). The Committee has provided Para-wise Comments and considered about M/s Praharit Pigments LLP involvement in the incident occurred on 09.02.2019 based on Police investigation & circumstantial evidences. Also the committee believes that as it has been alleged by respondent no 3 that ownership equity has changed after incident the ownership equity on the date of incident should be looked into by all the concerned authorities while ascertaining liability. However, the other allegations represented by the respondent 03 are under adjudication before Judicial Magistrate First Class (JMFC) Bardoli, Gujarat (Criminal case no. 29/2021).

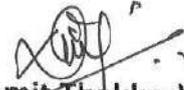
The Committee considered all the points put before by the respondent No. 03 and deliberated in depth, however there is nothing substantially stated by the respondent No. 03 to modify earlier observations of the Committee. Hence, the Committee abides by the earlier submitted report to the Hon'ble National Green Tribunal without any changes.

Committee Members:



(Dr. J. D. Oza)

Regional Officer, RO -Surat
Gujarat Pollution Control Board



(Amit Thakkar)

Additional Director, RD - Vadodara
Central Pollution Control Board



(Aayush Oak, IAS)

District Magistrate -Surat

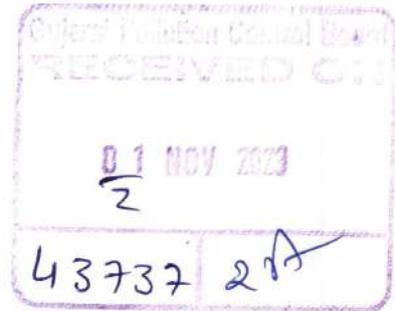
Ref : PPLP/GPCB/2023-24

Date : 26/10/2023

To,
The Member Secretary,
 Gujarat Pollution Control Board,
 Sector-10A, Paryavaran Bhavan,
Gandhinagar.

Sub : **OUR REPLY BASED ON NGT ORDER DATED 09-10-2023**

Ref : **Original Application No.110/2023 (WZ) OF NGT**



Respected Sir,

With reference to the above subject ,we are submitting herewith Our details reply regarding above case Matter.

We humbly request to you sir and your office, Revivew our Reply with supporting documents thoroughly and based on this please ask to again investigate our case so that the truth will comes out.

Please feel free to contact us if any other information is required.

Thanking you,

Yours Faithfully,

For PRAHARIT PIGMENTS LLP



Designated Partner
(Ramesh Padshala)

Encl. : As above.

AECP1 @
03/11

Date: -26/10/2023

Reply to GPCB based on NGT order dated 09-10-2023 by M/s Praharit Pigments LLP

1. BRIEF FACTS OF THE CASE:

A. On 29.04.2017, M/s Praharit Pigments LLP applied for and subsequently obtained an Environmental Clearance from the State Level Environment Impact Assessment Authority, Gujarat to set up a Synthetic Organic Chemicals manufacturing plant at Plot No. 38/11, Jhagadia GIDC, Ta. Jhagadia, Dist. Bharuch.

A copy of the Environmental Clearance dated 29.04.2017 issued by the State Level Environment Impact Assessment Authority, Gujarat is hereto annexed and marked as **ANNEXURE -R-1.**

B. M/s Praharit Pigments LLP, thereafter, obtained a Consent to Establish (NOC) bearing Ref. No. CTE No. 91503 for the aforesaid plant under Sec. 25 of the Water Act, 1974 and Sec. 21 of the Air Act, 1981 from the Gujarat Pollution Control Board ("GPCB") which is valid until 02.11.2024. **ANNEXURE -R-2.**

C. On 20.12.2018, the M/s Praharit Pigments LLP obtained a Consolidated Consent and Authorization (CC&A) bearing CCA No. AWH 97707 to operate the aforesaid plant from the GPCB which is valid until 04.12.2023

A copy of the Consolidated Consent and Authorization (CC&A) dated 20.12.2018 bearing CCA No. AWH 97707 issued by the Gujarat Pollution Control Board is hereto annexed and marked as **ANNEXURE -R-3.**

4 D. The M/s Praharit Pigments LLP thereafter on 31.12.2018, obtained an Analysis report from one Green Circle, Inc., bearing Report No. GCL/V/LAB/EM-SP/17-SP/18-19/December-00/1077 which found that the quality of Hydrochloric acid generated at the Respondent No.3's plant was equivalent to the quality of commercial Hydrochloric acid, and did not contain any impurities. A copy of the Analysis Report dated 31.12.2018 from Green Circle, Inc., bearing report No. GCL/V/LAB/EM-SP/17-SP/18-19/December-00/1077 is hereto annexed and marked as ANNEXURE -R-4.

5 E. On 08.02.2019, the M/s Praharit Pigments LLP sold 21,000kgs of the Hydrochloric acid which, as stated above, was a by-product produced in the process involved in producing Pigment Green to one Shree Mahavir Enterprise, which was dispatched to the aid entity by tanker bearing No.GJ 2 Z 7927 at 12.00 pm on 08.02.2019. A copy of the invoice dated 08.02.2019 bearing Invoice No.135 having GSTIN/UIN – 24BXDPC4751P1ZB issued by the M/s Praharit Pigments LLP to Shree Mahavir Enterprise is hereto annexed and marked as ANNEXURE -R-5.

6 F. On 09.02.2019, the aforesaid tanker was found to be disposing of Hydrochloric acid in a creek, resulting in the death of 2 people as per Police.

a. The By-Product picked up on 08/02/2019, from factory premises of M/s Praharit Pigments LLP, Jhagadia, was

reported by GPCB to have met an accident (intentional or unintentional). The same had appeared in several newspapers and later on a visit by Surat GPCB team at the premises of M/s Praharit Pigments LLP on Sunday dated 10/02/2019, it came to the knowledge of the designated partners that the driver and 2 cleaners who had picked up HCL, had met with an accident. The 2 cleaners belonging to Bharwad Community had been deceased on the spot at early morning on 09/02/2019 on trying to empty the tanker in the gutter as alleged by the Police Inspector as a suo-motu complaint in the FIR. An FIR came to be registered under Sec. 304, 284, 120B, and 144 of the IPC against, *inter alia*, the M/s Praharit Pigments LLP's partners for allegedly illegally disposing spent Hydrochloric acid, which resulted in the death of two persons and had seriously injured a third. FIR filed by Police on 25/02/2023 after 16 days of accident. Attach FIR copy and GPCB Visit report **ANNEXURE -R-6A & R-6B.**

b. Sample Collected by GPCB on 10/02/2023 Sunday and sample collected by GPCB from tanker test report do not match so the Material in the tanker not ours. Attach both report marked as **ANNEXURE – R-7A & R-7B**

G. On 16.02.2019, the GPCB issued a Closure Order, under Sec. 5 of the ENVIRONMENT (PROTECTION) ACT, 1986, on the ground *inter alia* that on 09.02.2019, it was found that a tanker was disposing polluted water, as a result of which 2 people were found dead and one was in a critical condition.

A copy of the Closure Order dated 16.02.2019 issued by the Gujarat Pollution Control Board to the M/s Praharit Pigments LLP is hereto annexed and marked as ANNEXURE -R-8.

H. In view of the aforesaid closure order, the M/s Praharit Pigments LLP on 15.02.2019 filed its response before the GPCB, stating therein, *inter alia* that the Hydrochloric acid which was being carried by the tanker bearing No. GJ 2 Z 7927, had been sold to the aforesaid Shree Mahavir Enterprise, in which regard, all relevant invoices were placed before the GPCB.

A copy of the response dated 15.02.2019 filed by the M/s Praharit Pigments to the Gujarat Pollution Control Board is hereto annexed and marked as ANNEXURE -R-9.

I. On 19.03.2019, the GPCB after considering the aforesaid responses, and on being satisfied with the same, revoked the aforesaid closure order subject to the conditions that:

- a. The M/s Praharit Pigments LLP shall comply with all the conditions in the CCA.
- b. The M/s Praharit Pigments LLP would submit two bank guarantees for Rs.10 Lacs and 2 Lacs within a period of 7 days.

A copy of the order dated 19.03.2019 issued by the Gujarat Pollution Control Board to the M/s Praharit Pigments LLP is hereto annexed and marked as ANNEXURE - R-10.

- c. GPCB has Forfeited bank guarantee of 10 lacs. Attach copy marked as ANNEXURE - R-11

J. The M/s Praharit Pigments LLP's partners filed an application for anticipatory bail under Sec. 483 of the CrPC before the High Court of Gujarat, at Ahmedabad, bearing R/Criminal Misc. Application No. 7766/2019. Attach Copy Of the Bail and marked As **ANNEXURE – R-12.**

K. A letter came to be addressed to the National Green Tribunal, New Delhi (the "NGT") by one MSH Sheikh, President BWRC, raising the aforesaid issue of illegal Hydrochloric acid. Based on the said letter, on 09.05.2019 after 82 days of accident take place and they do complain based on FIR filed by Police after 16 days of Accident. We Strongly believe that this FIR have many question on its jejunity and any our competitors or any one plan against us.

Following Point directly connected false FIR.

1. As per FIR, call received at 8.30 AM from Mr. Hiren Tayler Medical officer of Sanjivani Hospital to police that two persons (Bhagvanbhai Revabhai Bharvad & Bharatbhai Meghabhai Sathia) find out at Tantithiaya, near Gokul dham society by Mr. Bharatbhai Tejabhai Bharvad unconscious at hospital and Hospital declare them dead.

Our Answer on Above :-

A. Based on Sanjivani Hospital Report, Police came with both the Persons at 5:30 AM at Sanjivani Hospital. So why Police Written False in FIR and why they not include Sanjivani hospital Report in Charge sheet. This must be investigated. Attach Copy of **ANNEXURE – R-13**

B. We done the RTI to 108 ambulance helpline for information whether any victim transferred from hospital from Gokuldham society as nowadays any person calls the 108 ambulance for

Critical injury or accident. When we read the Report, person who transfer different than name Mention in FIR. Victim transfer from Gokuldharm to Simmer hospital & medical College-Surat and the name of Person transfer was

1. Unknown Patient
2. Bharat Bhai M. Sathiya
3. Munnabhai Kadiyadara

Above all Activity done at 3:54 AM to 4:52 AM dated 9/02/2019 and Police not attached in Charge Sheet Simmer Hospital's Report. We try to get the report from Simmer Hospital but we did not succeed. This Report says that Police not done Proper Investigation and directly involved us. Attach Copy of 108 ambulance report which we received through RTI as **ANNEXURE – R-14.**

14 C. Based on RTI we received Death Certificate of Both whose name mention in FIR. Both Persons Death Time address and permanent address same. So both person's death at his home only. Copy of Death Certificate Attach as **ANNEXURE – R-15**

15 D. Police not Investigate Proper way of this case Because in Charge sheet Mr. Amit Patel (Owner of Ayushi Enterprise and Tanker) told police that he was at Vapi. but as per telephone call record mention in Change sheet he was Near by accident place. Mr. Amit Patel Recently Involved and he was Jailed. Attach Copy of paper as **ANNEXURE – R-16**

16 E. Postmortem Report Not Match with FIR and other Proof. Attach Postmortem report as **ANNEXURE – R-17.**

17 F. FSL Report of Sample Collected from Khadi. As per our Knowledge Police Submitted our Sample to FSL instead of Khadi water as the Report of HCL percentage match with GPCB collected Sample from Our Storage Tank. If the Sample from

Khadi, Percentage of HCl must be less. Also not Found any Poising from sample. Attach copy as ANNEXURE – R-18.

18 G. Many accidents happen during transportation of HCl and Leakages of Tank in Manufacturing Unit but we never heard that due to HCL any one died. Attach DPMC report of accident of HCl marked as ANNEXURE – R-19

19 H. I never meet Mr. Amit Patel or not know and that Proven by Police during investigation and. I know Mr. Niraj of Mahavir Enterprise and his reference given by Mr. Ashok from Suvidhi chemical Vapi. He is the Traders of HCl and from Phthalo colors, Vapi HCL lifting by them when I was CEO (Feb-2016 April-2017) in M/s Phthalo colours and chemicals(I) ltd. Same Product and same Process of Both company and both are dealing through invoice only. Copy of Phthalo colors Vapi CCA marked as ANNEXURE – R-20.

20 I. After Revocation in March-2019, we sell all the HCL by Invoice only as we have the Permission as a Byproduct.

J. When we Received Revised Condition of CCA from GPCB (By Product to Hazards Waste) we dispatched our All By-Product through Rule-9 only. All the Details of Hazards waste dispatch Submitted to GPCB online on monthly basis.

21 K. Discharge Application already filled by us and case going on at bardoli session court. Attach discharge Application marked as ANNEXURE – R-21.

“DETAIL REPLY TO THE COMPLAINT

22 A. It is submitted that on 08/02/2019, Praharit Pigments LLP had sold 21 MT of Pure Hydrochloric Acid -30% to Shree Mahavir

Enterprise, Ankleshwar. The billing was made at 1 paisa per kg, for the sake of recording outward entry of by-product which is usually issued free of cost or at a very nominal price. M/s Shree Mahavir Enterprise had secured an order from its customer M/s Sai Rachna Chemicals, Ankleshwar who in turn had obtained an order from M/s Aayushi Enterprise.

The copies of the bills are enclosed herewith and marked as ANNEXURE - R-22.

23 Hence, Aayushi Enterprise had arranged transportation at their cost for pickup of the By-Product directly from Praharit Pigments LLP, Jhagadia at 11:30 am -12:30 pm. The Designated partners of the firm has time and again accepted orally as well as in written form without any denial, the fact that above mentioned events had occurred and that the tanker driver had picked up HCL from Praharit Pigments LLP, Plot No.38/11, GIDC, Jhagadia. M/s Praharit Pigments LLP has till day confirmed of selling HCL to M/s Shree Mahavir Enterprise and had obtained signed invoice as a confirmation of the delivery of goods and as a token of acceptance of transfer of title, risk and possession u/s 26 of Sale of Goods Act, 1930 which is reproduced below:

"26. Risk prima facie passes with property.—Unless otherwise agreed, the goods remain at the seller's risk until the property therein is transferred to the buyer, but when the property therein is transferred to the buyer, the goods are at the buyer's risk whether delivery has been made or not: Provided that, where delivery has been delayed through the fault of either buyer or seller, the goods are at the risk of the

party in fault as regards any loss which might not have occurred but for such fault: Provided also that nothing in this section shall affect the duties or liabilities of either seller or buyer as bailee of the goods of the other party."

24 B. It is further submitted that the main product of M/s Prahari Pigments LLP is Pigment Green 7, which is used in rubber, plastic, paper and paint industries as a Pigment. The manufacturing process of CPC Green7 involves Chlorination of CPC Blue (Water Insoluble) by Chlorine Gas in a eutectic Mixture of Aluminum Chloride, Cupric Chloride and Salt. The final reaction mixture is dumped into water to separate CPC Green-7 Crude (Water Insoluble). Then it is filtered to get CPC Green7 Crude and Organic Matter free Filtrate. Aluminum turnings are dissolved into the Filtrate to remove pure copper and Aluminum Chloride Solution. This Aluminum Chloride Solution (ACS) is further converted into value added product like Poly-Aluminum Chloride (PAC), Aluminum Hydroxide Gel, Zeolite, Aluminum Silicate, Aluminum Chlor-hydrate etc.

The copy of the Process flow chart is annexed herewith and marked as **ANNEXURE – R-23**.

25 C. The Hydrochloric Acid 30% (HCL) is a by-product manufactured along with the Green-7 pigment which is the main product of the Respondent No.3. The manufacture of HCL is permitted by Gujarat Pollution Control Board as a "By Product" vide Para 2 of its Consent Order No.AWH-97707 date of issue 11/12/2018.

D. It is submitted that as per the Rule 2(38) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, definition of "Waste" is given as follows:

"Rule. 2(38) "waste" means materials that are not products or by-products, for which the generator has no further use for the purposes of production, transformation or consumption.

Explanation- for the purposes of this clause, waste includes the materials that may be generated during, the extraction of raw materials, the processing of raw materials into intermediates and final products, the consumption of final products, and through other human activities and excludes residuals recycled or reused at the place of generation; and by-product means a material that is not intended to be produced but gets produced in the production process of intended product and is used as such;"

E. Since, the word "Waste" prima-facie excludes Products and By-Products, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 are outright not applicable due to operation of Rule 2 thereof.

F. Thus, vide Para 2(a) of GPCB Consent Order No.AWH-97707 date of issue 11/12/2018, the Respondent No.3 is permitted to operate the plant for manufacturing of HCL as a By-Product and without application of HWM Rules 2016. Hence, in the absence of operation of HWM Rules, any product or by-Product can be sold to any third party without any restrictions.

- G. The By-Product picked up on 08/02/2019, from factory premises of Respondent No.3, Jhagadia, was reported by GPCB to have met an accident (intentional or un-intentional). The same had appeared in several newspapers and later on a visit by Surat GPCB team at the premises of Respondent No.3, it came to the knowledge of the designated partners that the driver and 2 cleaners who had picked up HCL, had met with an accident. The 2 cleaners belonging to Bharwad Community had been deceased on the spot at early morning on 09/02/2019 on trying to empty the tanker in the gutter as alleged by the Police Inspector as a suo-motu complaint in the FIR.
- H. The 2 persons were deceased 15-17 hours after their pickup of by-product from Respondent No.3 factory, which has raised brows of the designated partners, since in transport industry, where delivery is to be made from Jhagadia to Ankleshwar or nearby areas, a delay in delivery of 15-17 hours is questionable. Besides, no transporter would ruin their business by retaining the deliverable material on their hand for such long time. As reported by the owner of the tanker, the driver of the tanker had removed the transport vehicle out of Ankleshwar without his permission and without appropriate documents. However, all these facts have least to be taken up by Respondent No.3 and are not within its scope.
- I. As regards to the contents of the letter petition the contents regarding the incident and the connection with the M/s Praharit Pigments LLP is hereby denied by the M/s Praharit in totality. The M/s Praharit Pigments LLP does not wish to offer any remarks over the general

allegations regarding illegal scandal of toxic waste disposal and actions demanded in general, so far as they do not affect M/s Praharit Pigments LLP.

J. The M/s Praharit Pigments LLP as stated above has not liable for the incident in any manner. Further the M/s Praharit Pigments LLP has amended the CCA as now by notification dated 20/08/2019. The HCL has been included in the category of hazardous waste. The copy of amended CCA dated 20/08/2019 is annexed herewith and marked as **ANNEXURE – R-24**.

26 → K. The M/s Praharit Pigments LLP submits that the analysis reports of the samples collected from the tanker and the up-stream and down-stream are of no significance as far as the M/s Praharit Pigments LLP is concern as the Respondent No.3 in the above reply has clearly stated that it is sold the said by-product to the Mahavir Enterprise and transport arrange by Mahavir enterprise.

2. M/s Praharit Pigments LLP, thus filing its response to the present Original Application and craves leave to give a detail representation before the Joint Committee constituted by this Hon'ble Tribunal.
3. The M/s Praharit Pigments LLP denies all the contents of the findings and report of the Joint Committee against M/s Praharit Pigments LLP as such the committee be directed to conduct the investigation de-novo without being influenced by the earlier findings wherein no response from the M/s Praharit Pigments LLP is sought for before reaching to any conclusion. Based on Committee report, We Prepared Detailed Report. Attach copy of our report as **ANNEXURE – R-25**.

24 4. For Fair Investigation, I was Filed the Application at PMO site but due to Hon'ble supreme court matter, not done any investigation but now I again request for Fair Investigation_after Hon'ble supreme court's Order. Copy of the said Order attach as ANNEXURE - R-26.

5. **Thus, it is therefore most respectfully prayed that –**

- a. the Case may kindly be dismissed against M/s Praharit Pigments LLP or Ask Fair Investigation.
- b. Based on Above, we can say that we are innocent. we not do any violation as per GPCB permission. So we hearty request you to look in to this matter and Please do detail Investigation on our Case and Report submit to the Hon'ble National Green Tribunal.

**For,
M/s Praharit Pigments LLP**

**Designated Partner
(RAMESH PADSHALA)**

R-1

193



STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY
GUJARAT

DR. GAURAV DAHIYA, IAS
MEMBER SECRETARY
SEIAA (GUJARAT)

Government of Gujarat

No. SEIAA/GUJ/EC/5(f)/ 455 /2017

Date: 29th April 2017

By R P A D

Time Limit

Sub: Environment Clearance to M/s.: Praharit Pigments LLP for setting up of Synthetic Organic Chemicals manufacturing plant at Plot No. 38/11, Jhagadia GIDC, Ta. Jhagadia, Dist. Bharuch..... In Category 5(f) of Schedule annexed with EIA Notification dated 14/09/2006.

Ref: Your Proposal No. SIA/GJ/IND/18273/2016

Dear Sir,

This has reference to your application along with EIA report dated 04/02/2017 submitted to SEIAA, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006 and additional information / documents submitted to the SEAC.

The proposal is for Environmental Clearance to M/s.: Praharit Pigments LLP for setting up of Synthetic Organic Chemicals manufacturing plant at Plot No. 38/11, Jhagadia GIDC, Ta. Jhagadia, Dist. Bharuch. It is a proposed unit for manufacturing following products, which falls in the category - 5(f) of the schedule of the EIA Notification-2006:

Sr. no.	Name of the Products	Quantity MT/Month
1.	Pigment green-7/ Pigment green-36	150
2.	Pigment blue 15:3	100
3.	Pigment alpha blue 15:0 & 15:1	15

The project activity is covered in 5(f) and is of 'B' Category. Since, the proposed project is located in the GIDC-Jhagadia, which is a notified industrial area; the public consultation is not necessary as per paragraph 7(i) III (i) (b) of the Environment Impact Assessment Notification-2006.

The SEAC, Gujarat vide their letter dated 24/04/2017 had recommended to the SEIAA, Gujarat, to grant the Environment Clearance for the above-mentioned project based on its meeting held on 18/02/2017. The proposal was considered by SEIAA, Gujarat in its meeting held on 29/04/2017 at Gandhinagar. After careful consideration, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following conditions.

A. CONDITIONS :

A. 1 SPECIFIC CONDITION :

- Entire quantity of spent solvents shall be recovered by in-house distillation in such a manner that recovery shall not be less than 90 percent and recovered solvent shall be reused in the process within premises.
- Unit shall comply all the conditions & recommendations mentioned in the guidelines for the management of the spent solvents published by GPCB in letter and spirit.
- Leak Detection and Repair (LDAR) program shall be prepared and implemented as per the CPCB guidelines.
- Entire quantity of Aluminium Chloride (20%) solution [800 MT/Month] generated from the manufacturing of Pigment Green - 7 shall be either crystallized (Aluminium Chloride) or converted to aluminum Hydroxide within premises only.
- Entire quantity of (1) Spent Sulphuric Acid (25-30%) [450 MT/Month], (2) Spent HCl (20-25%)/ Spent HBr (22-25%) [120 MT/Month], (3) Copper Sulphate [8.25 MT/Month] and (4) Aluminium Chloride [255 MT/Month] or Aluminium Hydroxide [157.5 MT/Month] shall be sold out to GPCB authorized end users who are authorized to receive the waste stream as a raw material as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 after obtaining prior permission from CPCB/SPCB/PCC.
- The unit shall submit the list of authorized end users of above mentioned wastes along with MoU signed with them at least two months in advance prior to commencement of production. In absence of potential buyers of these items, the unit shall restrict the production of respective item.

MEMBER SECRETARY
State Level Environment
Impact Assessment Authority

SEIAA - Gujarat
Gujarat Pollution Control Board, "Paryavaran Bhawan" Sector-10 A, Gandhinagar-382010
"Paryavaran Bhawan" Phone No.:- (079) 232-32152, 232-41514 Fax No.:- (079) 232-22784
Sector-10-A, Gandhinagar-10 E-mail : msseiaagi@gmail.com, Website:- www.seiaa.gujarat.gov.in

A. 2 WATER:

7. Total water requirement for the project shall not exceed 517 KL/day. Unit shall reuse RO permeate (301.5 KL/day) for industrial purpose. Hence, fresh water requirement for the project shall not exceed 215.5 KL/day and it shall be met through GIDC water supply only. Prior permission from the concerned authority shall be obtained for withdrawal of water.
8. No ground water shall be tapped for the project requirements.
9. Industrial waste water shall be segregated as below: (1) Stream A: Concentrated stream of Alpha Blue-High Acidic ML – 18 KL/day, (2) Stream B: Mother liquor-High concentration of $AlCl_3$, 32 KL/day and (3) Stream C: Dilute stream waste water – 474 KL/day.
10. Stream A shall be sold out to authorized actual users.
11. Stream B shall be either crystallize or convert to aluminum Hydroxide and finally sold to authorize actual users.
12. Stream C shall be treated in ETP (Cap. 500 KL/day) comprises of primary, secondary and tertiary treatment plants followed by RO system (Cap. 15 KL/hr x 2 no.s).
13. The domestic wastewater generation shall not exceed 8 KL/day for proposed project and it shall be treated with industrial effluent.
14. Entire dilute stream waste water (474 KL/day) shall be treated in ETP [Capacity 500 KL/day] comprising of Primary, Secondary and Tertiary treatment units followed by RO system (Cap. 15 KL/hr x 2 no.s).
15. RO permeate stream (301.5 KL/day) shall be reused for process within premises.
16. RO reject waste water stream (120 KL/day) shall be disposed into deep sea through u/g conveyance pipeline laid by NCT after conforming to the norms prescribed by MoEFCC/GPCB/GPCB.
17. The unit shall provide metering facility for ETP system & RO system and maintain records for the same.
18. Proper logbooks of ETP, chemical consumption, quantities and qualities of effluent treated and reuse, power consumption etc. shall be maintained and shall be furnished to the GPCB from time to time.

A. 3 AIR:

19. Natural gas (6100 SCM/day) shall be used as fuel for one Steam Boiler (5.5 TPH).
20. Natural gas (2500 SCM/day) shall be used as fuel for one Thermic Fluid Heater (10 Lakh Kcal/hr).
21. Natural gas (3600 SCM/day) shall be used as fuel for one HAG (10 lakhs Kcal/hr).
22. Unit shall provide two stage water scrubber followed by alkali scrubber as APCM for control of HCl, Cl_2 and HBr/BR2 gas to be generated from Reaction vessel System. (CPC green-7 / CPC green-36).
23. Unit shall provide Alkali scrubber as APCM for control of SO_2 gas to be generated from Reaction vessel System (Alpha Blue).
24. Unit shall provide Bag filters as APCM for control of SPM to be generated from two no.s of Spin Flash Dryer (SFD).
25. HSD to the tune of 120 Lit./hr shall be used in the stand-by DG set [Cap. 250 KVA].
26. Measures shall be taken to reduce the process vapors emissions as far as possible. Use of toxic solvents shall be minimum. All venting equipment shall have vapour recovery system.
27. The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.
 - Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.
 - Air borne dust shall be controlled with water sprinklers at suitable locations in the plant.
 - A green belt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.
28. Regular monitoring of Volatile Organic Compounds (VOCs) shall be carried out in the work zone area and ambient air.
29. For control of fugitive emission, VOCs, following steps shall be followed :
 - a. Closed handling and charging system shall be provided for chemicals.
 - b. Reflux condenser shall be provided over Reactors / Vessels.
 - c. Pumps shall be provided with mechanical seals to prevent leakages.
30. Regular monitoring of ground level concentration of PM_{10} , $PM_{2.5}$, SO_2 , Cl_2 , HCl and VOC shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.

A. 4 SOLID / HAZARDOUS WASTE:

31. ETP waste shall be disposed off at the Common TSDF site.
32. Spent Sulphuric acid, Spent HCl (20-25%) and Spent HBr (22-25%) shall be sold out to authorized end- consumer industry.

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Page 2 of 6

33. Aluminum Chloride shall not be sent outside the premises in any case. Entire quantity shall be converted to Aluminium hydroxide crystal or Aluminium Hydroxide Crystal which can be sold to authorized end-users.
34. Discarded barrels / containers / bags / liners shall be either reused or returned back to suppliers or sold only to the authorized recyclers.
35. Used oil shall be sold only to the registered recyclers.
36. Filter cloth / Filter media shall be disposed off at the CHWIF for incineration.

A. 5 OTHER:

37. All the recommendations, mitigation measures, environmental protection measures and safeguards proposed in the EIA report of the project prepared by M/s: San Envirotech Pvt. Ltd., Ahmedabad was submitted by project proponent vide letter no. NIL dated 04/02/2017 and commitments made during presentation before SEAC and proposed in the EIA report shall be strictly adhered to in letter and spirit.

B. GENERAL CONDITIONS:**B.1 CONSTRUCTION PHASE:**

38. Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.
39. Project proponent shall ensure that surrounding environment shall not be affected due to construction activity. Construction materials shall be covered during transportation and regular water sprinkling shall be done in vulnerable areas for controlling fugitive emission.
40. All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.
41. First Aid Box shall be made readily available in adequate quantity at all the times.
42. The project proponent shall strictly comply with the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments. Local by-laws of concern authority shall be complied in letter and spirit.
43. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase.
44. Use of Diesel Generator (DG) sets during construction phase shall be strictly equipped with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.
45. Safe disposal of waste water and municipal solid wastes generated during the construction phase shall be ensured.
46. All topsoil excavated during construction activity shall be used in horticultural / landscape development within the project site.
47. Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighbouring communities.
48. Project proponent shall ensure use of eco-friendly building materials including fly ash bricks, fly ash paver blocks, Ready Mix Concrete [RMC] and lead free paints in the project.
49. Fly ash shall be used in construction wherever applicable as per provisions of Fly Ash Notification under the E.P. Act, 1986 and its subsequent amendments from time to time.

B.2 OPERATION PHASE:**B.2.1 WATER:**

50. The water meter shall be installed and records of daily and monthly water consumption shall be maintained.
51. All efforts shall be made to optimize water consumption by exploring Best Available Technology (BAT). The unit shall continuously strive to reduce, recycle and reuse the treated effluent.

B.2.2 AIR:

52. Acoustic enclosure shall be provided to the DG sets (If applicable) to mitigate the noise pollution and shall conform to the EPA Rules for air and noise emission standards.
53. Stack/Vents (Whichever is applicable) of adequate height shall be provided as per the prevailing norms for flue gas emission/Process gas emission.
54. Flue gas emission & Process gas emission (If any) shall conform to the standards prescribed by the GPCB/GPCB/MoEF&CC. At no time, emission level should go beyond the stipulated standards.
55. All the reactors / vessels used in the manufacturing process shall be closed to reduce the fugitive emission.

B.2.3 HAZARDOUS/SOLID WASTE:

56. The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as may be amended from time to time. Authorization of the GPCB shall be obtained for collection / treatment / storage /

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Page 3 of 6

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- disposal of hazardous wastes.
57. Hazardous wastes shall be dried, packed and stored in separate designated hazardous waste storage facility with pucca bottom and leachate collection facility, before its disposal.
 58. The unit shall obtain necessary permission from the nearby TSDF site and CHWIF. (Whichever is applicable)
 59. Trucks/Tankers used for transportation of hazardous waste shall be in accordance with the provisions under the Motor Vehicle Act, 1988, and rules made there under.
 60. The design of the Trucks/tankers shall be such that there is no spillage during transportation
 61. All possible efforts shall be made for Co-Processing of the Hazardous waste prior to disposal into TSDF/CHWIF.
 62. Management of fly ash (If any) shall be as per the Fly ash Notification 2009 & its amendment time to time and it shall be ensured that there is 100% utilization of fly ash to be generated from the unit.

B.2.4 SAFETY:

63. The occupier/manager shall strictly comply the provisions under the Factories Act 1948 and the Gujarat Factories Rules 1963
64. The project authorities shall strictly comply with the provisions made in Manufacture, Storage and Import of Hazardous Chemicals Rules (MSIHC) 1989, as amended time to time and the Public Liability Insurance Act for handling of hazardous chemicals etc. Necessary approvals from the Chief Controller of Explosives and concerned Govt. Authorities shall be obtained before commissioning of the project. Requisite On-site and Off-site Disaster Management Plans have to be prepared and implemented.
65. Main entry and exit shall be separate and clearly marked in the facility.
66. Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.
67. Storage of flammable chemicals shall be sufficiently away from the production area.
68. Sufficient number of fire extinguishers shall be provided near the plant and storage area.
69. All necessary precautionary measures shall be taken to avoid any kind of accident during storage and handling of toxic / hazardous chemicals.
70. All the toxic/hazardous chemicals shall be stored in optimum quantity and all necessary permissions in this regard shall be obtained before commencing the expansion activities.
71. The project management shall ensure to comply with all the environment protection measures, risk mitigation measures and safeguards mentioned in the Risk Assessment report.
72. Only flame proof electrical fittings shall be provided in the plant premises.
73. Storage of hazardous chemicals shall be minimized and it shall be in multiple small capacity tanks / containers instead of one single large capacity tank / containers.
74. All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for storage tanks for Hazardous Chemicals.
75. Handling and charging of the chemicals shall be done in closed manner by pumping or by vacuum transfer so that minimal human exposure occurs.
76. Tie up shall be done with nearby health care unit / doctor for seeking immediate medical attention in the case of emergency.
77. Personal Protective Equipments (PPEs) shall be provided to workers and its usage shall be ensured and supervised.
78. First Aid Box and required Antidotes for the chemicals used in the unit shall be made readily available in adequate quantity.
79. Training shall be imparted to all the workers on safety and health aspects of chemicals handling.
80. Occupational health surveillance of the workers shall be done and its records shall be maintained. Pre-employment and periodical medical examination for all the workers shall be undertaken as per the Factories Act & Rules.
81. Transportation of hazardous chemicals shall be done as per the provisions of the Motor Vehicle Act & Rules.
82. The company shall implement all preventive and mitigation measures suggested in the Risk Assessment Report.
83. Necessary permissions from various statutory authorities like PESO, Factory Inspectorate and others shall be obtained prior to commissioning of the project.

B.2.5 NOISE:

84. The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under The Environment (Protection) Act,

MEMBER SECRETARY

B.2.6 CLEANER PRODUCTION AND WASTE MINIMISATION:

The unit shall undertake the Cleaner Production Assessment study through a reputed institute / organization and shall form a GP team in the company. The recommendations thereof along with the compliance shall be furnished to the

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E-mail : msseiaagi@gmail.com, Website:- www.seiaa.gujarat.gov.in

GPCB.

86. The company shall undertake various waste minimization measures such as :
- Metering and control of quantities of active ingredients to minimize waste.
 - Reuse of by-products from the process as raw materials or as raw materials substitutes.
 - Use of automated and close filling to minimize spillages.
 - Use of close feed system into batch reactors.
 - Venting equipment through vapour recovery system.
 - Use of high pressure hoses for cleaning to reduce wastewater generation.
 - Recycling of washes to subsequent batches.
 - Recycling of steam condensate.
 - Sweeping / mopping of floor instead of floor washing to avoid effluent generation.
 - Regular preventive maintenance for avoiding leakage, spillage etc.

B.2.7 GREEN BELT AND OTHER PLANTATION:

87. The unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within the premises, the unit shall take up adequate plantation on road sides and suitable open areas in GIDC estate or any other open areas in consultation with the GIDC / GPCB and submit an action plan of plantation for next three years to the GPCB.
88. Drip irrigation / low-volume, low-angle sprinkler system shall be used for the green belt development within the premises.

B.3 OTHER CONDITION:

89. Rain water harvesting of surface as well as rooftop runoff shall be undertaken and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface run off, pre-treatment must be done to remove suspended matter.
90. The unit shall join and participate financially and technically for any common environmental facility / infrastructure as and when the same is taken up either by the Industrial Association or GIDC or GPCB or any such authority created for this purpose by the Govt. / GIDC.
91. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting in addition the provision for solar water heating system shall also be provided.
92. The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.
93. All the commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
94. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose for the environmental protection and management.
95. In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.
96. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB), State Government and any statutory authority.
97. During material transfer there shall be no spillages and garland drain shall be constructed to avoid mixing of accidental spillages with domestic wastewater or storm water.
98. Pucca flooring / impervious layer shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.
99. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
100. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
101. The project proponent shall comply all the conditions mentioned in "The Companies (Corporate Social Responsibility Policy) Rules, 2014" and its amendments from time to time in a letter and spirit.
102. The project management shall ensure that unit complies with all the environment protection measures, risk mitigation measures and safeguards recommended in the EMP report and Risk Assessment study report as well as proposed by project proponent.
103. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.

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State Level Environment

Impact Assessment

(SR) Gujarat

Gujarat Pollution Control Board,
"Paryavaran Bhawan"
Sector-10-A, Gandhinagar-10

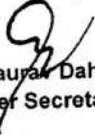
104. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the conditions stipulated in the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/

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Page 5 of 6

- GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.
105. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
106. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
107. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.
108. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
109. The company in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary.
110. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
111. This environmental clearance is valid for seven years from the date of issue.
112. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
113. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

With regards,
Yours sincerely,

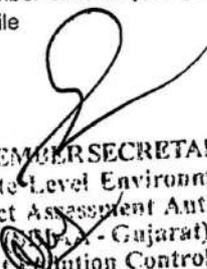

(Dr. Gaurav Dahiya, IAS)
Member Secretary

Issued to:

Mr. Chandubhai Kothia
M/s.: Praharit Pigments LLP,
Plot No. 6011, Ankleshwar GIDC,
Dist. Bharuch

Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
2. The Secretary, Forests & Environment Department, Govt. of Gujarat, Block 14, 8th floor, Sachivalaya, Gandhinagar-382010.
3. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
4. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
7. Select File


MEMBER SECRETARY
State Level Environment
Impact Assessment Authority
(Sector - Gujarat)
Gujarat Pollution Control Board,
"Paryavaran Bhavan"
Sector-10-A, Gandhinagar-10


(Dr. Gaurav Dahiya, IAS)
Member Secretary



R-2 199

GUJARAT POLLUTION CONTROL BOARD

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By R.P.A.D.

Consent to Establish (NOC)

CTE NO: 91503

NO: GPCB/ANK/CCA-1927/ID-57674/

DT: _____

To,

✓ M/s. PRAHARIT PIGMENTS LLP.
PLOT NO: 38/11,
GIDC ESTATE JHAGADIA,
DIST-BHARUCH.

SUB: Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.

REF: Your NOC application No. 128417 dated 03/11/2017.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in anyway, this is to inform you that this Board grants **Consent to Establish (NOC)** for setting up of an industrial plant/ activities at **PLOT NO: 38/11, GIDC ESTATE JHAGADIA, DIST: BHARUCH** to manufacture the following products. The Validity of this order will be up to **02/11/2024**.

1. **The list of proposed products to be manufactured shall be as follows:**

Sr. No.	Products	Quantity (MT/Month)
1.	Pigment green - 7/ Pigment green - 36	150
2.	Pigment beta blue 15:3	100
3.	Pigment alpha blue 15:0 & 15:1	15
Total		265

2. **SPECIFIC CONDITIONS:-**

- Generated Copper Sulphate- 8.25 MT/M and Aluminium Chloride / Hydroxide- 255 / 157.5 MT/M (after Solidification) shall be given to Actual end users.
- Unit shall provide on line TOC meter at outlet.
- Unit shall use fresh raw material only.
- ✓ Unit shall comply with all the conditions stipulated by SEIAA / MoEF in the order of Environment Clearance issued vide letter No. SEIAA/GUJ/EC/5(F)/455/2017 dated 29/04/2017.
- Unit shall sell out spent sulphuric acid (Stream A) to M/s. Shri Ganesh Pigment after making MoU & after obtaining Rule - 9 permission by M/s. Shri Ganesh Pigment.
- Entire quantity of spent solvents shall be recovered by in-house distillation in such a manner that recovery shall not be less than 90 percent and recovered solvent shall be reused in the process within premises.
- Entire quantity of Aluminium Chloride (20%) solution (800 MT/M) generated from the manufacturing of pigment green - 7 shall be either crystallized (Aluminium Chloride) or converted to aluminum Hydroxide within premises only.

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- h. Entire quantity of (1) Spent Sulphuric Acid (25-30%) (450 MT/Month), (2) Spent HCl (20-25%) / Spent HBr (22-25%) (120 MT/M), (3) Copper Sulphate (8.25 MT/M) and (4) Aluminium Chloride (255 MT/M) or Aluminium Hydroxide (157.5 MT/M) shall be sold out to GPCB authorized end users who are authorized to receive the waste stream as a raw material as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 after obtaining prior permission from CPCB/SPCB.

3. CONDITION UNDER THE WATER ACT:

- 3.1 The quantity of total water consumption shall not exceed 517 KL/Day as per below break up as mentioned in form D submitted for consent application under Water Act-1974.
- Domestic: 10 KL/Day
 - Industrial: 492 KL/Day
 - Gardening: 15 KL/Day
- 3.2 The quantity of total waste water generation shall not exceed 482 KL/Day as per below break up as mentioned in form D submitted for consent application under Water Act-1974.
- Domestic: 8 KL/Day
 - Industrial: 474 KL/Day
- 3.3 Total water requirement for the project shall not exceed 517 KL/Day. Unit shall reuse RO permeate (301.5 KL/Day) for industrial purpose. Hence, fresh water requirement for the project shall not exceed 215.5 KL/Day and it shall be met through GIDC water supply only.
- 3.4 Industrial waste water shall be segregated as below: (1) Stream A: Concentrated stream of Alpha Blue- High Acidic ML - 18 KL/Day. (2) Stream B: Mother liquor - High concentration of $AlCl_3$, 32 KL/Day and (3) Stream C: Dilute stream waste water - 474 KL/Day.
- 3.5 Stream A shall be out to authorized actual users.
- 3.6 Stream B shall be either crystallize or convert to aluminum Hydroxide and finally sold to authorize actual users.
- 3.7 Stream C shall be treated in ETP (Cap. 500 KL/Day) comprises of primary, secondary and tertiary treatment plants followed by RO system (Cap. 15 KL/hr x 2 nos.).
- 3.8 Entire dilute stream waste water (474 KL/Day) shall be treated in ETP (Cap. 500 KL/Day) comprising of Primary, Secondary and Tertiary treatment units followed by RO system (Cap. 15 KL/hr x 2 nos.).
- 3.9 RO permeate stream (301.5 KL/Day) shall be reused for process within premises.
- 3.10 RO reject waste water stream (120 KL/Day) shall be disposed into deep sea through U/G conveyance pipeline laid by NCT after conforming to the norms prescribed in condition no. 3.12.
- 3.11 Rest of 52.5 KLD shall be used for $Al(OH)_3$ plant.
- 3.12 Sewage shall be disposed off through septic tank/ soak pit system.
- 3.13 The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable)

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Page 2 of 7



201

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Parameters	Max. permissible values (in milligram/liter except for pH and Temperature) for discharge of treated effluent
pH	6-9
Biological Oxygen Demand, BOD ₅ , 27° C	100
Chemical Oxygen Demand (COD)	500
Total Suspended Solids (TSS)	100
Temperature, ° C	Shall not exceed more than 5° C above ambient water temperature
Oil & Grease	10
Ammonical -Nitrogen	50
Total Kjeldahl Nitrogen (TKN)	50
Nitrate- Nitrogen	50
Flouride	15
Sulphides, as S	5
Phenolic compounds (as C ₆ H ₅ OH)	5
Total Residual Chlorine	1
Zinc	15
Iron	3
Copper	3
Trivalent Chromium	2
Manganese	2
Nickel	3
Arsenic	0.2
Cyanide, as CN	0.2
Vanadium	0.2
Lead	0.1
Hexavalent Chromium	0.1
Selenium	0.05
Cadmium	0.05
Mercury	0.01
Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent.
Colour & Odor	All efforts shall be made to remove Colour & unpleasant odour as far as possible
Insecticides / Pesticides	Absent

- 3.14 The effluent conforming to the above standards shall be discharged into onshore effluent conveying over-ground pipeline for collection of treated effluent from member industrial units of Jhagadia industrial estates and conveyance of the collected effluent upto the Kantiyajal booster (Jhagadiya-to- Kantiyajal) Pumping Station, Village: Kantiyajal, Dist: Bharuch which shall be ultimately discharged into deep sea at a location designated by NIO i.e. Latitude 21 28' 10.2" N Longitude 72 33' 45" E.
- 3.15 Unit shall be required to make storage facilities to store the effluent for at least 72 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.16 Unit shall implement & follow communication plan so that respected work can be done in minimum response time in case of emergencies.

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- 3.17 Hydraulic Load given to member unit of NCT Jhagadia Pipeline Project is non-transferable i.e. member unit can not sell or buy hydraulic load to/from any other units. No addition / alteration of the booked volume shall be done without permission of the Board.
- 3.18 Hydraulic load of unit shall be as per record given by NCT to the GPCB as on 10/01/2017.
- 3.19 Unit shall provide online monitoring system for pH & TOC with recorder & magnetic flow meters for flow measurement of treated wastewater.
- 3.20 Unit shall have only one authorized outlet over the ground with full access from outside the premises, as per design approved by NCT Jhagadia Pipeline Project authority.
- 3.21 Unit shall make fixed arrangement for discharge of the effluent from their Final collection tanks to the over-ground drainage network of NCT Jhagadia Pipeline. Unit shall not keep any by-pass line or system or loose or flexible pipe line for discharge of the effluent into over-ground drainage network of NCT overhead Jhagadia Pipeline.
- 3.22 Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharged into the over-ground drainage network of NCT Jhagadia Pipeline.
- 3.23 Unit shall affix of water meters as per Section 4 (1) of the water (Prevention and Control of Pollution) Cess Act - 1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the unit until the contrary is proved.
- 3.24 Unit shall provide adequate / safe effluent sampling facility for the effluent being stored in final collection / discharge tank of ETP or being discharged into NCT Jhagadia Pipeline.
- 3.25 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process, the name of proprietor/partners /directors of the unit, NCT Jhagadia Pipeline Project membership number & date of joining of NCT Jhagadia Pipeline Project, the electricity consumer number as on the record of DGVCL.
- 3.26 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 3.27 Unit shall either stop or curtail its production activities if the effluent is not conforming to the standards of NCT Jhagadia Pipeline specified by GPCB.
- 3.28 The authorized representative of NCT Jhagadia Pipeline Project shall have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of Unit.
- 3.29 Unit shall have to keep accurate records of quality & quantity of effluent discharged to NCT Jhagadia Pipeline on day-to-day basis. Separate logbook shall be maintained for recording the data & shall be made available for inspection as & when asked.
- 3.30 Unit shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of each month to GPCB on or before fifth day of the succeeding month.
- 3.31 In case of incinerators or MEE, the flow measuring devices for mother liquor/ toxic effluent/ Non-biodegradable effluent, light diesel oil, Furnace oil, etc. i.e. fuel used for combustion, air used for combustion shall be separately provided. Incinerator temperature recording devices as well as gaseous flow measuring devices for scrubber

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Page 4 of 7

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- shall also be provided. These data of temperature & flow should be recorded every day & submitted to GPCB on monthly basis.
- 3.32 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.33 Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be treated along with industrial effluent and final treated effluent shall be discharged to the NCT Jhagadia Pipeline.
- 3.34 If the NCT Jhagadia Pipeline Project authority terminates the membership of Pipeline Project, the NCT Jhagadia Pipeline Project member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the NCT Jhagadia Pipeline Project membership is resumed.
- 3.35 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.
- 3.36 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 3.37 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.
- 3.38 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.
- 3.39 The Board reserves the right to review and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The following shall be used as fuel:

Sr. No.	Name of fuel	Quantity
1.	Natural Gas	12,200 SCM/Day
2.	HSD	120 Lit/Hr

- 4.2 Unit shall install comprehensive adequate air pollution control measures / system in order to achieve prescribed norms so as to achieve standards.

- 4.3 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Stack Height in Meter	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
1.	Steam Boiler (5.5 T/hr)	21	---	PM SO ₂	150 mg/NM ³ 100 PPM

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2.	Thermic Fluid Heater (Cap. 10 Lakh k cal/hr)	21	---	NO _x	50 PPM
3.	HAG (2 Nos.) (Cap. 10 Lakh K cal/hr)	21	---		
4.	D. G. Set (250 KVA)	9	---		

- 4.4 The Process emission through various stacks/ vent of reactors, process, vessel shall conform to the following standards:

Stack No.	Stack attached to	Stack Height in Meter	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
1.	Reaction Vessel System (CPC green-7 / CPCgreen-36)	11	Two stage Water Scrubber + Alkali Scrubber	HCl Cl ₂ / HBr / Br ₂	20 mg/NM ³ 9 mg/NM ³
2.	Reaction Vessel System (Alpha blue)	11	Alkali Scrubber	SO ₂	40 mg/NM ³
3.	Spin Flash Dryer (2 Nos.)	15	Bag Filter	PM	150 mg/NM ³

- 4.5 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /M ³)	
		Annual	24 Hours Average
1.	Particulate Matter (PM ₁₀)	60	100
2.	Particulate Matter (PM _{2.5})	40	60
3.	Oxides of Sulphur (SO _x)	50	80
4.	Oxides of Nitrogen (NO _x)	40	80

- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

- 4.6 Stack monitoring facilities like porthole, platform/ ladder etc., shall be provided with stacks/vents chimney in order to facilitate sampling of gases being emitted into the atmosphere.

- 4.7 All measures for the control of environmental pollution shall be provided before commencing production.

- 5 **CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016**

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- 5.1 Unit shall have to comply with provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time.
- 5.2 Unit shall obtain membership of common TSDF site for disposal Hazardous waste as categorized in Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time, if required.
- 5.3 Unit shall provide temporary storage facilities for each type of Haz. Waste as per Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time.

6 GENERAL CONDITIONS: -

- 6.1 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.
- 6.2 Unit shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act-1977.
- 6.3 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.
- 6.4 Unit shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. Unit is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- 6.5 The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under The Environment (Protection) Act, 1986 & Rules.
- 6.6 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
Between 6 A.M. and 10 P.M. : 75 dB(A)
Between 10 P.M. and 6 A.M. : 70 dB(A)
- 6.7 Unit is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 6.8 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of DGVCL.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(G.H. TRIVEDI)
SR. ENVIRONMENT ENGINEER

Clean Gujarat Green Gujarat
Page 7 of 7
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 447908, 16/03/2018



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
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Website : www.gpcb.gov.in

By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A) CCANO: AWH- 97707

NO: GPCB/ANK/CCA- 1927/ID-57674/

DT: 20/12/2018

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act-1974, under Section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986.

And whereas Board has received consolidated application dated 05/12/2018 and inward no. 143614 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORISATION: (Under the provisions / rules of the aforesaid Environmental Acts)

To,
M/s. PRAHARIT PIGMENTS LLP.
PLOT NO: 38/11,
GIDC ESTATE JHAGADIA,
DIST-BHARUCH.

1. Consent Order No. : AWH-97707 date of Issue 11/12/2018.
2. The consent under Water Act -1974, Air Act - 1981 and Authorization under Environment (Protection) Act, 1986 shall be valid up to 04/12/2023 to operate industrial plant to manufacture following products:

Sr. No.	Products	Quantity (MT/Month)
1.	Pigment green - 7/ Pigment green - 36	150
	Total	150
	By-Product	
1	Poly Aluminium Chloride (soln.) OR	2250
	Aluminium Chloride/Hydroxide AND	255/157.5
	Copper or any other salt	8.25
2	Sodium Hypo Chloride	450
3	Hydrochloric Acid	300

SPECIFIC CONDITIONS:-

- a. Unit shall submit analysis report of MoEF & CC accredited Lab to prove that by-products mentioned in above table is not having contamination more than specified limit as per waste specified in Schedule-II of Hazardous Rule-2016. Otherwise unit shall consider those items as hazardous wastes and manage as per the provisions of Hazardous Waste Rules-2016.
- b. Unit shall submit compliance report of specific instruction given by RO at time of visit.
- c. Unit shall provide on line TOC meter at outlet.

Page 1 of 8

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ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 17723/2018

- d. Unit shall use fresh raw material only.
- e. Unit shall comply with all the conditions stipulated by SEIAA / MoEF in the order of Environment Clearance issued vide letter No. SEIAA/GUJ/EC/5(f)/455/2017 dated 29/04/2017.
- f. Entire quantity of spent solvents shall be recovered by in-house distillation in such a manner that recovery shall not be less than 90 percent and recovered solvent shall be reused in the process within premises.
- g. Aluminium Chloride (20%) solution generated from the manufacturing of pigment green - 7 shall be either crystallized (Aluminium Chloride) or converted to aluminum Hydroxide within premises or sell out to authorized users as PAC Sol..

3. CONDITION UNDER THE WATER ACT:

- 3.1 The quantity of total water consumption shall not exceed 432 KL/Day as per below break up as mentioned in form D submitted for consent application under Water Act-1974.
- a) Domestic: 10 KL/Day
b) Industrial: 407 KL/Day
c) Gardening: 15 KL/Day
- 3.2 The quantity of total waste water generation shall not exceed 428 KL/Day as per below break up as mentioned in form D submitted for consent application under Water Act-1974.
- a) Domestic: 8 KL/Day
b) Industrial: 420 KL/Day
- 3.3 Total water requirement for the project shall not exceed 432 KL/Day. Unit shall reuse RO permeate for industrial purpose. Hence, fresh water requirement for the project shall not exceed 215.5 KL/Day and it shall be met through GIDC water supply only.
- 3.4 Industrial waste water shall be segregated as below: (1) Stream B: Mother liquor - High concentration of $AlCl_3$, 32 KL/Day and (2) Stream C: Dilute stream waste water - 407 KL/Day.
- 3.5 Stream B shall be either crystallize or convert to aluminum Hydroxide and finally sold to authorize actual users or directly sell out to authorized users as PAC sol..
- 3.6 Stream C shall be treated in ETP (Cap. 500 KL/Day) comprises of primary, secondary and tertiary treatment plants followed by RO system (Cap. 15 KL/hr x 2 nos.).
- 3.7 RO permeate stream (301.5 KL/Day) shall be reused for process within premises.
- 3.8 RO reject waste water stream (120 KL/Day) shall be disposed into deep sea through over ground conveyance pipeline laid by NCT after conforming to the norms prescribed in below condition.
- 3.9 Rest of 52.5 KLD shall be used for $Al(OH)_3$ plant.
- 3.10 Sewage shall be disposed off through septic tank/ soak pit system.
- 3.11 The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable)

Parameters	Max. permissible values (in milligram/liter except for pH and Temperature) for discharge of treated effluent into JPP
pH	6-9
Biological Oxygen Demand, BOD_5 , 27° C	100



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Chemical Oxygen Demand (COD)	250
Total Suspended Solids (TSS)	100
Temperature, ° C	Shall not exceed more than 5° C above ambient water temperature
Oil & Grease	10
Ammonical -Nitrogen	50
Total Kjeldahl Nitrogen (TKN)	50
Nitrate- Nitrogen	50
Flouride (F)	15
Sulphides, as S	5
Phenolic compounds (as C ₆ H ₅ OH)	5
Total Residual Chlorine	1
Zinc (Zn)	15
Iron (Fe)	3
Copper (Cu)	3
Trivalent Chromium	2
Manganese (Mn)	2
Nickel (Ni)	3
Arsenic (As)	0.2
Cyanide (CN)	0.2
Vanadium	0.2
Lead (Pb)	0.1
Hexavalent Chromium (Cr ⁺⁶)	0.1
Selenium (Se)	0.05
Cadmium (Cd)	0.05
Mercury (Hg)	0.01
Total Chromium (Cr)	2
Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent.
Colour & Odor	All efforts shall be made to remove Colour & unpleasant odour as far as possible

- 3.12 The effluent conforming to the above standards shall be discharged into onshore effluent conveying over-ground pipeline for collection of treated effluent from member industrial units of Jhagadia industrial estates and conveyance of the collected effluent upto the Kantiyajal booster (Jhagadiya-to- Kantiyajal) Pumping Station, Village: Kantiyajal, Dist: Bharuch which shall be ultimately discharged into deep sea at a location designated by NIO i.e. Latitude 21 28' 10.2" N Longitude 72 33' 45" E.
- 3.13 Unit shall be required to make storage facilities to store the effluent for at least 72 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.14 Unit shall implement & follow communication plan so that respected work can be done in minimum response time in case of emergencies.
- 3.15 Hydraulic Load given to member unit of NCT Jhagadia Pipeline Project is non-transferable i.e. member unit can not sell or buy hydraulic load to/from any other units. No addition / alteration of the booked volume shall be done without permission of the Board.
- 3.16 Hydraulic load of unit shall be as per record given by NCT to the GPCB as on 10/01/2017.

Page 3 of 8

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 479/2017

- 3.17 Unit shall provide online monitoring system for pH & TOC with recorder & magnetic flow meters for flow measurement of treated wastewater.
- 3.18 Unit shall have only one authorized outlet over the ground with full access from outside the premises, as per design approved by NCT Jhagadia Pipeline Project authority.
- 3.19 Unit shall make fixed arrangement for discharge of the effluent from their Final collection tanks to the over-ground drainage network of NCT Jhagadia Pipeline. Unit shall not keep any by-pass line or system or loose or flexible pipe line for discharge of the effluent into over-ground drainage network of NCT overhead Jhagadia Pipeline.
- 3.20 Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharged into the over-ground drainage network of NCT Jhagadia Pipeline.
- 3.21 Unit shall affix of water meters as per Section 4 (1) of the water (Prevention and Control of Pollution) Cess Act - 1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the unit until the contrary is proved.
- 3.22 Unit shall provide adequate / safe effluent sampling facility for the effluent being stored in final collection / discharge tank of ETP or being discharged into NCT Jhagadia Pipeline.
- 3.23 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process, the name of proprietor/partners /directors of the unit, NCT Jhagadia Pipeline Project membership number & date of joining of NCT Jhagadia Pipeline Project, the electricity consumer number as on the record of DGVCL.
- 3.24 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 3.25 Unit shall either stop or curtail its production activities if the effluent is not conforming to the standards of NCT Jhagadia Pipeline specified by GPCB.
- 3.26 The authorized representative of NCT Jhagadia Pipeline Project shall have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of Unit.
- 3.27 Unit shall have to keep accurate records of quality & quantity of effluent discharged to NCT Jhagadia Pipeline on day-to-day basis. Separate logbook shall be maintained for recording the data & shall be made available for inspection as & when asked.
- 3.28 Unit shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of each month to GPCB on or before fifth day of the succeeding month.
- 3.29 In case of incinerators or MEE, the flow measuring devices for mother liquor/ toxic effluent/ Non-biodegradable effluent, light diesel oil, Furnace oil, etc. i.e. fuel used for combustion, air used for combustion shall be separately provided. Incinerator temperature recording devices as well as gaseous flow measuring devices for scrubber shall also be provided. These data of temperature & flow should be recorded every day & submitted to GPCB on monthly basis.
- 3.30 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.



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- 3.31 Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be treated along with industrial effluent and final treated effluent shall be discharged to the NCT Jhagadia Pipeline.
- 3.32 If the NCT Jhagadia Pipeline Project authority terminates the membership of Pipeline Project, the NCT Jhagadia Pipeline Project member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the NCT Jhagadia Pipeline Project membership is resumed.
- 3.33 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.
- 3.34 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 3.35 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.
- 3.36 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.
- 3.37 The Board reserves the right to review and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The following shall be used as fuel:

Sr. No.	Name of fuel	Quantity
1.	Natural Gas	12,200 SCM/Day
2.	HSD	120 Lit/Hr

- 4.2 Unit shall install & operate comprehensive adequate air pollution control measures / system in order to achieve prescribed norms so as to achieve standards.

- 4.3 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Stack Height in Meter	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
1.	Steam Boiler (5.5 T/hr)	21	---	PM	150 mg/NM ³
2.	Thermic Fluid Heater (Cap. 10 Lakh k cal/hr)	21	---	SO ₂ NO _x	100 PPM 50 PPM

Page 5 of 8

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ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 479403, 20/12/2018

3.	HAG (1 Nos.) (Cap. 10 Lakh K cal/hr)	21	---		
4.	D. G. Set (250 KVA)	9	---		

- 4.4 The Process emission through various stacks/ vent of reactors, process, vessel shall conform to the following standards:

Stack No.	Stack attached to	Stack Height in Meter	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
1.	Reaction Vessel System (CPC green-7 / CPCgreen-36)	11	Two stage Water Scrubber + Alkali Scrubber	HCl Cl ₂ / HBr/ Br ₂	20 mg/NM ³ 9 mg/NM ³
2.	Spin Flash Dryer (1 Nos.)	15	Bag Filter	PM	150 mg/NM ³

- 4.5 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /M ³)	
		Annual	24 Hours Average
1.	Particulate Matter (PM ₁₀)	60	100
2.	Particulate Matter (PM _{2.5})	40	60
3.	Oxides of Sulphur (SO _x)	50	80
4.	Oxides of Nitrogen (NO _x)	40	80

- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
 - 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
- 4.6 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition as above.
- 4.7 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition as above.
- 4.8 Unit shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.9 Unit shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.



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5. GENERAL CONDITIONS: -

- 5.1 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.
- 5.2 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.
- 5.3 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of DGVCL.

6. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2)).

- 6.1 Number of authorization: AWH-97707 date of Issue 11/12/2018.
- 6.2 M/s. Praharit Pigments LLP is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at PLOT NO:38/11, GIDC ESTATE JHAGADIA, DIST: BHARUCH.

Sr. No.	Name of Waste	Category Number	Quantity	Facility
1	ETP waste	35.3	150 MT/M\	Collection, Storage, transportation, disposal at TSDf site.
2	Used Oil	5.1	500 lit./Y	Collection, Storage, transportation, disposal by selling to registered re-refiners.
3	Discarded Containers / Liners	33.1	5000 nos./Y 0.5 MT/M	Collection, Storage, decontamination and disposal by selling to approved vendors.

- 6.3 The authorization is granted to operate a facility as above.
- 6.4 The authorization shall be in force for a period up to 04/12/2023.
- 6.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

7. TERMS AND CONDITIONS OF AUTHORISATION:

- 7.1 The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 7.2 The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Gujarat Pollution Control Board.
- 7.3 The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
- 7.4 Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

Page 7 of 8

Clean Gujarat Green Gujarat

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Outward No: 470/2018

- 7.5 The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.6 The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.7 It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 7.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
- 7.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.
- 7.12 An application for the renewal of an authorisation shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016.
- 7.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 7.15 Unit shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 7.16 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 7.17 Unit shall have to manage used or spent oil; empty or discarded barrels / containers / liners contaminated with hazardous chemicals / wastes, process waste as per Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986 and shall apply Authorization for all applicable waste.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

Dipali Tank
20/12/18

(DIPALI TANK)
I/C, UNIT HEAD-ANKLESHWAR

Outward No: 479403, 20/12/2018



Q-4

214 GREEN CIRCLE, INC.

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(Recognised By Ministry of Environment, Forest and Climate Change, New Delhi Under EPA 1986)
(No. Q - 1508 / 32 / 2007 - CPW)
(ISO 9001, 14001, OHSAS 18001 & NABL / ISO / IEC 17025 Certified Organisation)

Report No: GCI/V/LAB/EM-SP/17- SP /18-19/December-00/1077

Date: 31/12/2018

ANALYSIS REPORT (For the Month of December-2018)

Client Details		Sample Details	
Name	M/s. Praharit Pigments LLP.	Sample Code	GCI/V/18/PGL/HCL/01
Address	Plot No.: 38/11, GIDC Estate	Quantity	500 ml
	Jhagadia, Dist: Bharuch	Sampling Date	26/12/2018
Sampling Done By	Sarthak	Sampling Instrument	Manual sampler
Sample Received Date	27/12/2018	Sampling Method	Grab
Analysis Starts on	27/12/2018	Analysis Completion On	31/12/2018

QUALITY OF HCL SOLUTION

Parameter	Quality of generated HCl solution	Quality of commercial HCl solution
% Purity	26-28%	25-30%
Colour	Colorless to light yellow	Colorless to light yellow
Specific Gravity	1.14 to 1.16	1.15
% TOC	Nil	Nil
% CPC	Nil	Nil
% Iron content	Nil	Nil

Authorized Signatory

- Analysis is subject to the condition in which the sample is received at our laboratory.
- Reports can not be used as an evidence anywhere including judiciary purpose without our prior permission.
- Sample will be retained till one month from the date of sampling.



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Report No: GCI/V/LAB/EM-SP/17- SP /18-19/December-00/1077

Date: 31/12/2018

ANALYSIS REPORT (For the Month of December-2018)

Client Details		Sample Details	
Name	M/s. Praharit Pigments LLP.	Sample Code	GCI/V/18/PGL/PAC/02
Address	Plot No.: 38/11, GIDC Estate Jhagadia, Dist: Bharuch	Quantity	500 ml
		Sampling Date	26/12/2018
Sampling Done By	Sarthak	Sampling Instrument	Manual sampler
Sample Received Date	27/12/2018	Sampling Method	Grab
Analysis Starts on	27/12/2018	Analysis Completion On	31/12/2018

QUALITY OF POLY ALUMINUM CHLORIDE SOLUTION

Parameter	Quality of generated PAC solution	Quality of commercial PAC solution
Colour	Pale Yellow	Colorless to light yellow
% Al ₂ O ₃	7.6 to 8.2	6.7% minimum
% Aluminum Chloride	18-20%	18% minimum
Specific Gravity	1.32	1.35
% TOC	Nil	Nil
% CPC	Nil	Nil

Authorized Signatory

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Report No: GCI/V/LAB/EM-SP/17- SP /18-19/December-00/1077

Date: 31/12/2018

ANALYSIS REPORT (For the Month of December-2018)

Client Details		Sample Details	
Name	M/s. Praharit Pigments LLP.	Sample Code	GCI/V/18/PGL/C/02
Address	Plot No.: 38/11,GIDC Estate	Quantity	100 gm
	Jhagadia,Dist: Bharuch	Sampling Date	26/12/2018
Sampling Done By	Sarthak	Sampling Instrument	Manual sampler
Sample Received Date	27/12/2018	Sampling Method	Grab
Analysis Starts on	27/12/2018	Analysis Completion On	31/12/2018

QUALITY OF COPPER SALT

Parameter	Quality of generated Copper
% Purity	92%
Colour	Dark Brown
salt	4-5 %
% moisture content	3-4%


Authorized Signatory

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- Reports can not be used as an evidence anywhere including judiciary purpose without our prior permission.
- Sample will be retained till one month from the date of sampling.



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Report No: GCI/V/LAB/EM-SP/17- SP /18-19/December-00/1077

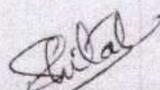
Date: 31/12/2018

ANALYSIS REPORT (For the Month of December-2018)

Client Details		Sample Details	
Name	M/s. Praharit Pigments LLP.	Sample Code	GCI/V/18/PGL/SHC/04
Address	Plot No.: 38/11, GIDC Estate Jhagadia, Dist: Bharuch	Quantity	500 ml
		Sampling Date	26/12/2018
Sampling Done By	Sarthak	Sampling Instrument	Manual sampler
Sample Received Date	27/12/2018	Sampling Method	Grab
Analysis Starts on	27/12/2018	Analysis Completion On	31/12/2018

QUALITY OF SODIUM HYPO CHLORIDE

Parameter	Quality of generated Sodium Hypo Chloride	Quality of commercial Sodium Hypo Chloride
% Purity	8-10%	5- 10 %
Colour	Light Yellow	White to light yellow
pH	12 to 13	12 to 14
Specific Gravity	1.14	1.17


Authorized Signatory

- Analysis is subject to the condition In Which the Sample is received at our Laboratory.
- Reports can not be used as an evidence anywhere including judiciary purpose without our prior permission.
- Sample will be retained till one month from the date of sampling.

R-5A

218 Invoice

(DUPLICATE FOR TRANSPORTER)

PRAHARIT PIGMENTS LLP Plot No: 38/11, Industrial Estate Jhagadia-393110 Dist: Bharuch Gujarat GSTIN/UIN: 24AAPFP7958P1Z4 State Name : Gujarat, Code : 24 Contact : 02646-227777,09328386186 E-Mail : contact.praharit@gmail.com	Invoice No.	Dated
	135	8-Feb-2019
Shree Mahavir Enterprise 1st Floor, Shop No:- F 38 Goladan Plaza, Nr Tata Moters N.H. Motali, Ankleshwar GSTIN/UIN : 24BXDPC4751P1ZB State Name : Gujarat, Code : 24	Delivery Note	Mode/Terms of Payment
	135	30 Days
Consignee Shree Mahavir Enterprise 1st Floor, Shop No:- F 38 Goladan Plaza, Nr Tata Moters N.H. Motali, Ankleshwar GSTIN/UIN : 24BXDPC4751P1ZB State Name : Gujarat, Code : 24	Supplier's Ref.	Other Reference(s)
	135	
Buyer (if other than consignee) Shree Mahavir Enterprise 1st Floor, Shop No:- F 38 Goladan Plaza, Nr Tata Moters N.H. Motali, Ankleshwar GSTIN/UIN : 24BXDPC4751P1ZB State Name : Gujarat, Code : 24	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	135	8-Feb-2019
	Despatched through	Destination
	BY TANKER	ANKLESHWAR
	Bill of Lading/LR-RR No.	Motor Vehicle No.
		GJ02Z7927
Terms of Delivery		

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Pure Hydro Choric Acid 30%	28061000	21,000.000 kgs	0.01	kgs	210.00
	CGST Receivable/payable					18.90
	SGST Receivable/payable					18.90
	Round Off Exp					0.20
Total			21,000.000 kgs			₹ 248.00

Amount Chargeable (in words)
INR Two Hundred Forty Eight Only

Taxable Value	Central Tax		State Tax		Total Tax Amount
	Rate	Amount	Rate	Amount	
210.00	9%	18.90	9%	18.90	37.80
Total:		18.90		18.90	37.80

Tax Amount (in words) : **INR Thirty Seven and Eighty paise Only**

Company's PAN : **AAPFP7958P**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details
 Bank Name : **Axis Bank A/c No. 917020064337459**
 A/c No. : **917020064337459**
 Branch & IFS Code : **Ankleshwar & UTIB0000458**
 for PRAHARIT PIGMENTS LLP

Authorized Signatory

This is a Computer Generated Invoice

Shree Mahaveer Enterprise

R-5B

219



सत्यमेव जयते

Government of India
Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 24BXDPC4751P1ZB

1.	Legal Name	MANGALA VIJAYKUMAR CHHAJED			
2.	Trade Name, if any	SHREE MAHAVEER ENTERPRISE			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	FIRST FLOOR, SHOP NO. F-38, GOLDEN PLAZA, NR. TATA MOTOR, N.H. NO.8, MOTALI, ANKLESHWAR, Bharuch, Gujarat, 393002			
5.	Date of Liability				
6.	Period of Validity	From	18/10/2018	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1 Date: 2018.10.18 10:16:39 IST			
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	18/10/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 18/10/2018 .



GSTIN	24BXDPC4751P1ZB
Legal Name	MANGALA VIJAYKUMAR CHHAJED
Trade Name, if any	SHREE MAHAVEER ENTERPRISE

Details of Additional Places of Business

Total Number of Additional Places of Business in the State	0
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GSTIN

24BXDPC4751P1ZB

Legal Name

MANGALA VIJAYKUMAR CHHAJED

Trade Name, if any

SHREE MAHAVEER ENTERPRISE

Details of Proprietor

1



Name

MANGALA VIJAYKUMAR CHHAJED

Designation/Status

PROPRIETOR

Resident of State

Gujarat

FIRST INFORMATION REPORT
પ્રથમ માહિતી અહેવાલ.

(Under Section 154 Cr.P.C.)

1. જિલ્લો. સુરત રૂરલ પો.મથક. કડોદરા ગાંધી કલમ ૧૫૪ હેઠળ
પ્રથમ માહિતી અહેવાલ ક્રમાંક ૧ ગુ.ર.નં- ૨૮ / ૨૦૧૯ તા-૨૫/૦૨/૨૦૧૯

2. (i) અધિનિયમ- ઈ.પી.કો. કલમ.- ૩૦૪, ૨૮૪, ૧૨૦(બી), ૧૧૪ તથા
(ii) પર્યાવરણ સંરક્ષણ અધિનિયમ કલમ - ૧૫ મુજબ
(૧) ગુન્હો બન્યાનો સમય ગાળો. દિવસ.તા-૦૯/૦૨/૨૦૧૯ કલાક-૦૮/૧૫ પહેલા
(૨) પોલીસ મથકે માહિતી મળ્યા તા-૨૫/૦૨/૨૦૧૯ કલાક- ૦૮/૩૦
(૩) સ્ટેશન ડાયરી એન્ટ્રીએન્ટ્રી નંબર.- ૦૪/૨૦૧૯ કલાક-૦૮/૩૦

4. માહિતી નો પ્રકાર લેખિત / મૌખિક.
5. ઘટનાનું સ્થળ. મૌજે ચલથાણ ગામની સીમમાં, ચલથાણ થી તાતીથૈયા ગોકુલધામ
સોસાયટી તરફ જતા રોડ પાસે આવેલ ગંદાપાણીના ખાડીવાળા વળાંક
પાસે આવેલ ખાડી છગટર) માં તા-પલસાણા જી-સુરત

(૧) પોલીસ મથકની દિશા અંતર:- પુર્વ કી.મી.-૩
(૨) સરનામું:-ચલથાણ, તા-પલસાણા જી.સુરત
(૩) પોલીસ સ્ટેશનની હદની બહાર હોય તો તે પોલીસ સ્ટેશનનું નામ. જીલ્લો-

6. ફરિયાદી / બાતમીદાર.
(૧) નામ - પી.એ.વળવી પોલીસ ઇન્સ્પેક્ટર
(૨) પિતા / પતિનું નામ:-
(૩) જન્મ તારીખ / વર્ષ -
(૪) રાષ્ટ્રીયતા-ભારતીય જારી તારીખ- જારી કર્યા સ્થળ-
(૫) પાસપોર્ટ નંબર -
(૬) ધંધો - નોકરી
(૭) સરનામું:- કડોદરા G.I.D.C પોલીસ સ્ટેશન, સુરત ગ્રામ્ય, સુરત

7. ઓળખેલ / શકમંદ / વણઓળખેલ આરોપીની તમામ વિગતો સાથેની માહિતી.
(૧) ચંદુભાઈ મનુભાઈ કોડીયા રહે-પ્લોટ નં-૩૦૩, સી/૬, તુલસીકુંજ સોસાયટી, અંકલેશ્વર GIDC
મો.નં. ૯૩૨૮૩૦૧૬૭૧
(૨) કેતનભાઈ હસમુખભાઈ કોડીયા રહે-૪૦૬/૧૫ સરદાર પટેલ સોસાયટી, નવી
કોલોની, અંકલેશ્વર GIDC, મો.નં. ૯૩૨૮૩૮૬૧૮૬

- (૩) રમેશભાઈ નાનજીભાઈ પડસાળા ઉ.વ.૪૬ ધંધો-વેપાર રહે. A/7 સન્સ સીટી પાર્ક સોસાયટી, જલધારા ચોકડીની બાજુમાં અંકલેશ્વર GIDC તા.અંકલેશ્વર, જી.ભરૂચ, મુળ રહે. હેમાળ, તા.જાફરાબાદ, જી.અમરેલી મો નં.૯૮૨૪૧૫૪૦૩૭ ઓફીસ નં.૯૫૩૭૫૯૧૭૦૦
- (૪) ગુંજનભાઈ ચંદુભાઈ કોડીયા રહે.-પ્લોટ નં-૩૦૩, સી/૬ તુલસીકુંજ સોસાયટી અંકલેશ્વર GIDC મો નં.૭૩૮૩૪૩૪૪૪૪
- (૫) હાર્દિક જીવરાજભાઈ કાકડીયા રહે.લાલ દરવાજા, સુરત
- (૬) ધનસુખભાઈ યુનિભાઈ ભંડેરી રહે.રાજકોટ
- (૭) નીરજકુમાર વિજયકુમાર છાજેડ રહે-૨૦૪/ખુશ એન્કલેવ કો.ઓ.હાઉસીંગ સોસાયટી, ગોલ્ડન પોઈન્ટ ચોકડી, જી.આઇ.ડી.સી.અંકલેશ્વર તા.અંકલેશ્વર જી.ભરૂચ, મુળ-રહે-કુર્હા તા-ભુસાવલ જી-જલગાંવ (મહારાષ્ટ્ર) મો.નં.૮૩૨૦૧-૨૫૨૨૭ (શ્રી મહાવિર એન્ટરપ્રાઇઝ)
- (૮) મનોજભાઈ બાબુલાલ અગ્રવાલ રહે-એ/૨૦૨ સંસ્કારધામ કો.ઓ.હાઉસીંગ સોસાયટી, જલધારા ચોકડી, જી.આઇ.ડી.સી.અંકલેશ્વર તા.અંકલેશ્વર જી.ભરૂચ, મુળ-રહે-સીધમુખ તા-રાજગઢ જી-ચુરૂ (રાજસ્થાન) મો.નં.૯૩૨૭૭-૮૮૨૭૧ (સાંઇ રચના કેમીકલ)
- (૯) અમિતકુમાર રતિલાલભાઈ પટેલ રહે.બી-૧૦ રામેશ્વર પાર્ક કો.ઓ.હાઉસીંગ સોસાયટી, જલધારા ચોકડી, જી.આઇ.ડી.સી.અંકલેશ્વર તા.અંકલેશ્વર જી.ભરૂચ, મુળ રહે.ઉનાવા અમોકુંજ સોસાયટી કમાણીયા વાડી પાસે ઉનાવા તા.ઉંઝા જી.મહેસાણા મો.નં.૯૪૦૮૬-૭૬૦૪૩ (આયુષી એન્ટરપ્રાઇઝ)
- (૧૦) ટેન્કર નં-G.J-02-Z-7927 નો ડ્રાઇવર ઇન્જીનિયર પ્રદિપસિંહ રાજપુત રહે-પટેલનગર-૧ સોસાયટી ઘર નં-૨૪ રાજપીપળા ચોકડી પાસે અંકલેશ્વર જી-ભરૂચ.
- (૧૧) ટેન્કર નં-G.J-02-Z-7927 નો ક્લીનર બ્રજેશસિંહ પ્રદિપસિંહ રાજપુત રહે-પટેલનગર-૧ સોસાયટી ઘર નં-૨૪ રાજપીપળા ચોકડી પાસે અંકલેશ્વર જી-ભરૂચ
- (૧૨) ભરતભાઈ તેજાભાઈ ભરવાડ રહે-સચીન બાપાસીતારામ મીલની પાછળ અંબિકા નગર તા-ચોર્યાસી જી-સુરત મુળ-રાખયાણી તા-જી-ભાવનગર મો.નં-૯૯૦૯૮-૪૧૦૦૯.
- (૧૩) રાજુભાઈ ઉફે લાલો ગબરૂભાઈ ભરવાડ રહે- સચીન બાપાસીતારામ મીલની પાછળ બહુચરનગર સુરત શહેર મુળ રહે, વેળાવદર તા.વલ્લભીપુર જી.ભાવનગર મો.નં-૯૧૦૬૦ ૨૮૪૧૨, ૯૦૩૩૩૬૩૨૬૧
- (૧૪) ભગવાનભાઈ રેવાભાઈ ભરવાડ રહે-ચલથાણ કે.વી. મહેતા સ્કુલની નજીક, ભરવાડની ચાલ તા-પલસાણા જી-સુરત
- (૧૫) ભરતભાઈ મેઘાભાઈ સાથીયા રહે-સચીન કણદે પારડી બાપાસીતારામ મીલની પાછળ લક્ષ્મીનગર સોસાયટી સુરત.
- (૧૬) તપાસમાં નિકળે તે તમામ.

8. ફરીયાદી/ બાતમીદાર તરફથી ગુન્હાની જાણ કરવામાં વિલંબ થવાના કારણો.-
9. ચોરાયેલી/ગુન્હામાં સંડોવાયેલ ચીજવસ્તુઓની વિગતો.-
10. ચોરાયેલી / ગુન્હામાં સંડોવાયેલ ચીજવસ્તુની ફૂલ કિંમત :-
11. મૃત્યુ વિષયક તપાસ અહેવાલ / અકસ્માત મોતનોનંબર હોય તો તે.
12. પ્રથમ માહિતી અહેવાલની વિગતો (જરૂર જણાય તો અલાયદોકાગળ જોડો

તા-૨૫/૦૨/૨૦૧૯

હું પી.એ.વળવી, પોલીસ ઇન્સ્પેક્ટર, નોકરી- કડોદરા G.I.D.C પોલીસ સ્ટેશન, સુરત ગ્રામ્ય, સુરત મો.નં-૭૬૯૮૦ ૬૧૬૧૦૧.

મારીશ્રી સ.ત ફરિયાદ હકિકત એવી છે કે, ગઈ તા-૦૯/૦૨/૨૦૧૯ ના રોજ કલાક-૦૮/૩૦ વાગે ડૉશ્રી હિરેન ટેલર, મેડીકલ ઓફીસર, ચલથાણ સંજીવની હોસ્પિટલ નાઓએ ટેલીફોનથી વર્ધા લખાવેલ કે, (૧) ભગવાનભાઈ રેવાભાઈ ભરવાડ રહે-ચલથાણ, ભરવાડની ચાલ તા-પલસાણા જી-સુરત (૨) ભરતભાઈ મેઘાભાઈ સાથીયા રહે-સચીન, કણદે પારડી, લક્ષ્મીનગર સોસાયટી, સુરતનાઓ બેભાન હાલતમાં ચલથાણ ગામની હદમાં આવેલ ગોકુલધામ સોસાયટીની સામે આવેલ રોડ ઉપર મળી આવતા તેમને સારવાર માટે ભરતભાઈ તેજાભાઈ ભરવાડ મો.નં-૯૯૦૯૮ ૪૧૦૦૯ નાઓ લઈ આવતા તેઓ બંનેને તપાસતા મરણ ગયેલ હતા. સદર ટેલીફોનથી વર્ધા આધારે કડોદરા G.I.D.C પો.સ્ટે અ.મોત નં-૧૭/૨૦૧૯ Cr.P.C કલમ-૧૭૪ મુજબ દાખલ કરી આગળની તપાસ અમોએ સંભાળી લીધેલ.

કડોદરા GIDC પો.સ્ટે. અ.મોત નં-૧૭/૨૦૧૯ ની તપાસ દરમ્યાન જણાય આવેલ કે, ઝઘડીયા જી.આઇ.ડી.સી.નાં પ્લોટ નં ૩૮/૧૧, જીલ્લો ભરૂચ ખાતે પ્રહરીત પ્રીએન્ટ, એલ.એલ.પી.કંપની આવેલ છે. જેને ડાયરેક્ટોરેટ ઓફ ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ, ગુજરાત સ્ટેટ તરફથી તા. ૦૧/૦૮/૨૦૧૮નાં રોજ ફેક્ટરી ચલાવવા માટેનું લાયસન્સનું આપવામાં આવેલ છે. લાઇસન્સ ફોર્મ નંબર-૪ મુજબ કંપની લાયસન્સ નંબર-૩૪૮૮૩ છે અને રજીસ્ટ્રેશન નંબર-૧૩૪૨/૨૦૧૧૪/૨૦૧૮ નો છે. અને કંપનીની લીમીટેડ લાયબેલીટી પાર્ટનરશીપ એગ્રીમેન્ટ મુજબ કંપનીમાં (૧) ચંદુભાઈ મનુભાઈ કોડીયા રહે.અંકલેશ્વર GIDC મો.નં.૯૩૨૮૩૦૧૬૭૧ નાઓ ૨૫% ના (૨) કેતનભાઈ હસમુખભાઈ કોડીયા રહે. અંકલેશ્વર GIDC મો.નં.૯૩૨૮૩૮૬૧૮૬ જે ૨૦% ના (૩) રમેશભાઈ નાનજીભાઈ પડસાળા રહે.અંકલેશ્વર, મો નં.૯૮૨૪૧૫૪૦૩૭ નાઓ ૨૫% (૪) ગુંજનભાઈ ચંદુભાઈ કોડીયા રહે. અંકલેશ્વર GIDC મો નં.૭૩૮૩૪૩૪૪૪૪ નાઓ ૨૦% ના (૫) હાર્દિક જીવરાજભાઈ કાકડીયા રહે.લાલ દરવાજા, સુરત નાઓ ૫% (૬) ધનસુખભાઈ યુનિભાઈ ભંડેરી રહે.રાજકોટ નાઓ ૫% ના ભાગીદારો છે. આ પ્રહરીત પ્રીએન્ટ, એલ.એલ.પી. કંપનીમાં ગ્રીન સેવન કલર (ગ્રીન કલર બનાવવા માટેનો પાઉડર) નું ઉત્પાદન થાય છે. જેના ઉત્પાદન માટે રો-મટીરીયલ તરીકે (૧) એલ્યુમીનીયમ

ક્લોરાઈડ (૨) સોલ્ટ (મીઠું) (૩) સી.પી.સી.બ્લુ (૩) ક્યુપ્રીક ક્લોરાઈડ, (૪) ક્લોરીન ગેસ (૫) કોસ્ટીક સોડા લાઈ (૬) ડીસ્પરસીન્ગ એજન્ટનો ઉપયોગ કરવામાં આવે છે અને બાય પ્રોડક્ટ તરીકે (૧) પોલી એલ્યુમીનીયમ ક્લોરાઈડ સોલ્યુશન-૧૮ થી ૨૦% (૨) હાઈડ્રોક્લોરીક એસીડ-૩૦% (૩) સોડીયમ હાઈપો ક્લોરાઈટ-૧૦ થી ૧૨% (૪) કોપર એસ-૯૦% ઉત્પન્ન થાય છે. બાય પ્રોડક્ટ HCL તથા પોલી એલ્યુમીનીયમ ક્લોરાઈડ સોલ્યુશનને ઇન્ફ્યુલન્ટ ટ્રીટમેન્ટ પ્લાન્ટ (ETP) માં ન્યુટ્રલ કરી પાઈપ લાઈન મારફતે અંકલેશ્વર, જી-ભરૂચ ખાતે આવેલ નર્મદા કલીન ટેકનોલોજી લીમીટેડ (NCTL) માં મોકલી આપવાનું હોય છે જ્યાં તેઓ આ કેમીકલને વધુ ન્યુટ્રલ કરી કંટીયાજાળ, પર્મીંગ સ્ટેશન, જી-ભરૂચ મારફતે દરીયામાં છોડતા હોય છે. ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ દ્વારા તા:૨૦/૧૨/૨૦૧૮ નાં રોજ આપવામાં આવેલ સી.સી.એ (C.C.A) લેટરના પેરા નંબર-૩.૧૧ મુજબ કંપનીમાં બાય પ્રોડક્ટની ઇન્ફ્યુલીન્ટ ટ્રીટમેન્ટ કર્યા બાદ નિકાલ કરતી વખતે પી.એચ.વેલ્યુ ૬-૯ હોવી જોઈએ.

સ્પેન્ટ હાઈડ્રોક્લોરીક એસીડ (HCL) ને ETP પ્લાન્ટમાં ન્યુટ્રલ કરવાનો ખર્ચ તથા કંપનીમાંથી નર્મદા કલીન ટેકનોલોજી લીમીટેડ (NCTL) માં મોકલવાનો ખર્ચ બચાવવા માટે પ્રહરીત પ્રીગ્મેન્ટ, એલ.એલ.પી કંપનીનાં માલીકોએ તેમની કંપનીનો આ બાય પ્રોડક્ટ કેમીકલનો ઇન્ફ્યુલીન્ટ ટ્રીટમેન્ટ કર્યા વગર ગેરકાયદેસર રીતે નિકાલ કરતા હતા અને આ વખતે કુલ રૂ.૨૧-૮૦૯ ના સ્પેન્ટ હાઈડ્રોક્લોરીક એસીડનો નિકાલ કરવાનું કામ તા-૦૮/૦૨/૨૦૧૯ ના રોજ શ્રી મહાવીર એન્ટરપ્રાઇઝના ડીલર નીરજકુમાર વિજયકુમાર છાજેડ રહે-અંકલેશ્વર મો.નં-૮૩૨૦૧-૨૫૨૨૭ નાઓને આપેલ હતું. શ્રી મહાવીર એન્ટરપ્રાઇઝ નાઓએ સ્પેન્ટ હાઈડ્રોક્લોરીક એસીડનો ગેરકાયદેસર રીતે નિકાલ કરવાનું કામ સાંઈરચના કેમીકલના ડીલર મનોજભાઈ બાબુલાલ અગ્રવાલ રહે.અંકલેશ્વર મો.નં.૯૩૨૭૭-૮૮૨૭૧ નાઓને આપેલ અને સાંઈરચના કેમીકલના ડીલર મનોજભાઈ બાબુલાલ અગ્રવાલ નાઓએ સ્પેન્ટ હાઈડ્રોક્લોરીક એસીડનો ગેરકાયદેસર રીતે નિકાલ કરવાનું કામ આયુષી એન્ટરપ્રાઇઝ કેમીકલના ડીલર અમિતકુમાર રતિલાલભાઈ પટેલ રહે.અંકલેશ્વર મો.નં.૯૪૦૮૬-૭૬૦૪૩ નાઓને આપેલ હતું. જેથી અમિતકુમાર રતિલાલભાઈ પટેલનાએ તા.૦૮/૦૨/૨૦૧૮ ના રોજ પોતાના ટેન્કર નં-G.J-02-7927 માં પ્રહરીત પ્રીગ્મેન્ટ, એલ.એલ.પી કંપનીમાંથી સ્પેન્ટ હાઈડ્રોક્લોરીક એસીડ ભરાવી ટેન્કરનાં ડ્રાઇવર ઇન્દ્રજીત તથા કલીનર બ્રજેશ નાઓ મારફતે ગેરકાયદેસર નિકાલ કરવા મોકલી આપેલ અને ભરતભાઈ તેજાભાઈ ભરવાડ, રાજુભાઈ ઉફે લાલો ગબરુભાઈ ભરવાડ, ભગવાનભાઈ રેવાભાઈ ભરવાડ તથા ભરતભાઈ મેઘાભાઈ સાથીયા નાઓનો સંપર્ક કરતા તેઓ કુજ ગાડી નંબર G.J-06- DG-4562 માં મૌજે ચલથાણ ગામની સીમમાં, ચલથાણ થી તાતીચૈયા ગોકુલધામ સોસાયટી તરફ જતા રોડ ઉપર આવેલ ગંદાપાણીના ખાડીવાળા વળાંક પાસે ખાડી (ગટર) માં પાસે તા:૦૯/૦૨/૨૦૧૯ ના રોજ કલાક:૦૮/૧૫ પહેલાં હરકોઈ વખતે આવી ટેન્કર

નં-G.J-02-Z-7927 માં ભરેલ કેમિકલ (SPENT HCL-31.5%) ગેરકાયદેસર રીતે નિકાલ કરતા હતા તે વખતે સ્પેન્ટ હાઇડ્રોકલોરીક એસીડ ઝેરી હોવાનાં કારણે તેની અસરથી (૧) ભગવાનભાઈ રેવાભાઈ ભરવાડ (૨) ભરતભાઈ મેઘાભાઈ સાથીયા નાઓ મરણ ગયેલ છે. તેમજ ટેન્કર નંબર-G.J-02-Z-7927 નાં ડ્રાઇવર ઈન્દ્રજીત પ્રદીપસિંહ રાજપુતનો ગંભીર રીતે ઇજાગ્રસ્ત થતા સારવાર માટે સુરત સ્મીમેર હોસ્પિટલમાં દાખલ કરેલ છે. જે હાલ બેભાન હાલતમાં સારવાર હેઠળ છે. અકસ્માત મોતની આજદિન સુધીની તપાસ દરમ્યાન પ્રહરીત પીગમેન્ટ, એલ.એલ.પી. કંપનીના માલિકો દ્વારા સ્પેન્ટ હાઇડ્રોકલોરીક એસીડ (HCL) ના અધિકૃત વેચાણ કરવા માટે સરકારી લાયસન્સ કે કોઈ અન્ય દસ્તાવેજી પુરાવાઓ રજૂ કરેલ નથી.

સદર બનાવવાળી જગ્યાએથી જી.પી.સી.બી. દ્વારા ટેન્કરમાંથી સેમ્પલ મેળવી ચકાસણી કરતા સ્પેન્ટ હાઇડ્રોકલોરીક એસીડની પી.એચ. વેલ્યુ 0.03 જણાય આવેલ છે.

જેથી, પ્રહરીત પીગમેન્ટ, એલ.એલ.પી. કંપનીના માલિકો (૧) ચંદુભાઈ મનુભાઈ કોડીયા (૨) કેતનભાઈ હસમુખભાઈ કોડીયા (૩) રમેશભાઈ નાનજીભાઈ પડસાળા (૪) ગુંજનભાઈ ચંદુભાઈ કોડીયા (૫) હાર્દિક જીવરાજભાઈ કાકડીયા (૬) ઘનસુખભાઈ યુનિભાઈ ભંડેરી નાઓએ સ્પેન્ટ હાઇડ્રોકલોરીક એસીડ (SPENT HCL-31.5%) કંપનીમાંથી નિકાલ કરતી વખતે જાણતા હતા કે સ્પેન્ટ હાઇડ્રોકલોરીક એસીડની પી.એચ. વેલ્યુ 0.03 છે જે જીવલેણ જોખમી, તીવ્ર, તેજાબી, ઝેરી તેમજ હાનિકારક છે જેનો જાહેરમાં નિકાલ કરવાથી માનવ જીવ જોખમાય તેમજ જમીન અને ભુગર્ભજળને પણ પ્રદુષીત કરી સુષ્ટીને પણ નુકશાન થઇ શકે છે તેનું પુરૂ જ્ઞાન હોવા છતાં ગેરકાયદેસર રીતે આર્થિક લાભ મેળવવા સ્પેન્ટ હાઇડ્રોકલોરીક એસીડ (SPENT HCL-31.5%) ને ETP પ્લાન્ટમાં ન્યુટ્રલ ન કરી NCTL/ઔદ્યોગિક પ્રદુષિત પાણીના સંયુક્ત શુદ્ધીકરણ પ્લાન્ટ (C.E.T.P) મારફતે નિકાલ કરવાના બદલે કેમિકલ ડીલરો (૭) શ્રી મહાવીર એન્ટરપ્રાઇઝના ડીલર નીરજકુમાર વિજયકુમાર છાજેડ (૮) સાંઈરચના કેમિકલના ડીલર મનોજભાઈ બાબુલાલ અગ્રવાલ (૯) આયુષી એન્ટરપ્રાઇઝ કેમિકલના ડીલર અમિતકુમાર રતિલાલભાઈ પટેલ નાઓ મારફતે નિકાલ કરવા સારૂ ટેન્કર નં-G.J-02-Z-7927 માં સ્પેન્ટ હાઇડ્રોકલોરીક એસીડ ભરાવી પોતાની કંપની ઝઘડીયાથી ચોર્યાસી ટોલનાકા તા-કામરેજ થઇ ચલથાણ સુધી ટેન્કર નં-G.J-02-Z-7927 ના ડ્રાઇવર (૧૦) ઈન્દ્રજીતસીંહ પ્રદીપસીંહ રાજપુત તથા કલીનર (૧૧) બ્રજેશ પ્રદીપસીંહ રાજપુત મારફતે મોકલી (૧૨) ભરતભાઈ તેજાભાઈ ભરવાડ (૧૩) રાજુભાઈ ઉફે લાલો ગબરૂભાઈ ભરવાડ (૧૪) ભગવાનભાઈ રેવાભાઈ ભરવાડ (૧૫) ભરતભાઈ મેઘાભાઈ સાથીયા નાઓ સાથે મળી એકબીજાની મદદગારીથી ગુનાહિત કાવતરૂ રચી મોજે ચલથાણ ગામની સીમમાં ગોકુલધામ સોસાયટીમાં જવાનાં રોડની બાજુમાંથી પસાર થતી ખાડી (ગટર), કે જે જગ્યાએ પબ્લીક અવર જવર ના હોય તેવી જગ્યાએ રાતના અંધારનો લાભ લઈ ટેન્કરમાં ભરેલ સ્પેન્ટ હાઇડ્રોકલોરીક

એસીડનો નિકાલ કરતી વખતે તેની ઝેરી અસરથી (૧) ભગવાનભાઈ રેવાભાઈ ભરવાડ (૨) ભરતભાઈ મેઘાભાઈ સાથીયાનાઓ સ્થળ ઉપર મરણ ગયેલ હોય તથા ટેન્કર ડ્રાઈવર ઇન્જીનિયર પ્રદિપસિંહ રાજપુત નાઓ ગંભીર રીતે ઇજાગ્રસ્ત થયેલ હોય મારી તેઓએ તમામ વિરુદ્ધ ઈ.પી.કો કલમ-૩૦૪,૨૮૪,૧૨૦(બી), ૧૧૪ તથા પર્યાવરણ સંરક્ષણ અધીનિયમ કલમ-૧૫ મુજબ કાયદેસર થવા ફરીયાદ છે. મારા સાહેદો ફરીયાદમાં જણાવેલ તથા પોલીસ તપાસમાં નિકળે તે વિગેરે છે.

એટલી મારી ફરીયાદ હકિકત છે.

રૂબરૂ

(પી.એ.વળવી)

પોલીસ ઇન્સ્પેક્ટર

કડોદરા GIDC પો.સ્ટે

13. લીધેલ પગલાં : ઉપરના અહેવાલની ઉપરની આઈટમનં. (૨) માં જણાવ્યા પ્રમાણેનો ગુન્હે બન્યાનું જણાઈ આવતાં.

(૧) કેસની નોંધણી કરી તપાસ હાથ ધરી છે. હા.

(૨) તપાસ કરનાર અધિકારીનું નામ:-પી.એ.વળવી પો.લીસ ઇન્સ્પેક્ટર કડોદરા GIDC પો.સ્ટે

(૩) તપાસ ન થઈ શકવાના કારણો. અથવા.

(૪) તબદીલ કરેલ છે તે પો.સ્ટે. જિલ્લો. હદ/વિસ્તારના મુદ્દે.

પ્રથમ માહિતી અહેવાલ ફરીયાદી / બાતમીદારને વાંચી સંભળાવેલ છે અને ફરીયાદીએ લખાવ્યા પ્રમાણે જ નોંધવામાં આવેલ છે. તેવું ફરીયાદી / બાતમીદારે સ્વીકારેલ છે અને ફરીયાદી / બાતમીદાર ને તેની નકલ વિના મુલ્યે આપવામાં આવી છે. R.O.A.C.

14. ફરીયાદી / બાતમીદારની સહી/
અંગુઠાની છાંપ.

પોલીસ મથકનો હવાલો ધરાવતા અધિકારીની સહી.
નામ.કે.બી.ઈન્દવે
હોદ્દો. એ.એસ.આઈ



GUJARAT POLLUTION CONTROL BOARD

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તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

તારીખ : 10/02/19

નંબર :

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ ખોટાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : સવારના/સાંજના 14:00વા. 10/02/2019
અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

1. D.J. Vasava
- 2.
- 3.

પ્રતિ,

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બે નકલ મળેલ છે
જામ ભટ્ટ
આ અચના (નોટીસ) મેળવનારની સહી :-

સહી :-

અધિકારીનું નામ :-

હોદ્દો :-

J. M. Chaudhary
DEF

આપના એકમની આજ રોજ તા. 10/02/2019 ની મુલાકાત દરમ્યાન પર્યાવરણ વ્યવસ્થાપન પદ્ધતિમાં ધ્યાન પર આવેલ ખામીઓ સંદર્ભે આપને નીચે મુજબની સૂચનાઓ આપવામાં આવે છે જેનો દિન ૩૦ માં પૂર્તતા સહ લેખિત ખુલાસો અત્રેની કચેરીની ખાણ હેઠળ વડી કચેરી, ગાંધીનગર ને પાઠવવા આથી જાણાવવામાં આવે છે.

- ① આપનાં એકમની મુલાકાત P50-મહાનગર શહેરી, કડોદરા પોલીસ સ્ટેશન (સુરત ગ્રામ્ય) ભરૂચી રેન્ડર નં. ભજ૦૨૨ 7929 માં આપનાં એકમ મી. પ્રહરીત પીગમેન્ટ એલએલપી, પ્લોટ નં. 38/11, G.I.D.C, ઝંઘડીયા માંથી સ્પેટર મેટ્રીકની સુરત ખાતે આપેલ કડોદરા તારીચીયા ગામ, ગોકુલધામ સાયંકારી ગલ્ફ કુદરતી કોસમાં ખાલ કરવાની માહિતી આપવાને લીધેલ છે.
- ② આપનાં દ્વારા આપનાં એકમમાંથી વિવિધ ગુડ્સ, કેમિકલ વગેરેને જતાં પાટનો આંગ્રેજી વેબસાઇટ ચકાસતા તો તા. ૧૫/૦૧/૧૯ કુચીકે આપડેટ ઇમેઇલ નોવા મેઇલ પ્રમાણ આજ દીવ કુચીનો આપડેટ ૧૫/૦૧/૧૯ થી ૦૧/૦૧/૧૯ નો રેકોર્ડ આપડેટ કરેલ નહોતો જે આંગ્રેજી ખુલાસો કરવો લીધેલ સાચું રજીસ્ટર રેગ્યુલર આપડેટ કરતા રહેવું.
- ③ આપનાં એકમમાં લીધેલ પ્રોક્લેશન, ગાય પ્રોક્લેટ, ટેન્કાર્ડસ પોસ્ટર નો સીંગ, નગરોશન, ડિસ્પોઝલ આંગ્રેજી ઇમેઇલ દેખતા દે માહિતીનો રેકોર્ડ આપવાને લીધેલ પુરાવા સાચું રજી કરવો.
- ④ આપનાં એકમની CTP કમીરાનું કમીરાનું તા. ૦૮/૦૨/૨૦૧૯ ની સંપૂર્ણ CTP કુદરત આંગ્રેજી કચેરીમાં આપડેટ કોપી આપડેટ તા. ૦૮/૦૨/૨૦૧૯ રજી કરવું.

Jain Bhavik

મુ. Bhavik Jain,

સૂચના સ્વીકારનારની સહી
H.R. Executive

TM

PRAHARIT PIGMENTS LLP
Plot No. 38/11, G.I.D.C.,
BHARUCH

D. J. Vusevsky
AIC #

સૂચના આપનારની સહી

J. M. Chaudhary



Q-7A

230

ANALYSIS REPORT FOR Hazardous
WATSE TYPE : LIQ

Gujarat Pollution Control Board
Bharuch
C-1/119/3, GIDC Phase-2
Narmadanagar
Bharuch-392015
Tele:(0264)2246333

Sample ID:252991 - Analysis Completion 07/03/2019

Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing) / LAB Inward : 37253

- 1. Name & : Praharit Pigments Llp - 57674
- 2. Address of the Unit : Plot No. 38/11, GIDC Estate, Jhagadia, Plot No. 38/11, GIDC Estate, Jhagadia, Dist.: Bharuch
Jhagadia - 393110 , Taluka : Jhagadia, District : Ankleshwar, GIDC : Jhagadia
- 3. Nature of Sample : REP-Representative/Grab , (Insp Type : HOR-H.O.Reference)
- 4. Sample Collected By : J.M.Chaudhary,DEE
- 5. Date & Time of Collection & Receipt : 10-Feb-2019, (1430 to 1430)
- 6. Date of Start & Completion of Analysis : 13/02/2019 11:38:43 & 07/03/2019
- 7. Sampling Point : From HCL storage tank ~
- 8. Physical State : Liquid
- 9. Disposal Mode : -
- 10. Waste Category : -
- 11. Temperature on Collection : 30 & Color & Appearance : Greenish yellow
- 12. Hazardous Sampled (SPM-M3) : 2 on pH strip & Carboys Marks :

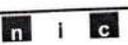
Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	pH	Unit	4500 B APHA Std.Methods 22nd edi.-2012	1 - 14	<1.0
2	Total Dissolved Solids	gm/kg	(2540 C APHA 21st edi.)	20-5000000mg/kg	25.36
3	Suspended Solids *	gm/kg	(2540 C APHA 21st edi.)	-	0.04
4	Ammonical Nitrogen	gm/kg	1).Titrimetric method 2).Nesslerization method. (4)	0.5 - 5000 mg/l.	0.0448
5	Chloride *	gm/kg	(4500 Cl-B APHA s 21st edi)	10-50000mg/kg	3008.64
6	Sulphide *	gm/kg	(4500-S2 D APHA 21st edi)	0.1316-51.974mg/kg	BDL
7	Chemical Oxygen Demand	gm/kg	APHA (22nd Edition)- 5220 B Open Reflux Method	5.0- 50000 &	2.02
8	Copper *	gm/kg	(3111 B APHA 21st edi)	0.1-300 mg/kg	0.2355
9	Lead *	gm/kg	(3111 B APHA 21st edi)	0.5-300 mg/kg	BDL
10	Total Chromium *	gm/kg	(3111 B APHA 21st edi)	0.2-300mg/l	BDL
11	% OF ACID *	%	Titrametic Method	0.1-100%	27.13%(HCL)
12	Aluminium *	gm/kg	-	-	In Process

Laboratory Remarks : freedzed,For Heavy Metal Sample sent to ICZMP Lab, HO Gandhinagar.
By:210-vig_210 Dt.: 08/03/2019

K. I. Karelia
K. I. Karelia,SSO

Field Observation :

12/03/2019



R-7B 231

227
280



Gujarat Pollution Control Board

Regional Office-SURAT

ISO-9001 & ISO-14001 Certified

338, Belgium Square, Typical First Floor, Silver plaza complex, Opp. Linear Bus Stand,
Ring Road, Surat- 395003 Phone: (0261) 2442696, Fax: (0261)2429733

Website: [WWW.gpcb.gov.in](http://www.gpcb.gov.in)

XGN website : <http://gpcb.xgn.gujarat.gov.in>

NO.GPCB/RO-SURAT/LAB-59/ 2491 / 2019

Surat-2

ANALYSIS REPORT

16 FEB 2019

Lab ID/Sample ID: 35954 /252841

Date of Inspection and Time: 09/02/2019 (1130 to 1130)

Sampling Point: From Tanker No.GJ-02-Z-7927 at Kadodara Police station.

Mode of disposal:-

Ultimate receiving Body:

Sample No: 221

Sr.No	Parameter Name	Unit	Results
		pH Units	0.03
1	pH		17911 ✓
2	Chemical Oxygen Demand	mg/l	BDL
3	Total Chromium	mg/l	BDL
4	Lead	mg/l	212.7 ✓
5	Residual Chlorine	PPM	11.516 ✓
6	Aluminium	mg/l	8.420
7	Copper	mg/l	BDL
8	Bromide	mg/l	BDL
9	Ammonical Nitrogen	mg/l	315036 ✓
10	Chloride	mg/l	31.5
11	% Acid as HCl	%	

for Dr Avnesh Sharma
16-02-2019

Dr Avnesh Sharma
(Regional Head Laboratory, Surat)



232

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

જોખમી તથા અન્ય કચરાઓ (વ્યવસ્થાપન અને સીમાપાર હેરફેર) નિયમો - ૨૦૧૬ ના ભંગ બદલ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ ૫ હેઠળ ઉદ્યોગ બંધ કરવાનો હુકમ

- 1) આપ મેસર્સ પ્રહરીત પીગમેન્ટ એલ.એલ.પી, પ્લોટ નંબર: ૩૮/૧૧, જી.આઇ.ડી.સી ઝઘડીયા, જી.ભરૂચ ઠેકાણે ઉદ્યોગ ચલાવો છે.
- 2) આપને જણાવવાનું કે, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના હુકમ નંબર AWH-૯૭૭૦૭ થી આપને તા. ૦૪/૧૨/૨૦૨૩ સુધીનાં સમયગાળા માટે આપનો ઔદ્યોગિક એકમ ચલાવવાની મંજૂરી આપવામાં આવેલ છે.
- 3) આપને જણાવવાનું કે આપના ઔદ્યોગિક એકમની તા.૦૧/૦૨/૨૦૧૯ નાં રોજ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ-૧૦ હેઠળ બોર્ડનાં અધિકારીઓએ મુલાકાત લીધેલ, ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
 - i. એકમની અંદર પોન્ડીંગમાં રહેલ ગંદુ પાણી તેમજ એકમની બહાર બાઉન્ડ્રી વોલ નજીક કાંસમાં રહેલ ગંદુ પાણી કલર સામ્યતા ધરાવતુ હતુ તેમજ બંને ગંદા પાણીના નમુનામાં પી.એચ, બીઓડી, સીઓડી, ટીડીએસ વગેરે બોર્ડ દ્વારા નીચત કરાયેલ માન્ય માત્રા કરતા વધુ જણાયેલ છે.
 - ii. એકમના ગંદા પાણીનો નિકાલ નજીકમાં GIDC ની કાચી કાંસમાં કરવામાં આવેલ છે.
- 4) ઠડોદરા પોલીસ સ્ટેશન, સુરત દ્વારા તા.૦૯/૦૨/૨૦૧૯ ના રોજ કબજે કરાયેલ ટેન્કર નં.GJ-02-Z-7927 દ્વારા પ્રદુષિત પાણીના નિકાલ વખતે ૦૨ ઇસમોને મૃત જાહેર કરવામાં આવેલ અને એક ઇસમ બેભાન હાલતમાં હોસ્પિટલમાં સારવાર અર્થે દાખલ કરવામાં આવેલ છે. તે બાબતે પ્રાદેશિક કચેરી, સુરત દ્વારા તા.૦૯/૦૨/૨૦૧૯ ના રોજ મુલાકાત લેવામાં આવેલ. જે દરમ્યાન નીચેની વિગતો જાણવા મળેલ.
 - i. આ ટેન્કર નં.GJ-02-Z-7927 દ્વારા ઘટના સ્થળે જલદ એસીડવાળુ પ્રદુષિત પાણી કુદરતી કાંસમાં નીકાલ કરવામાં આવેલ છે.
 - ii. આ ગેરકાયદેસર કામગીરીમાં પ્રદુષિત પાણીના નિકાલ વખતે ૦૨ ઇસમોને મૃત જાહેર કરવામાં આવેલ અને એક ઇસમ બેભાન હાલતમાં હોસ્પિટલમાં સારવાર અર્થે દાખલ કરવામાં આવેલ છે.

Outward No: 4995416/02/201

Clean Gujarat Green Gujarat
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- iii. વધુ તપાસ દરમિયાન મળેલ દસ્તાવેજોના આધારે મે.આયુષિ એન્ટરપ્રાઇઝ, અંકલેશ્વર, મે. ઓમ ઇન્ડસ્ટ્રીયલ સર્વિસ, ભેસ્તાન, સુરત ખાતેના એકમોના ચલણ મળેલ જે અંગે પ્રાદેશિક કચેરી અંકલેશ્વરને પણ વધુ તપાસ માટે જાણ કરવામાં આવેલ.
- 5) આપના ઔદ્યોગિક એકમની તા.૧૦/૦૨/૨૦૧૯ નાં રોજ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ-૧૦ હેઠળ બોર્ડની પ્રાદેશિક કચેરી સુરત અને પ્રાદેશિક કચેરી અંકલેશ્વરના અધિકારીઓએ મુલાકાત લીધેલ, ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
- i. મુલાકાત દરમિયાન મળેલ દસ્તાવેજો તથા CCTV ફુટેજની ચકાસણી કરતા ટેન્કર નં.GJ-02-Z-7927 મે. પ્રહરીત પીગમેન્ટ એલ.એલ.પી., પ્લોટ નં.૩૮/૧૧, જી.આઇ.ડી.સી., ઝઘડીયા માંથી ભરી તા.૦૮/૦૨/૨૦૧૯ના રોજ સવારે ૧૧:૦૦ કલાકે એકમમાં આવેલ હોવાનું જણાયેલ છે.
 - ii. ઉપરોક્ત ટેન્કર એસીડ ભરી બપોરે ૧૨:૨૪ કલાકે કારખાનાની બહાર જતું જણાયેલ છે.
 - iii. મુલાકાત દરમિયાન મળેલ દસ્તાવેજોને આધારે એકમ દ્વારા સંદિગ્ધ ટેક્ષ ઇનવોઇસ બનાવી મે.મહાવીર એન્ટરપ્રાઇઝ, અંકલેશ્વર, મે.આયુષિ એન્ટરપ્રાઇઝ, અંકલેશ્વર, મે. ઓમ ઇન્ડસ્ટ્રીયલ સર્વિસ, ભેસ્તાન તથા અન્યો સાથે મેળાપીપણામાં આ ગેરકાયદેસર કૃત્ય આચરી પ્રદુષિત પાણીનો ગેરકાયદેસર નિકાલ ગામ:તાતીશૈયા, ગોકુલધામ સોસાયટી નજીકના વિસ્તારમાંથી પસર થતી કુદરતી કાંસમાં કરેલ છે.
 - iv. આમ ટેન્કર નં.GJ-02-Z-7927 દ્વારા ઘટના સ્થળે જલદ એસીડવાળું પ્રદુષિત પાણી કુદરતી કાંસમાં નીકાલ કરવામાં આવેલ છે. જેના કારણે ઉપર્યુક્ત મૃત્યુ સહની ઘટના બનેલ છે.
 - v. એકમ દ્વારા તેઓની કન્સેન્ટ મુજબના બાયપ્રોડક્ટ વેસ્ટ, હેઝાર્ડસ વેસ્ટના જથ્થા કરતા ઓછા જથ્થા માટે એન્ડ યુઝર્સ સાથે MoU કરેલ છે. જેથી વધારાનો જથ્થો ગેરકાયદે નિકાલ થયા હોવાનો જણાઇ આવે છે.
 - vi. ઉદ્યોગમાંથી નીકળતા જોખમકારક કચરાનાં એકત્રીકરણ, પ્રાપ્તિ, શુધ્ધીકરણ, પરિવહન, સંગ્રહ અથવા નિકાલ કરવા માટે આપે યોગ્ય વ્યવસ્થા કરેલ નથી અને બોર્ડે આપેલ હેઝાર્ડસ વેસ્ટ રૂલ્સ-૨૦૧૬ના નિયમોની તથા તે હેઠળ અપાયેલ મંજુરીનો ભંગ કરેલ છે.
- 6) આપને ત્યાં જોવા મળેલ જોખમકારક કચરાનું પ્રદૂષણ ઘણું વધારે અને પર્યાવરણને ગંભીર અસર કરે તે પ્રકારનું હતું.

Outward No. 9954/1602/2019



GUJARAT POLLUTION CONTROL BOARD

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ઉપરોક્ત સંજોગોમાં હું, કે.સી.મિસ્ત્રી, સભ્ય સચિવ, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, મને ફાઇલ નંબર-લીગલ-જી-૨૮ માં મળેલ સત્તાના આધારે જણાવું છું કે જોખમી તથા અન્ય કચરાઓ(વ્યવસ્થાપન અને સીમાપાર હેરફેર) નિયમો-૨૦૧૬ ના ભંગ બદલ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ - ૫ હેઠળ મને મળેલ સત્તાની રૂએ નીચે મુજબનો હુકમ કરું છું.

- ૧) તાત્કાલિક અસરથી આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા / ફેસિલિટી બંધ કરશો.
- ૨) જો આપની ઉત્પાદન પ્રક્રિયા / ઘન કચરાના નિકાલની આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય, તો તે પણ તાત્કાલિક અસરથી બંધ કરશો.
- ૩) તાત્કાલિક અસરથી આપના ઉદ્યોગને મળતો વીજ પુરવઠો (સીંગલ ફેઝ સીવાય) વીજ કંપનીએ અને પાણી પુરવઠો જી.આઇ.ડી.સી./ સ્થાનિક સત્તાવાળાઓ દ્વારા જ્યાં સુધી બીજો હુકમ ન થાય ત્યાં સુધી કાપી નાખવો.

જો ઉપરના હુકમનું તાત્કાલિક અસરથી પાલન નહીં કરવામાં આવે તો, આપ અને આપના જવાબદાર અધિકારીઓ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ - ૧૫ મુજબ કોર્ટમાં ફરીયાદ કરવાને પાત્ર ઠરશો.

આ હુકમ માનનીય અધ્યક્ષશ્રી ની સંબંધિત ફાઇલમાં મંજૂરી અન્વયે કરવામાં આવે છે.

(કે.સી.મિસ્ત્રી)

સભ્ય સચિવ

નંબર:-જી.પી.સી.બી./એએનકે/સીસીએ-૧૯૨૭/આઇ.ડી-૫૭૬૭૪/

તા. 16/02/2019

પ્રતિ:-

કબજેદાર/મેનેજરશ્રી,

મેસર્સ પ્રહરીત પીગમેન્ટ એલ.એલ.પી.

પ્લોટ નં.૩૮/૧૧,

જી.આઇ.ડી.સી. ઝઘડીયા,

જી.ભરૂચ.

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નકલ રવાના:-

1. નાયબ ઇજનેરશ્રી,

દક્ષિણ ગુજરાત વીજ કંપની લિમિટેડ (DGVCL), અંકલેશ્વર (ઉ.ક.) સબ ડીવીઝન,
ડીજીવીસીએલ કેમ્પસ, ઓએનજીસી વર્કશોપ સામે, અંકલેશ્વર, જી.ભરૂચ - ૩૯૩૦૦૧

આથી તમોને વિનંતી કરવામાં આવે છે કે, ઉપર જણાવેલ ઉદ્યોગનો વિજ પુરવઠો (સીંગલ ફેઝ સીવાય) તાત્કાલિક અસરથી કાપી નાખવો અને તેની જાણ લેખિત પત્રથી બોર્ડને કરવી.

આથી તમોને વિનંતી કરવામાં આવે છે કે, જે ઉદ્યોગમાં સળંગ પ્રક્રિયા હોય અથવા અકસ્માત કે પ્રદૂષણમાં ન પરિણમે એ વ્રષ્ટિએ ચાલુ પ્રક્રિયા કે બેચ બહાર કાઢી લેવી જરૂરી હોય કે સલામત રીતે બંધ કરવી જરૂરી હોય ત્યાં વધુમાં વધુ ૪૮ કલાક અથવા બેચ સલામતે પૂરી કરવા જોઈતા સમયમાં આ રીતે કર્યા પછી તાત્કાલિક આ હુકમનું પાલન કરવું. વીજ કંપનીના અધિકારી કે ઉદ્યોગ સીલ કરવા માટે જતા અધિકારીએ પણ આ સૂચનાનો અમલ કરવા વિનંતી છે.

2. નાયબ કાર્યપાલક ઇજનેરશ્રી,

નાયબ કાર્યપાલક ઇજનેરશ્રીની કચેરી, ગુજરાત ઔદ્યોગિક વિકાસ નિગમ,
પેપ્સીકો રોડ, પ્લોટ નંબર - ૪૦, જી.આઇ.ડી.સી.- ઝઘડીયા, જી.ભરૂચ.

આથી તમોને વિનંતી કરવામાં આવે છે કે, ઉપર જણાવેલ ઉદ્યોગનો પાણી પુરવઠો તાત્કાલિક અસરથી કાપી નાખવો અને તેની જાણ લેખિત પત્રથી બોર્ડને કરવી.

3. મે. નર્મદા કલીન ટેક લીમિટેડ (NCTL - JPP),

સુરતી ભાગોળ, ઉમરાવાડા રોડ, અંકલેશ્વર, જી.ભરૂચ

(કે.સી.મિસ્ત્રી)

સભ્ય સચિવ

Outward No: 494954, 16/02/2019

તારીખ : ૧૫.૦૨.૨૦૧૯

પ્રતિ શ્રી,
પ્રાદેશિક અધિકારી,
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ,
પ્રાદેશિક કચેરી,
અંકલેશ્વર.

પ્રતિ શ્રી
પર્યાવરણ ઈજનેર શ્રી _ અંકલેશ્વર શાખા,
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ,
સેક્ટર _ ૧૦ અ,
ગાંધીનગર.

વિષય : આપની વિઝિટ તારીખ ૧૦.૦૨.૨૦૧૯ નાં કમ્પ્લાયન્સ બાબત.

માનનિય સાહેબ શ્રી,
જ્ય ભારત સહ જણાવવાનું કે ઉપરોક્ત વિષયનાં અનુસંધાને અમો આપની નોટીસનો પ્રત્યુત્તર મુદ્દા સહ રજૂ કરીએ છીએ.

ક્રમ	આપેલ સુચનો	ભરેલ પગલાઓ
૧.	આપના એકમ ની મુલાકાત PSO મનીષ યૌધરી, કડોદરા પોલીસ સ્ટેશન સુરત ગ્રામ્યા તરફ થી ટેન્કર નં. GJ 02 Z 7929 માં આપના એકમ મેસર્સ પ્રહરીત પીગમેન્ટ LLP, પ્લોટ નં. 38/11, GIDC ઝઘડિયા માંથી સ્પેન્ટ HCL ભરીને સુરત ખાતે આવેલ કડોદરા, તાંતીઘૈયા ગામ, ગોકુલધામ સોસાયટી નજીક કુદરતી કાંસ માં ખાલી કરવાની માહિતીના આધારે લીધેલ.	ઉપરોક્ત સંદર્ભે અમારા રેકોર્ડ મુજબ તારીખ ૦૮/૦૨/૨૦૧૯ ના રોજ ધ્યોર HCL ભરીને નીકળેલું ટેન્કર GJ 02 Z 7929 અમોએ મહાવીર એન્ટરપ્રાઇઝ ને વેચાણ કર્યું હતું. ધ્યોર HCL ને પર્યાવરણ માં છોડીને પર્યાવરણ ને પ્રદુષિત કરવાનો અમારો કોઈ ઉદ્દેશ્ય નથી. અમે પહેલેથી જ પર્યાવરણ ને પ્રાથમિકતા આપતા આવ્યા છીએ. અમો આ સાથે મહાવીર એન્ટરપ્રાઇઝ ને ધ્યોર HCL ના વેચાણ અંગે નું બીલ પુરાવા સ્વરૂપે રજૂ કરીએ છીએ. Please refer Annexure -1

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Correspondence Address:
Ganesh Group of Industries

Factory Address:
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WEBSITE

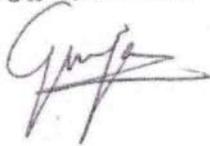
<p>આપના દ્વારા આપના એકમમાંથી વિવિધ ગુડ્સ, કેમિકલ ભરીને જતા વાહનો અંગે નું રજીસ્ટર તપાસતા તે તારીખ ૨૪/૦૧/૨૦૧૯ સુધીનું અપડેટ થયેલ જોવા મળેલ પણ આજ દિન સુધીનો એટલે કે ૨૪/૦૧/૨૦૧૯ થી ૧૦/૦૨/૨૦૧૯ નો રેકોર્ડ અપડેટ થયેલો નહોતો જે અંગે ખુલાસો કરવો તેમજ સદર રજીસ્ટર રેગ્યુલર અપડેટ કરતા રહેવું.</p>	<p>અમારા એકમમાં છેલ્લા ૧૫ દિવસ થી અસામાજિક તત્વોનો ત્રાસ હતો જે અંગે ની FIR ની કોપી અમોએ પહેલા જ અત્રે ની કચેરી માં રજૂ કરેલી છે. ઉપરોક્ત કારણોસર છેલ્લા ૧૫ દિવસ ના અમારા બધા કામ અટવાઈ ગયેલા હોય અમારુ આઉટવર્ડ રજીસ્ટર અમો અપડેટ કરી શક્યા નહોતા. પરંતુ હવે અમોએ અત્યાર સુધીનો તમામ રેકોર્ડ આઉટવર્ડ રજીસ્ટર માં અપડેટ કરી દીધેલ છે અને અમે ખાતરી આપીએ છીએ કે હવે પછી અમે રેગ્યુલર રજીસ્ટર અપડેટ કરતા રહીશું. અમો આ સાથે આઉટવર્ડ રજીસ્ટર અપડેટ કર્યા ની એક કોપી પુરાવા સ્વરુપે રજૂ કરીએ છીએ.</p> <p>Please refer Annexure -2</p>
<p>૩. આપના એકમ માં લીધેલ પ્રોડક્શન, બાય પ્રોડક્ટ, હઝાર્ડ્સ વેસ્ટ નો સેવીંગ, જનરેશન, ડિસપોઝલ અંગે નો છેલ્લા છ મહિના નો રેકોર્ડ આધારભૂત પુરાવા સાથે રજૂ કરવો.</p>	<p>Please refer Annexure -3</p>
<p>૫. આપના એકમની CCTV કેમેરા નં. ૧ અને ૨ ની તારીખ ૦૮/૦૨/૨૦૧૯ ની સંપૂર્ણ CCTV ફૂટેજ અંગે ની કચેરી માં સોફ્ટ કોપી સ્વરુપે તાત્કાલિક રજૂ કરવી.</p>	<p>અમો આ સાથે CCTV કેમેરા ના રેકોર્ડિંગ ની સોફ્ટકોપી પણ કચેરીમાં રજૂ કરીએ છીએ.</p>

આ સાથે સહકારની અપેક્ષા સહ ,

આપનો વિશ્વાસું

પ્રહરિત પિગમેન્ટ્સ એલ.એલ.પી.

ભાગીદાર




Correspondence Address:
Ganesh Group of Industries

Factory Address:
PRAHARIT PIGMENTS LLP

www.praharitpigments.com
WEBSITE

Tax Invoice

DUPLICATE FOR SUPPLIER

PRAHARI PIGMENTS LLP
 Plot No. 3471, Industrial Estate
 Jhupar, Gandhinagar
 Gujarat
 DISTRICT: Gandhinagar
 State Name: Gujarat Code: 24
 Contact: 98240 22777 02324398100
 E-Mail: contact@praharipigments.com
 Designer
Shree Mahavir Enterprise
 1st Floor, Shop No - F 35
 Golden Plaza, Nr. Tam Motars
 N.H. Motar, Ankleshwar
 GSTIN/UIN: 24BXDPC4751P1ZB
 State Name: Gujarat Code: 24

Invoice No: 135
 Delivery Note: 135
 Supplier's Ref: 135
 Buyer's Order No:
 Dispatch Document No: 135
 Despatched through: BY TANKER
 Bill of Lading/B/L No:
 Date: 6 Feb 2019
 Invoice Terms of Payment: 30 Days
 Other Reference(s):
 Delivery Note Date: 6 Feb 2019
 Description: ANKLESHWAR
 Motor Vehicle No: GJ02Z7927
 Tenure of Delivery:

Buyer (if other than consignee)
Shree Mahavir Enterprise
 1st Floor, Shop No - F 35
 Golden Plaza, Nr. Tam Motars
 N.H. Motar, Ankleshwar
 GSTIN/UIN: 24BXDPC4751P1ZB
 State Name: Gujarat Code: 24

Sr	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Pure Hydrate Choric Acid 30%	28091000	21,000.000 kgs	0.01	kgs	210.00
	CGST Receivable/payable					18.90
	SGST Receivable/payable					18.90
	Round Off Exp					0.20
Total						₹ 248.00

Amount Chargeable (in words)
INR Two Hundred Forty Eight Only

Taxable Value	Central Tax		State Tax		Total Tax Amount
	Rate	Amount	Rate	Amount	
210.00	9%	18.90	9%	18.90	37.80
Total		18.90		18.90	37.80

Tax Amount (in words) **INR Thirty Seven and Eighty paise Only**

Company's PAN: AAFPT958P

Company's Bank Details
 Bank Name: Axis Bank A/c No. 917020064337459
 A/c No: 917020064337459
 Branch & IFS Code: Ankleshwar & UT180000459
 for PRAHARI PIGMENTS LLP

Declaration:
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Authorized Signature

OPPO F5 Youth

📍 Randedl
 By krish

This is a Computer Generated Invoice

SR NO. क्र.सं.	DATE दिनांक	GOODS TAKEN OUT BY वस्तु ले जाने वाले का नाम	DESCRIPTION OF MATERIAL वस्तु का विवरण	QUANTITY मात्रा	CHALLAN NO. चलान संख्या	MATERIAL SENT TO (NAME & ADDRESS) वस्तु ले जाने वाले का नाम और पता	MOTOR / VEHICLE			SIGNATURE OF SECURITY PERSON सुरक्षा अधिकारी का हस्ताक्षर
							VEHICLE NO. वाहन संख्या	INWARD TIME आगमन समय	OUTWARD TIME प्रस्थान समय	
108	24/1/19	Sagle chemicals G/A, Chundli, Satli Amroli, HD MT. Bapnagar, Ch. Path Ahmedabad	Pigment green 7	200 kg	107	Kalyi. Doshi Transport				
109	24/1/19	Sapthangi color Industries G/6, Bhatina Estate Panna estate Road MT. Sani in Ch. Path Dandi, Ahmedabad.	Pigment green 7	550 kg	102	Kalyi. Doshi Transport				
110	24/1/19	Smit Enterprise	Sodium Hypochlorite	16380	103	By Tanker	GH-657776			
111	24/1/19	Shree Mahaveer Enterprise MT Haza, Shop-F-35 Gothan Haza MT. Jaha Motors, H.H. Motals, Zaverkhaner	Pure Hydrochloric Acid 30%	19850 kg	104	By Tanker	Auto N. 0444			
112	25/1/19	Tejas Dyes & Chemicals 217/F. A. D. Terzite Compound 412, Durgali, Dandlani Road Dh. Karam Motors 101, Karam Cross Road Ahmedabad	Pigment Blue Blue 15.0	520 kg	105					
113	25/1/19	Tejas Dyes & Chemicals 217/F. A. D. Terzite Compound 412, Durgali, Dandlani Road Dh. Karam Motors 101, Karam Cross Road Ahmedabad	Pure Hydrochloric Acid 30%	12330 kg	106	By Tanker	GH-1625776			

SR NO. क्र.सं.	DATE दिनांक	GOODS TAKEN OUT BY वस्तु ले जाने वाले का नाम	DESCRIPTION OF MATERIAL वस्तु का विवरण	QUANTITY मात्रा	CHALLAN NO. चलान संख्या	MATERIAL SENT TO (NAME & ADDRESS) वस्तु भेजे जा रहे स्थान का नाम और पता	MOTOR VEHICLE		SIGNATURE OF SECURITY PERSON सुरक्षा अधिकारी का हस्ताक्षर
							VEHICLE NO. गाड़ी संख्या	INWARD TIME आने का समय	
109	26/11/19	Anam Textile 200 lbs. Cotton Yarn Mr. Gopi Senthilvelu Mandli, Vengal Road, Ammalabad.	Poly Aluminium chloride	20.960 kg	107	By Taurus - Car	6J-062-4165		
115	26/11/19	Smit Enterprises Plot No - 5155 P.H. Co-operative Societies 7, Tane to G.D. Substation G.D.S. Amalwad.	Sodium Hypo chloride	15.500 kg	108	By Taurus	6J-092-0079		
116	26/11/19	Yojis Industries Plot No. 1925-A Near From Road G.D.S. Estate, Amalwad.	Poly Aluminium chloride.	15.940 kg	109	By Taurus	6J15000155		
117	26/11/19	Neelkamal Indls. Plot No - 3112 Phase-3, Road-3 G.D.S. Panaji Ta. Amalwad, Dist. Panaji	Poly Aluminium chloride	10 kg	110		6J161109177		
118	29/11/19	Space International Unit No. 3, Sreejith Chambers CST Road, Chembur Mumbai - 400077	Pigment granules	2500 kg	111	Shree Jitendra Park, Mumbai	MH019 20555		
119	29/11/19	Space Agriac Unit No. 3, Sreejith Chambers CST Road, Chembur Mumbai	Pigment granules	800 kg	112	Shree Jitendra Park, Mumbai	MH019 20555		

SR NO क्र.सं.	DATE दिनांक	GOODS TAKEN OUT BY किस किस नाम से लेने का नाम	DESCRIPTION OF MATERIAL वस्तु का विवरण	QUANTITY पत्र	WALLAN NO. वॉलान नं.	MATERIAL SENT TO (NAME & ADDRESS) किस किस को भेजा जा रहा है नाम और पता	MOTOR VEHICLE		SIGNATURE OF SECURITY PERSON हस्ताक्षर
							VEHICLE NO. गाड़ी नं.	INWARD TIME आने का समय	
120	28/11/19	1/10/19 Jet chemicals Mittal B/4, Durgam Industrial estate Nehru Garden Road, Mumbai - 400064	Pigment green 2	1000 kg	112	Shree Jitendra Dandekar	GA-274576		
121	20/11/19	Tatraswar Associates P-15, Sankar path A-2 210, Nand, Court Road, Ahmedabad,	Coated Ash.	1640 kg	114	By Tanker	GA-274675		
122	20/11/19	Getimtl Pvc Clay Plot No - 01/04/11 Phase - 2, G.I.P. Vadiq Ahmedabad.	Pigment green 2	1000 kg	115	Kalsi Multi Transport			
123	20/11/19	Colour Touch Industries 2, Lakshy Estate Off Gujarat Bellling Co, Dandhali Ahmedabad,	Pigment green 2	50 kg	116	Kalsi Multi Transport			
124	20/11/19	Smit Enterprises Plot No. 5157 Off. COT, Dike Scheme Near to CEB Rice Station Road, Bambha.	Sodium hypochlorite	1850 kg	117	By Tanker.	GA-052-0059		
125	20/11/19	Metalchem India Plot No - 3122 Phase - 2, Ind. zone Off. Dandhali Off. Panchsani Road,	Poly Aluminium chloride	20,810 kg	118	By Tanker.	GA-180-6056		

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SR NO. क्र.सं.	DATE दिनांक	GOODS TAKEN OUT BY वाहन ले जाने वाले का नाम	DESCRIPTION OF MATERIAL वाहन का विवरण	QUANTITY मात्रा	SMALLER NO. वाहन नं.	MATERIAL SENT TO (NAME & ADDRESS) वाहन ले जाने वाले का नाम और पता	MOTOR VEHICLE		SIGNATURE OF SECURITY PERSON रक्षक का नाम
							VEHICLE NO. वाहन नं.	INWARD TIME आने का समय	
126	01/02/19	Smit Enterprise Plot No. 5102, Opp. Coor Life Services 7 Tank to GST Substation ATDC, Amalshahar	Sodium Hydro chloride	26/190kg	19	By Tanker	GA1643436		
127	01/02/19	Shree Malvi Enterprise 3rd Floor, Shop No. F28 Garden Plaza Nr. TATA Motors M.H. Metali, Amalshahar	Pure Hydro chloric Acid 30%	26/190kg	20	By Tanker	MP05H92322		
128	02/02/19	Neelam India Plot No. 3122 Phase-3, Road No. 31 ATDC, Panoli, In Amalshahar, Blaruch	Poly Aluminium chloride, 18% (For sample)	100 kg	121	By Tanker	GA1643437		
129	03/02/19	Om Enterprise Bungalow No, Sudhant Society Part 2, plot no. 1007/11 Opp Jaggan Park, ATDC, Amalshahar	Pure Hydro chloric Acid 30%	24/90kg	122	By Tanker	MP05H93697		
30	04/02/19	Neelam India Plot no. 3122, Phase-3 Road No-31, ATDC, Panoli, In Amalshahar, Dist- Blaruch	Poly Aluminium chloride, 18% (Sample)	100 kg	123	By Tanker	GA1643437		

SR NO.	DATE	GOODS TAKEN OUT BY	DESCRIPTION OF MATERIAL	QUANTITY	MATERIAL SENT TO (NAME & ADDRESS)	MOTOR / VEHICLE		SIGNATURE OF SECURITY PERSON
						VEHICLE NO.	INWARD TIME	
131	04/01/19	Neelchand Jain Plot no-3122 Phase-3, Road No.11 GIDC, Pardi Ankleshwar, Bhavnar.	Poly Aluminium chloride 162. SAMPLE	100 kg	By Tanager	GS-162-2899		
132	05/01/19	Smit Enterprises Plot No-5154 Off. Coy. Life Sciences 7-Tank to G.B. Road Station Road, GIDC,	Sodium Hypo chlorite	17,400 kg	By Tanager	GS-164-5980		
133	05/01/19	Ravi Dica Chemicals Survey No. 102 Macholi galy Masandi Man Road, Rajyasa (GIDC)	Pigment gran-7 1000 Pigment gran-7 1000 kg Pigment dye 1510 200 kg	100 kg 1000 kg 200 kg	DEL Logistics			
134	05/01/19	Organic De Chem Plot no. 01, 21/11-Hase-2 GIDC, Vadva	Pigment gran-7 500 kg	500 kg	Lalji Nulp - Tanager			
135	05/01/19	Tajis Industries Plot No. 4215-A Near Ficom Chaudi GIDC, Estate, Ankleshwar	Poly Aluminium chloride 151.	13,600 kg	By Tanager	GS-151-6504		
136	05/01/19	Smit Enterprises Plot no. 5154, off. Coy. Life Sciences, 7-Tank to G.B. Sub. Station Road, GIDC, Vadva	Sodium Hypo chlorite	13,150	By Tanager	GS-152-0099		

SR NO क्रमा	DATE तारीख	GOODS TAKEN OUT BY माल से जने वाले का नाम	DESCRIPTION OF MATERIAL माल का विवरण	QUANTITY मात्रा	CHALLAN NO. चलान नं	MATERIAL SENT TO (NAME & ADDRESS) माल जिन को भेजा उनका नाम और पता	MOTOR / VEHICLE			SIGNATURE OF SECURITY PERSON सिक्युटी वही
							VEHICLE NO. गाडी नं	INWARD TIME आनेका समय	OUTWARD TIME जानेका समय	
137	06/02/19	Rajani Trupta B-5, Shakti-Hara Society, Bili Dimesh Chambers Jhading Colony Road, T.R. Nagar Ahmedabad.	Agement green-2	50kg	130	Gr Dablela Transport				
138	07/02/19	Anwar Textile 299/B, Mutton Gali 187, Gopal Sankhatics, Kamal, Vakra Road, Kamali, Ahmedabad.	Poly Aluminium chloride 157'	21,06kg	131	By Tanker.	01-062-6165			
139	07/02/19	Topp Industries. Plot No- 4225-A Meer From Chokli GIDC, Estate, Anandnagar	Poly Aluminium chloride 167'	16,92kg	132	By Tanker.	01-1589-0106			
140	07/02/19	Neelkam Jain Plot No- 5127 Phase-3, Road No-31 GIDC, Panoli, T.R. Anandnagar, Rajkot.	Poly Aluminium chloride 167'	29,37kg	133	By Tanker.	01-1978253			
141	07/02/19	Smit Enterprise Plot No-5152 Opp. COT Life Sciences T. Janki to GIDC Road, GIDC, Anandnagar.	Sodium Hypo chlorite	22,16kg	134	By Tanker.	01-0687-2226			

माल-सावक-राजपट्टर

MATERIAL

SR NO.	DATE	GOODS TAKEN OUT BY	DESCRIPTION OF MATERIAL	QUANTITY	MATERIAL SENT TO (NAME & ADDRESS)	MOTOR / VEHICLE			SIGNATURE OF SECURITY PERSON
						VEHICLE NO.	INWARD TIME	OUTWARD TIME	
142	05/02/19	Shree-Mohini Enterprise 31st Floor, Shop No-15E Cooldong Plaza, 1st-Talk Centre, HHS Market, Anandashahar	Pure Hydrochloric Acid 30%	23000	By Tanker	GH-0229933			
143	05/02/19	Nandlal Jalia Plot No- 3122, Phase-3, Road No-31 GTPDC Colony Ta-Anandashahar, Bharat	Poly Aluminium chloride 18%	29000	By Tanker	GH-197-3353			
144	05/02/19	Hiral Enterprise 153, Pukar Nagar Society-2, Kalyanpur Chowk, Kalyanpur, Smt-391009	Poly Aluminium chloride-18%	18000	By Tanker	GH-0627582			
145	05/02/19	Smit Enterprise Plot No-5152 Off. Coy Dte Sirmour 7-Km to GFB Sub station Road, GTPDC, Anandashahar	Sodium Hypo chlorite 18%	18000	By Tanker	GH-16Y3436			
146	05/02/19	Smit Enterprise Plot No-5152, Off. Coy Dte Sirmour 7-Km to GFB Sub station Road, GTPDC, Anandashahar	Sodium Hypo chlorite 23000	23000	By Tanker	GH-06Y3433			

MATERIAL OUT

मास जावक रजिस्टर

SR NO.	DATE	GOODS TAKEN OUT BY	DESCRIPTION OF MATERIAL	QUANTITY	MATERIAL SENT TO (NAME & ADDRESS)	MOTOR VEHICLE		SIGNATURE OF SECURITY PERSON
						VEHICLE NO.	INWARD TIME	
143	10/11/19	Om's Enterprises Rangwadi No. 1 Sudh Shanki Society Part-2, Plot No. 100/1-11 Off. Jyoti Park Society A.P.C., Anandnagar	10% Hydro chloric Acid 20%	100 kg	07 Tare of	08167-972		
148	10/11/19	2500kg Ramyasa Pvt Ltd, M-9574, MIDCO, Near Kankarbhata, Turgur, Bhor, Dist. Solapur.	Pigment green-2	2500 kg	Kalvi Multi Transport			
149	11/11/19	Color Tech Industries B, Vajray Sathra Off. Gayatri Bhatting Co. Dandekar, Ahmednagar	Pigment green-3	200 kg	Kalvi Multi Transport			
			Pigment Blue Blue 100	50 kg				



GPCB

2-10

247

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

STAY OVER DIRECTION UNDER SECTION -5 OF ENVIRONMENT (PROTECTION) ACT-1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES -2016 AS AMENDED FROM TIME TO TIME

WHEREAS you are having an industrial plant for the manufacturing of "Pigment Green-7/ Pigment Green-36" at PLOT NO:38/11, GIDC, JHAGADIA, DIST: BHARUCH.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A), AWH-97707, dated 20/12/2018, valid up to 04/12/2023 with certain conditions.

AND WHEREAS, during the inspection of your industrial plant on 05/03/2019 by the authorized officer of the Board, and observed that:

1. During visit unit is found not in operation as power supply & water supply disconnected by concern authorities.
2. With reference to earlier w/w ponding observed within premises and in nearby kans, during visit no any w/w ponding observed within premises and/or in nearby kans as it was learnt that unit has lifted w/w from the same.
3. Unit has sealed hole with soil in boundary wall earlier observed towards nearby GIDC kachcha kans.

AND WHEREAS, you have submitted the compliance of directions as follows :

- 1) Industry has replied that HCL is used in-house hold. Many tankers of HCL are leaked on road. But due to HCL no any causality can occurs.
- 2) Unit has replied that they shall strictly comply all conditions of hazardous waste rules - 2016 and submitted undertaking for the same with the revocation application.
- 3) They have sold pure HCL to Mahavir enterprise and GST return detail is submitted with application..
- 4) Industry has replied that they have given pure HCL in tanker no GJ -2-Z-7927 to Mahavir enterprise. Bill of the same is enclosed with revocation application.
- 5) Industry has stated that at present their production is 60 to 90 MT/M. for that copy of MOU is submitted.
- 6) Industry has stated that capacity of ETP is as per their production. Treated wastewater is discharged to NCTL (JPP). By products are sell out to end users on trail basis. This is second tanker given to Mahavir enterprise.

(P.T.O.)

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation



AND WHEREAS you have submitted undertaking dated 26/02/2019.

AND WHEREAS you have submitted the Bank Guarantee of Rs. 2,00,000/- of Axis Bank Ltd. valid up to 30/06/2020.

ORDER

Under the above circumstances, I K. C. Mistry, Member Secretary of Gujarat Pollution Control Board in exercise of the power conferred on file no. Legal-G-28 under section (5) of the Environment (Protection) Act -1986, is directed to revoke the closure order issued vide letter no. GPCB/ANK/CCA-1927/ID-57674/494954 dated 16/02/2019 for order with following conditions:

- 1) You shall comply conditions of CCA.
- 2) Unit shall submit 2 nos. of Bank Guarantee as (1) Rs. 10 lack (2) Rs. 2 lack having validity up to 31/03/2020, *within 7 days*

This order is issued after obtaining permission from competent authority.

For and on behalf of
Gujarat Pollution Control Board,

(Signature)
(K. C. MISTRY)
MEMBER SECRETARY

dated: 18/03/2019

NO: GPCB/ANK/CCA-1927/ID-57674/ *498401*

Issued to:

M/S. PRAHARIT PIGMENT LLP

PLOT NO: 38/11,

GIDC JHAGADIA,

DIST: Bharuch.

COPY TO: -

1. **Dy. Engineer,**

Dakshin Gujarat Vij Company Ltd (DGVCL),
Ankleshwar (Ind.) Sub Division, DGVCL Campus,
Opp. ONGC Workshop, Ankleshwar,
Dist. Bharuch.....

With a request to Re-connect the Electric supply of M/s. Praharit Pigment LLP, PLOT NO: 38/11, GIDC JHAGADIA Dist. Bharuch and intimate to us.

(P.T.O.)

249



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

2. Dy. Executive Engineer,
Gujarat Industrial Development Corporation,
Plot no. 40, Pepsico Road,
GIDC Jhagadia, Dist. Bharuch.....

With a request to Re-connect the Water supply of M/s. Praharit Pigment
LLP, PLOT NO: 38/11, GIDC JHAGADIA Dist. Bharuch and intimate to us.

For and on behalf of
Gujarat Pollution Control Board,


(K. C. MISTRY)

MEMBER SECRETARY

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

EYR.P.A.D.

SUB: FORFEIT OF BANK GUARANTEE.

M/S. PRAHARIT PIGMENTS LLP, PLOT NO. 38/11, GIDC Estate JHAGADIA, DIST: - BHARUCH was issued a Closure Order under Section 33(A) of The Water Act- 1974, on subsequently, the industrial units had submitted Bank Guarantee Worth Rs. 10,00,000/- (Rs. Ten Lacs only) valid up to 31-03-2020.

This Bank Guarantee is submitted for due compliance of directions as suggested by Gujarat Pollution Control Board letter no. GPCB/ANK/CCA-1927/ID-57674/494954, dated 16/02/2019 as required under the provisions of various environmental laws.

However, recently during visit done by GPCB RO-Office on 01/02/2019 & 10/02/2019 it was observed that you have failed to comply consent conditions. During inspection by Regional Officer of Ankleshwar, it was observed that you have violated the conditions mentioned in CCA.

In the above Circumstances, as the industrial unit has been consistently violating the conditions of consent, it has been decided to forfeit the bank guarantee of Rs. 10,00,000/- (Rs. Ten lacs only) drawn of Axis Bank Limited, Plot No.C-3/9, Opp: Asopalav guest house, near railway station, old national highway no.8, GIDC Ankleshwar, Bank Guarantee No: 04580100000727, issued dated 20-03-2019, valid up to 31-03-2020 submitted by the industrial unit.

This letter is issued with the approval of competent authority.

For and on behalf
Gujarat Pollution Control Board

(A.V. SHAH)

SR. ENVIRONMENT ENGINEER

Date: 30/03/2019

NO. GPCB/ANK/CCA-1927/ID-57674/

TO:

✓ M/s. PRAHARIT PIGMENTS LLP,
PLOT NO. 38/11,
GIDC ESATE JHAGADIA,
DIST:- BHARUCH.

COPY TO:

1. Account Officer, Account Branch, Head Office, GPCB, Sector-10/A, Gandhinagar - with a request to collect the amount of Bank Guarantee from the bank and deposit with the Board's account/ Encl. Original Bank Guarantee Worth Rs. 10,00,000/-.
2. Branch Manager, Axis Bank Limited, Plot No.C-3/9, Opp: Asopalav guest house, near railway station, old national highway no.8, GIDC Ankleshwar.
3. Legal Officer, Legal Branch, Head Office, GPCB, Sector-10/A, Gandhinagar for Information.

Outward No: 500523

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/CRIMINAL MISC.APPLICATION NO. 7766 of 2019

RAMESHBHAI NANJIBHAI PADSHALA

Versus

STATE OF GUJARAT

Appearance:

MR KATHAN P GANDHI(9557) for the Applicant(s) No. 1
MR KB ANANDJIWALA, SENIOR ADVOCATE WITH MR VISHAL K ANANDJIWALA(7798) for the Applicant(s) No. 1
MR MITESH AMIN, PUBLIC PROSECUTOR(2) for the Respondent(s) No. 1

CORAM: HONOURABLE MR.JUSTICE VIPUL M. PANCHOLI

Date : 07/05/2019

ORAL ORDER

1. By way of the present application under Section 438 of the Code of Criminal Procedure, 1973, the applicant-accused has prayed for anticipatory bail in connection with the FIR being C.R.No.I-28 of 2019 registered with Kadodara Rural Police Station, District Surat Rural, for the offence punishable under Sections 304, 284, 120-B, 114, 467 and 471 of the Indian Penal Code and Section 15 of the Environment Protection Act.
2. It has been mainly alleged in the FIR that on 08.02.2019, the work of disposal of about 21 MTs Spent Hydrochloric acid was given to Mahavir Enterprise. The Mahavir Enterprise further entrusted said work to Sai Rachna Chemical and in turn, Sai Rachna Chemicals further entrusted the said work to Aayushi Enterprise. Thereafter, one Amitkumar Ratilal Patel, proprietor of Aayushi Enterprise, through is Tanker No.GJ-02-

Z-7927 given the delivery of the HCL to driver of the tanker Indrajit and cleaner Vrajesh. In the process of disposing of the HCL, one person died and two persons who are driver and cleaner are severely affected by such hazardous chemical. Therefore, the FIR is registered against the applicant and others.

3. Mr.K.B. Anandjiwala, Learned Senior Advocate, has submitted that so far as Hydrochloric Acid 30% (HCL) is concerned, which is a by-product manufactured along with Green 7 Pigments, which is the main product of LLP, the manufacture of HCL is permitted by the Gujarat Pollution Control Board (GPCB) as a by-product vide Para-2 of its consent Order No.AWH-97707 dated 11.12.2018. The GPCB was satisfied after verification of the output parameters of the product, by-product and waste materials. Thus, it is contended that the HCL is a by-product of the Company and permission was granted by GPCB. Thus, no illegality is committed by the applicant.
4. Learned Senior Advocate, thereafter, has referred Rule 2(38) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. After referring to the same, it is submitted that Praharit Pigments LLP is permitted to operate the plant for manufacturing of HCL as a by-product. Hence, in absence of operation of the aforesaid Rules, any product or by-product can be sold to any third party

- without any restriction.
5. Learned Senior Advocate would, thereafter, submit that Section 304 of the Indian Penal Code would not be attracted in the facts of the present case.
 6. Learned Senior Advocate has referred the documents annexed with the application and contended that in the facts of the present case, when the applicant is falsely implicated in the FIR in question, this Court may consider his case for anticipatory bail.
 7. On the other hand, Mr. Mitesh Amin, learned Public Prosecutor, has opposed this application and submitted that the applicant is one of the Partners of Praharit Pigments LLP. The GPCB also issued notice on 01.02.2019 and pointed out certain illegalities and irregularities committed by the said LLP. It is submitted that the FIR relates to disposal of HCL (poisonous substance), which is a by-product of the manufacturing process carried out by the LLP of the applicant. It is contended that HCL was brought through Tanker bearing registration No. GJ-02-Z-7927, which is the ownership of original accused No. 9, namely, Amitkumar Ratilal Patel. The HCL was loaded in the aforesaid tanker on 08.02.2019 through invoice. Praharit Pigment LLP sold the said HCL to Mahavir enterprise. In turn, Mahavir Enterprise sold the said HCL to Sai Rachna Chemical Company and, thereafter, Sai Rachna Chemical further sold

the same to Aayushi Enterprise on 08.02.2019 itself, which belongs to original accused No.9. In the aforesaid three invoices, tanker number remained the same and while disposing of the said HCL, two persons died in the incident and, therefore, the present applicant and other accused have committed the alleged offence. It is, therefore, urged that this application may not be entertained.

8. Having heard learned advocates appearing for the parties and having gone through the material produced on record, it has emerged that the applicant is having valid consent letter from GPCB, by which, the applicant is permitted to operate industrial plant to manufacture certain products including by-product HCL. Copy of the said letter is produced at Page-50 of the compilation. From the record, it has also emerged that the said by-product was sold to the applicant by preparing invoice in favour of Mahavir Enterprise and as contended by the learned Public Prosecutor, Mahavir Enterprise in turn sold the same to Sai Rachna Chemical, Sai Rachna Chemical sold it to Aayushi Enterprise and Ayushi Enterprise thereafter through its employees tried to dispose of the said HCL, when the incident has occurred.
9. From the material placed on record, it is revealed that the applicant is having valid consent letter from GPCB and when the applicant has sold the by-product by issuing invoice to

the other co-accused, prima-facie, it cannot be believed that the applicant has committed the alleged offence punishable under Section 304 of the Indian Penal Code.

10. It is further revealed that the applicant has co-operated with the Investigating Agency and supplied the necessary material and documents, during the course of investigation. The documents are already collected by the Investigating Agency and, therefore, custodial interrogation of the applicant is not required.
11. This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of **Siddharam Satlingappa Mhetre vs. State of Maharashtra and Ors.** as reported at (2011) 1 SCC 694, wherein the Hon'ble Apex Court reiterated the law laid down by the Constitution Bench in the case of **Shri Gurubaksh Singh Sibbia & Ors. Vs. State of Punjab**, as reported at (1980) 2 SCC 565.
12. In the result, the present application is allowed. The applicant is ordered to be released on bail in the event of his arrest in connection with a FIR being C.R.No.I-28 of 2019 registered with Kadodara Rural Police Station, District Surat Rural, on his executing a personal bond of Rs.10,000/- (Rupees Ten Thousand Only) with one surety of like amount on the following conditions:
 - (a) shall cooperate with the investigation and make himself available for interrogation

whenever required;

- (b) shall remain present at concerned Police Station on 14.05.2019 between 11.00 a.m. and 2.00 p.m.;
- (c) shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the fact of the case so as to dissuade him from disclosing such facts to the court or to any police officer;
- (d) shall not obstruct or hamper the police investigation and not to play mischief with the evidence collected or yet to be collected by the police;
- (e) shall at the time of execution of bond, furnish the address to the investigating officer and the court concerned and shall not change his residence till the final disposal of the case till further orders;
- (f) shall not leave India without the permission of the Trial Court and if having passport shall deposit the same before the Trial Court within a week; and
- (g) it would be open to the Investigating Officer to file an application for remand if he considers it proper and just and the learned Magistrate would decide it on merits;
13. Despite this order, it would be open for the Investigating Agency to apply to the competent Magistrate, for police remand of the applicant. The applicant shall remain present before the learned Magistrate on the first date of hearing of such application and on all subsequent occasions, as may be directed by the learned Magistrate. This would be sufficient to treat

the accused in the judicial custody for the purpose of entertaining application of the prosecution for police remand. This is, however, without prejudice to the right of the accused to seek stay against an order of remand, if, ultimately, granted, and the power of the learned Magistrate to consider such a request in accordance with law. It is clarified that the applicant, even if, remanded to the police custody, upon completion of such period of police remand, shall be set free immediately, subject to other conditions of this anticipatory bail order.

14. At the trial, the Trial Court shall not be influenced by the prima facie observations made by this Court in the present order.
15. Rule is made absolute to the aforesaid extent. Direct service is permitted.

(VIPUL M. PANCHOLI, J)

piyush

सत्यमेव जयते
THE HIGH COURT
OF GUJARAT

WEB COPY

**SANJIVANI HOSPITAL
CHALTHAN.**

Ph. 02622
281184
281253

M. L. C. CERTIFICATE

No.

Name Bh. Kantibhai Meghambhai Satiya Age 25 Years / Month, Sex M

Full Address 31, 32, Laxmi Nagar Mansuri Me road opp to Ambalika

O.P.D. Reg. No. 01-21551 I. Reg. No. _____

D.O.A. 9/2/2019 D.O.D. _____

Department Medical Consultant Viral Patel

X-Ray No. _____ Time _____ a.m. / p.m.

RESULT - Cured / Transfer / D. A. M. A. / DEAD

HISTORY Broad lead.

Pt Brought by Bh. Kantibhai. Mo no: 99098
41009 at S.H.C. 5:00 AM. Bh. Kantibhai
received him from near Chalthan beside
ambalika near Khad. Also police are came
with them.

FINDINGS

Relative not know any
history about this. Victim has working
as driver. There history was happened
Chalthan to Madinaga, Golsudhan road
road. Pt was unconscious stage some
minutes called his relative brought
by them at site. Brought in 0136

CONCLUSIONS

DCI 1562
MLC informed to Kadodara Police Station 0136
Police Station
PSO Kantibhai. B.No: 831 Time: 8:15 AM

Dt. 13/9/22

R. M. O. / Consultants

SANJIVANI HOSPITAL
CHALTHAN.

Ph. 02622
281184
281253

M. L. C. CERTIFICATE

No.

Name Bhogwanthai Bhowad Age 36 Years / Month, Sex M

Full Address Chalthan near KV Mewar school Bhowad chalthan

O.P.D. Reg. No. 01-2549 I. Reg. No. _____

D.O.A. 9/02/2019 D.O.D. _____

Department Medical Consultant Dr. Viral Patel

X-Ray No. _____ Time _____ a.m. / p.m.

RESULT - Cured / Transfer / D. A. M. A. / DEAD

HISTORY At 10- Road Dead. Pt brought by his brother (Bharatbhai Bhowad) m.no. - 9909841009 at SHC 5:00pm with his brother received him from near Chalthan beside overbridge near Ishadi. Also police are come with them. Relative not know any by about that. Victim has a

FINDINGS working as Driver. There he was happened chalthan to Khatnaya, gokuldhan soc. Road. Pt was there place in unconscious state. some unknown person called relative and brought by them at SHC. Brought in 4760614562 nyan. 01-7-2019 P-WRBP-NR pupil-dilated

CONCLUSIONS Great straight line. MI infarct to kadodara CHZ PC Police station P.S.O. Kantibhai. B.no. - 831 Time :- 8:15AM Dt. 13/9/22

R. M. O. Consultants 

નંબર: GVKEMRI/HR/2022/RTI/9664

પ્રતિ,

કલ્પેશ બી. જાની-એડવોકેટ,
309, ચિત્રરથ કોમ્પ્લેક્સ, પ્રેસિડેન્ટ હોટલ પાસે, નવરંગપુરા, અમદાવાદ-380006.

વિષય: માહિતી આપવા બાબત.

શ્રીમાન,

આપ દ્વારા કરવામાં આવેલ અરજી અત્રેની કચેરીએ તા.૧૫/૯/૨૦૨૨ના રોજ મળેલ છે. જે અન્વયે આપેલ અરજી મુજબ તા.૯/૨/૨૦૧૯ ના રોજ આપાતકાલિન સમયે મદદ માટે કોલ આવેલ હતો અને જેની માહિતી માંગેલ છે તેને અનુલક્ષી અમોએ માહિતી શોધવાનો પ્રયત્ન કરતા અમોને નીચે મુજબની માહિતી મળેલ છે.

- Case Date : 09/02/2019
- Call Receive : 03:54 Hrs
- Ambulance Assigned Time : 03:56 Hrs
- Arrival at Scene Time : 04:09 Hrs
- HSP Arrival Time : 04:52 Hrs
- Patient Name : 01. Unknown Patient
02. Bharat Bhai M Satiya
03. Munna Bhai Kadiyadara
- Type of Emergency : Poisoning/Drug Overdose
- Hospital Name : Smimer Hospital & Medical College - Surat
- Incident Address : Gokuldharm soc...Bardoli Road..Near Jorava Gam. Palsana, Surat.
- Remarks :
✓ Unknown Patient : Patient Unconscious
✓ Bharat Bhai M Satiya : Vital Not Recordable At Scene
✓ Munna Bhai Kadiyadara : Vital Not Recordable At Scene

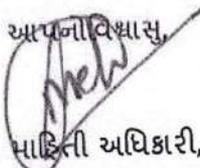
હું આથી જણાવુ છું કે ઉપર આપવામાં આવેલી માહિતી અને વિગતો મારી ઉત્તમજાણ અને સંબંધીત દસ્તાવેજો મુજબ સાચી છે જો આપને પૂરી પાડવામાં આવેલ માહિતી સંદર્ભે કોઈપણ વાંધો હોય તો આપશ્રી આ પત્ર મળ્યા ના દિન-30 માં નીચે જણાવેલ અધિકારીને અરજીકરી શકો છો.

અધિલ અધિકારી,

જીવીકે ઈમરજન્સી મેનેજમેન્ટ એન્ડ રીસર્ચ ઇન્સ્ટીટ્યુટ, અમદાવાદ.

ગુજરાત ૧૦૮ ઈમરજન્સી મેનેજમેન્ટ સર્વિસ

નરોડા - કઠવાડા રોડ, નરોડા, અમદાવાદ - ૩૮૨ ૩૩૦.

આપની વિશ્વાસુ,

માહિતી અધિકારી,

જીવીકે ઈમરજન્સી મેનેજમેન્ટ એન્ડ રીસર્ચ ઇન્સ્ટીટ્યુટ, અમદાવાદ.

ગુજરાત ૧૦૮ ઈમરજન્સી મેનેજમેન્ટ સર્વિસ, નરોડા - કઠવાડા રોડ, નરોડા, અમદાવાદ - ૩૮૨ ૩૩૦.

*The information furnished is based on data recorded in the electronic device.

GVK Emergency Management and Research Institute
Gujarat - 108 Emergency Management Centre,
Naroda - Kathwada Road, Naroda, Ahmedabad - 382330, Gujarat
T +91 79 2281 4896 F +91 79 2281 4896, Website www.emri.in



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261

ફોર્મ-૬ FORM-6



ગુજરાત સરકાર

GOVERNMENT OF GUJARAT

આરોગ્ય અને પરિવાર કલ્યાણ વિભાગ

DEPARTMENT OF HEALTH AND FAMILY WELFARE

DA 0645594



મરણ પ્રમાણપત્ર DEATH CERTIFICATE

(જન્મ અને મરણ નોંધણી અધિનિયમ, ૧૯૬૯ની કલમ ૧૨/૧૭ અને ગુજરાત જન્મ-મરણ નોંધણી નિયમો, ૨૦૧૮ના નિયમ-૮ મુજબ)
(Issued under Section 12/17 of the Registration of Births and Deaths Act, 1969 and Rule 8 of the Gujarat Registration of Births and Deaths Rules, 2018)

આથી પ્રમાણિત કરવામા આવે છે કે, નીચેની માહિતી મરણના મૂળ રેકર્ડમાંથી લેવામાં આવી છે. જે ભારતના ગુજરાત રાજ્યના સુરત જિલ્લા ના પલસાણા તાલુકાના ચલથાણ ગામ/શહેરના રજિસ્ટરમાં છે.

This is to certify that the following information has been taken from the original record of death which is in the register for Village/City Chalthan (CT) of Taluka Palsana of District Surat of Gujarat State, India.

નામ/Name: ભગવાનભાઈ / Bhagwanbhai

જાતિ/Sex: પુરુષ / Male

મરણ તારીખ/ Date of Death: 09/02/2019

મરણ સ્થળ/ Place of Death:

Saturday, February 9, 2019

Gauchar Taraf Jata Road Pasa Chalthan Ta.Palsana Dist.Surat

માતાનું નામ/ Name of Mother

પિતાનું-પતિનું નામ / Name of Father or Husband

વાલીબેન / Valiben

રેવાભાઈ ભરવાડ / Revabhai Bharvad

મરનારના મૃત્યુ સમયનું સરનામું/ Address of deceased at the time of Death:

મરનારનું કાયમી સરનામું / Permanent address of Deceased:

ચલથાણ ના પલસાણા ડિસ્ટ્રિક્ટ / Chalthan Ta.Palsana Dist.Surat

ચલથાણ ના પલસાણા ડિસ્ટ્રિક્ટ / Chalthan Ta.Palsana Dist.Surat

નોંધણી ક્રમાંક/Registration No.: 17

નોંધણીની તારીખ/ Date of Registration: 18/02/2019

રીમાર્ક્સ (વિશેષ નોંધ)/Remarks (if any)

પ્રમાણપત્ર નંબર/ Certificate No.: D201910011313

/0

પ્રમાણપત્ર ફાટી આપ્યાની તારીખ/ Date of issue:

પ્રમાણપત્ર આપનાર સત્તાધિકારીની સહી/Signature of issuing authority

08/10/2022



Registrar (Birth & Death)
ચલથાણ (CT) સુરત
ગામ પંચાયત ચલથાણ
તા. પલસાણા, જી. સુરત

ub+Es0tskCEoWJ3fBmE2QhGDRinHTYrpWcaX5zTmm&dDehXFii+KjaBe0sgyM25z

DR-15-B

262

ફોર્મ-૬ FORM-6



ગુજરાત સરકાર

GOVERNMENT OF GUJARAT

આરોગ્ય અને પરિવાર કલ્યાણ વિભાગ

DEPARTMENT OF HEALTH AND FAMILY WELFARE

DA 0645595



મરણ પ્રમાણપત્ર
DEATH CERTIFICATE

(જન્મ અને મરણ નોંધણી અધિનિયમ, ૧૯૬૯ની કલમ ૧૨/૧૭ અને ગુજરાત જન્મ-મરણ નોંધણી નિયમો, ૨૦૧૮ના નિયમ-૮ મુજબ)
(Issued under Section 12/17 of the Registration of Births and Deaths Act, 1969 and Rule 8 of the Gujarat Registration of Births and Deaths Rules, 2018)

આથી પ્રમાણિત કરવામાં આવે છે કે, નીચેની માહિતી મરણના મૂળ રેકર્ડમાંથી લેવામાં આવી છે. જે ભારતના ગુજરાત રાજ્યના સુરત જિલ્લા ના પલસાણા તાલુકાના ચલથાણ ગ્રામ/સહેરના રજિસ્ટરમાં છે.

This is to certify that the following information has been taken from the original record of death which is in the register for Village/City Chalthan (CT) of Taluka Palsana of District Surat of Gujarat State, India.

નામ/Name : ભરતભાઈ / Bharatbhai

જાતિ/Sex : પુરુષ / Male

મરણ તારીખ/ Date of Death : 09/02/2019

મરણ સ્થળ/ Place of Death :

Saturday, February 9, 2019

Gauchar Taraf Jata Road Pase Chalthan Ta Palsana Dist Surat

માતાનું નામ/ Name of Mother :

પિતાનું-પતિનું નામ / Name of Father or Husband

રામુબેન / Ramuben

મેઘાભાઈ સાથીયા / Meghabhai Sathiya

મરનારના મૃત્યુ સમયનું સરનામું/ Address of deceased at the time of Death

મરનારનું કાયમી સરનામું / Permanent address of Deceased

૩૧૩૨ સર્મી નગર પાર્કી સચીન ટા ચોર્યાસી ડિસ્ટ્રિક્ટ / 3132 Laxmi Nagar Parki Sachin Ta Choryasi Dist.Surat

૩૧૩૨ સર્મી નગર પાર્કી સચીન ટા ચોર્યાસી ડિસ્ટ્રિક્ટ / 3132 Laxmi Nagar Parki Sachin Ta Choryasi Dist.Surat

નોંધણી ક્રમાંક/Registration No. : 22

નોંધણીની તારીખ/ Date of Registration : 28/02/2018

રીમાર્ક્સ (વિશેષ નોંધ)/Remarks (if any)

પ્રમાણપત્ર નંબર/ Certificate No. : D201910026853

/ 0

પ્રમાણપત્ર ફાળી આપ્યાની તારીખ/ Date of issue

પ્રમાણપત્ર આપનાર સત્તાધિકારીની સહી/ Signature of issuing authority

06/10/2022



Bj2R1NcrWI0LcD+Mow14CtcMuiHqOV0LOJoZPC25QQd9mwbMxzi88q3WLw7UAYkI

Registrar (Birth & Death)
સુરત જિલ્લા રજિસ્ટ્રાર
ગૌંધાવાલાવાડા સહાયક
તા. પલસાણા, જિ. સુરત

કચ જિલ્લામાંથી ઝેરી કેમિકલ ભરેલું ટેન્કર સચીનમાં ખાલી કરવાના પ્રકરણમાં જે સામે ગુનો

ભર્ય અને અંકલેશ્વરની ઇન્ડસ્ટ્રીઝમાંથી કેમિકલ ભરી લાવીને સુરતના સચિન વિસ્તારમાં ઠાલવતા હતા, એફએસએલના રિપોર્ટ બાદ ગુનો નોંધાયો

સચીનમાં ઝેરી કેમિકલ ભરેલું ટેન્ક ખાલી કરવાના પ્રકરણમાં જે ચાલકો સામે ગેનો નોંધાયો હતો.

ગત તારીખ ૧૯મી સપ્ટેમ્બરે રાત્રે પોણા એક વાગ્યાના અરસામાં ભર્યથી એક ટેન્કર ઝેરી કેમિકલ ભરી સચિન ઉદ્યોગનગર સહકારી મંડળી. સંકુલમાં આવેલ સી.ઈ.ટી.પી

રહેલા કેમિકલના સેમ્પલો તપાસ માટે એફએસએલમાં મોકલી આપ્યા હતાં.

એફએસએલમાં આ કેમિકલમાં વિવિધ પ્રકારના ઝેરી રસાયણો હોવાનું જણાયું હતું, આ ઉપરાંત ઘાતુ જેવા કે કોપર, નિકલ અને કેડમિયમનું પ્રમાણ નિયત કરતા ઘણુ વધારે હોવાનું રિપોર્ટમાં સામે આવ્યું હતું. પોલીસે અરવિંદકુમાર તેમજ અમીતકુમારની સામે ગુનો નોંધી તેઓની ઘરપકડ પણ કરી હતી.

પ્લાન્ટની આ.સી.સી. પાઇપ લાઇનમાં ખાલી કરતું હતું. પ્રવાહી કેમિકલ ઝેરી હોવાનું ધ્યાન ઉપર આવતા જ તાત્કાલીક પોલીસને પણ ફરિયાદ કરવામાં આવી હતી.

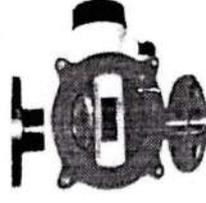
પોલીસે ટેન્કરના માલીક અમીતકુમાર રતીલાલ પટેલ (રહેનિયમ ચોકડી આદર્શ સ્કૂલની સામે જી.આઈ.ડી.સી. અંકલેશ્વર જી.ભર્ય) અને ટેન્કર ચાલક અરવિંદકુમાર છોટેલાલ પાલ (રહે. લોકમાયા નગર શિવાજી વિદ્યાલયની પાસે યાણે મહારાષ્ટ) ની અટકાયત કરી ટેન્કરમાં

Munna Sing, Mob: 98244 86716

Manish singh, Mob: 98244 18777



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સચિનમાં ઝેરી કેમિકલ ભરેલું ટેન્કર ખાલી કરવાના પ્રકરણમાં બે ચાલકો સામે ગુનો

ભરૂચ અને અંકલેશ્વરની ઇન્ડસ્ટ્રીઝમાંથી કેમિકલ ભરી લાવીને સુરતના સચિન વિસ્તારમાં ઠાલવતા હતા, એફએસએલના રિપોર્ટ બાદ ગુનો નોંધાયો

સુરત : સચિનમાં ઝેરી કેમિકલ ભરેલું ટેન્ક ખાલી કરવાના પ્રકરણમાં બે ચાલકો સામે ગુનો નોંધાયો હતો. ગત તારીખ ૧૩/૯/૨૦૨૧ ના રોજ

રાત્રે પોણા એક વાગ્યાના અરસામાં ભરૂચથી એક ટેન્કર ઝેરી કેમિકલ ભરી સચિન ઉધોગનગર સહકારી મંડળી લી. સંકુલમાં આવેલ સી.ઈ.ટી. પી પ્લાન્ટની આર.સી.સી પાઇપ લાઇનમાં પ્રવાહી (કેમિકલ) ખાલી કરવા માટે લાવ્યા હતા. અહીં હાજર મંડળીને આ કેમિકલ ઝેરી હોવાનું ધ્યાન ઉપર આવતા જ તાત્કાલીક પોલીસને પણ ફરિયાદ કરવામાં આવી હતી.

પોલીસે ટેન્કરના માલીક અમીતકુમાર રતીલાલ પટેલ (રહે- નિયમ ચોકડી આદર્શ સ્કુલની સામે જી.આઈ.ડી.સી અંકલેશ્વર જી.ભરૂચ)

અને ટેન્કર ચાલક અરવિંદકુમાર છોટેલાલ પાલ (રહે.લોકમાયા નગર શિવાજી વિધાલયની પાસે થાણે મહારાષ્ટ) ની અટકાયત કરી ટેન્કરમાં રહેલાકેમિકલના સેમ્પલો તપાસ માટે એફએસએલમાં મોકલી આપ્યા હતા.

એફએસએલમાં આ કેમિકલમાં વિવિધ પ્રકારના ઝેરી કેમિકલો હોવાનું બહાર આવ્યું હતું, આ ઉપરાંત ધાતુ (મેટલ્સ) જેવા કે કોપર,નિકલ અને કેડમિયમનું પ્રમાણ નિયત કરતા ઘણું વધારે હોવાનું રિપોર્ટમાં સામે આવ્યું હતું. પોલીસે અરવિંદકુમાર તેમજ અમીતકુમારની સામે ગુનો નોંધી તેઓની ધરપકડ પણ કરી હતી.

શ્રી ક્રેમિકલથી સચીન ઉદ્યોગનગર મંડળીના CETPને ગંભીર નુકસાન

હાલમાં ચોરીછૂપીથી ક્રેમિકલ ઠાલવી ગયેલું ટેન્કર બીજી વખત ઝડપી લેવા

। ચુરત ।

એક મહિના પહેલાં હોજવાલા ન્ડસ્ટ્રીયલ એસ્ટેટમાં આવેલાં સચીન ઘોગનગર સહકારી મંડળીના ત્યાંના ઘોગોના પાણીને રિસાયકલ કરતાં ETPનાં આર.સી.સી. પાર્ષપમાં પચુપ એરી ક્રેમિકલ ઠાલવવાં કલેશ્વરથી આવેલાં ટેન્કરને પકડી વાયાની ઘટનામાં પોલીસે માલિક અને ઈવર વિરુદ્ધ ગુનો નોંધ્યો હતો. રેન્સિક રિપોર્ટમાં આ ટેન્કરમાંથી જેલું ક્રેમિકલ હેઝાર્ડ હોવાનું સ્પષ્ટ નું હતું.

સચીન પોલીસ મથકના સબ ઈન્સપેક્ટર હરેશ મચ્છરે ૧૩મી સપ્ટેમ્બરની રાત્રે હોજવાલા રોડ નંબર-૧૨ પાસેથી ૭૦૦૦ લિટર હેઝાર્ડ ક્રેમિકલ ભરેલું ટેન્કર કબજે લીધું હતું. ત્રણ દિવલ પહેલાં આ જ ટેન્કર સચીન ઉદ્યોગનગર સહકારી મંડળીના CETPનાં આર.સી.સી. પાર્ષપમાં ગુપચુપ એરી ક્રેમિકલ નાંખી ગયું પ્લાન્ટને ગંભીર પ્રકારનું નુકસાન પહોંચ્યું હોઈ પોલીસ છેલ્લાં કેટલાંક દિવસથી વોચ રાખીને બેઠી હતી. પોલીસે આ ટેન્કર કબજે લઈ ક્રેમિકલના સેમ્પલ્સ એફ.એસ.એલ.માં

મોકલાવ્યા હતા. આ ક્રેમિકલમાં ફિનો કંપાઉન્ડ્સ, સલ્ફાઈડ, ક્લોરાઈડ અને મેટલની માત્રા વધુ હોવાનું બહાર અ હતું. આ રિપોર્ટને આધારે સં ઉદ્યોગનગર સહકારી મંડળીના મેને ભરત પટેલે ટેન્કરના માલિક અમિતકુ રતિલાલ પટેલ(રહે, અંકલેશ્વર જી.અ ડી.સી., નિયમ ચોકડી) અને ડ્રાઈ અરવિંદ છોટેલાલ પાલ વિરુદ્ધ ફરિ નોંધાવી હતી. આ ડ્રાઈવર અને ટે માલિક અંકલેશ્વરમાંથી કઈ કંપની આ ક્રેમિકલ લાવતા હતા તેને લ પોલીસે તપાસ હાથ ધરી છે.

2-17

266

643

PRIMARY HEALTH CENTER KADODARA
TA: PALSANA, DI: SURAT

CERTIFICATE

P.M.NO: 136/2018

Date: 9/2/19

This is Certify that post mortem examination has been performed on the
dead body of Bhalat Bhai Megha Bhai Sathia
by Dr. Arund Asthana M.B. PHC Kadodara

The dead body has been handed over to P.C.Mr. Vishal Bhai Jeevan Bhai
B.No. 820 of GDC Kadodara police station after the
post mortem examination.

The cause of death in this case is Kept pending till the
report of FSL will come.

Arund Asthana
Arund Asthana

Medical Officer
Primary Health Centre
Kadodara, Ta. Palsana.

R-18

267

527

RFSLSRT/FM/T/29/7



પ્રાદેશિક ન્યાય સહાયક વિજ્ઞાન પ્રયોગશાળા
કાલસાવાડી પોલીસ લાઇન, ગુજરાત રાજ્ય, સુરત - ૩૯૫૦૦૩

ગેરશાબ્દ વિભાગ

પરીક્ષણ અહેવાલ

ક્રમાંક : રક્સલ/ઈઈ/૨૦૧૯/ટી/૩૨૭
તા. ૨૬ /૦૩/૨૦૧૯

પ્રતિ,
પોલીસ ઈન્સ્પેક્ટરશ્રી,
કડોદરા GIDC પોલીસ સ્ટેશન,
જિલ્લો - સુરત રૂરલ.

સમન્સ અને પત્રવ્યવહાર વખતે ઉપરના અહેવાલનો નંબર અને તારીખ તેમજ અહેવાલમાં છેક નીચે આપેલ પરીક્ષણ અધિકારીનું નામ દર્શાવવું.

શ્રીમાન,
પોલીસ મથક કડોદરા GIDC ખાતે કલમ સીઆરપીસી ૧૭૪ હેઠળ તા. ૦૯/૦૨/૨૦૧૯, અ.મોત નં. ૧૭/૨૦૧૯ ના સંબંધિત ૧૬(સોળ) પાર્સલ(લો)/શીશી(શીશીઓ) પો. કો. દ્વારા મોકલ્યાનું જણાવતો આપનો પત્ર નંબર -- તા. -- નો પત્ર ૨૧/૦૨/૨૦૧૯ રોજ મળેલ છે.

પાર્સલ(લો)/શીશી(શીશીઓ) જે સ્થિતિમાં મળેલ તેની વિગત સીલ ક્ષેત્ર પાર્સલ(લો)/શીશી(ઓ) "P.I. KADODARA G.I.D.C. P.ST. SURAT---" સીલ ધરાવતી સીલબંધ પ્લાસ્ટિકની બે બોટલ તથા "M.O. P.H.C. KADODARA" સીલ ધરાવતી સીલબંધ પ્લાસ્ટિકની છ બરણી તથા આઠ કલ્ચર ટ્યુબ હતી. જેમને નમુના માર્ક એ થી પી આપેલ હતા.

-- સીલબંધ અને નમુના મુજબનું(ના) સીલ ધરાવતી(તા) પાર્સલ(લો)/શીશી(શીશીઓ) ની સંખ્યા.	:	૧૬(સોળ)
-- સીલબંધ પરંતુ નમુના મુજબનું(ના) સીલ નહી ધરાવતી(તા) પાર્સલ(લો)/શીશી(શીશીઓ) ની સંખ્યા.	:	--
(જે સીલ નમુના મુજબનું નહી હોય તે સીલનું વર્ણન)		
-- સીલ નહી ક્ષેત્ર પાર્સલ(લો)/શીશી(શીશીઓ) ની સંખ્યા.	:	--
કુલ પાર્સલો.....:		૧૬(સોળ)

પાર્સલ(લો) માંની (ના) ચીજ વસ્તુઓ (નમુનાઓ)નું વર્ણન :-

નમુના માર્ક - એ : એક પ્લાસ્ટિકની બોટલ, જેમાં આશરે ૦૧ લિટર કાળા રંગનું દુર્ગંધયુક્ત પ્રવાહી હતું. જેને પોલીસ રવાનગી નોંધમાં ખાડીનું પાણી હોવાનું જણાવેલ છે.

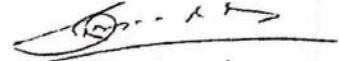
- નમુના માર્ક - બી : એક પ્લાસ્ટિકની બોટલ, જેમાં આશરે ૦૧લિટર લીલાશ પડતા કાળા રંગનું વિશિષ્ટ વાસવાળુ પ્રવાહી હતું. જેને પોલીસ સ્વાનગી નોંધમાં ટ્રેન્કર નંબર GJ-02-Z-7927 માંથી કબ્જે કરેલ કેમીકલ પ્રવાહી હોવાનું જણાવેલ છે.
- નમુના માર્ક - સી : એક પ્લાસ્ટિકની બરણી, જેમાં આશરે ૨૦૦ ગ્રામ બદામી રંગનો પદાર્થ હતો. જેને વિશેરા હોવાનું જણાવેલ છે.
- નમુના માર્ક - ડી : એક પ્લાસ્ટિકની બરણી, જેમાં આશરે ૧૦૦ ગ્રામ બદામી રંગનો પેશીય પદાર્થ હતો. જેને મસલ ટીસ્યુ હોવાનું જણાવેલ છે.
- નમુના માર્ક - ઈ : એક પ્લાસ્ટિકની બરણી, જેમાં આશરે ૨૦૦ ગ્રામ બદામી રંગનો પદાર્થ હતો. જેને વિશેરા હોવાનું જણાવેલ છે.
- નમુના માર્ક - એક : એક કલ્ચર ટ્યુબ, જેમાં આશરે ૦૩ મિ.લિ. લાલ રંગનું પ્રવાહી હતું. જેને ઈડીટીએ બ્લડ હોવાનું જણાવેલ છે.
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- નમુના માર્ક - આઈ : એક પ્લાસ્ટિકની બરણી, જેમાં આશરે ૨૦૦ ગ્રામ બદામી રંગનો પદાર્થ હતો. જેને વિશેરા હોવાનું જણાવેલ છે.
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- નમુના માર્ક - કે : એક પ્લાસ્ટિકની બરણી, જેમાં આશરે ૨૦૦ ગ્રામ બદામી રંગનો પદાર્થ હતો. જેને વિશેરા હોવાનું જણાવેલ છે.
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- નમુના માર્ક - પી : એક કલ્ચર ટ્યુબ, જેમાં આશરે ૦૩ મિ.લિ. આછા પીળા રંગનું પ્રવાહી હતું. જેને યુરીન હોવાનું જણાવેલ છે.

- મરનારનું નામ : (૧) ભરતભાઈ મેઘાભાઈ શાથીયા, ઉં. વ. ૨૨
(૨) ભગવાનભાઈ રવાભાઈ ભરવાડ, ઉ.વ. ૩૬
- પરીક્ષણની પદ્ધતિ : નમુના/ઓનું પરીક્ષણ ઝેરશાસ્ત્ર વિભાગના 'વર્કીંગ પ્રોસીજર મેન્યુઅલ' : RFSL - TOX - OPM પ્રમાણે - (૧) સ્ટીમ ડીસ્ટીલેશન, (૨) ક્વોલિટીવ ટેસ્ટ્સ, (૩) વોલ્યુમેટ્રીક ટાઇટ્રેશન, (૪) સોલવન્ટ એક્સ્ટ્રેક્શન, (૫) થીન-લેયર ક્રોમેટોગ્રાફી, (૬) યુ. વી. સ્પેક્ટ્રોસ્કોપી અને (૭) ગેસ ક્રોમેટોગ્રાફી જેવી પ્રમાણિત એનાલીટીકલ ટેકનીક્સના જરૂરીયાત મુજબના ઉપયોગથી કરવામાં આવ્યું.
- પરીક્ષણનું પરિણામ : (૧) નમુના માર્ક ૭ી માં અકાર્બનિક પ્રકરનાં એસિડ - હાઈડ્રોક્લોરિક એસિડની હાજરી શોધાયેલ છે. જેનું પ્રતિશત પ્રમાણ ૨૮.૫૦% વ/વ છે.
(૨) નમુના માર્ક એ, સી, ડી, ઈ, એફ, જી, એચ, આઈ, જે, કે, એલ, એમ, એન, ઓ અને પી માં અકાર્બનિક એસિડ કે અન્ય ઝેરની હાજરી શોધાયેલ નથી.

પરીક્ષણ તારીખ :- ૦૫/૦૩/૨૦૧૯
થી

૨૧/૦૩/૨૦૧૯

નોંધ - પરીક્ષણનું પરિણામ પરીક્ષણ કરેલા નમુનાને સંબંધીત છે.



(આર.આર.દિમ્મર)

(પરીક્ષણ અધિકારી)

Scientific Officer,

Chem. Asst. Chemical Examiner

To Govt. Of Gujarat

Regional Forensic Science Laboratory
SURAT.



270

**ANKLESHWAR ENVIRONMENTAL PRESERVATION SOCIETY
DISASTER PREVENTION & MANAGEMENT CENTRE**

Plot No. -G/S-3, Fire Station, G.I.D.C. Estate, Ankleshwar - 393 002.

Telefax : (02646) 220229, 220228 • E-mail : dpmcank@gmail.com • Web. : www.aeps.co.in

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VICE CHAIRMAN
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TREASURER
HITEN ANANDPURA
Tel. : (0) 252521

JT. SECRETARY
DR. VALLABH CHANGANI
Tel. : (0) 222738

September 14, 2019

To,
M/s. Praharit Pigments LLP
Plot No. ; 38/11, Near Air Liquide,
GIDC, Jhagadia (Gujarat)

Sub. ; Details of incident case study reports of HCl (Hydrochloric Acid) leak from road tanker.

Dear Sir,

With reference to your request letter Dtd. 09.09.2019, please find attached the details of incident of HCl (Hydrochloric Acid) leak from road tanker attended by DPMC Fire & Emergency Team.

Please note that the details / information furnished are based on observation made by response team at incident site only.

Best regards,

V. S. Asan

Chief Co-ordinator
DPMC (AEPS)

Encl. n As above

Copy to ; For kind information please.

1. Chief Officer, NAO, Ankleshwar.
2. Chairman, AEPS, Ankleshwar.

DPMC, Fire Station, NAO, GIDC, Ankleshwar

- Details about HCl (Hydrochloric Acid) spillage / leakage from Road Tankers attended by DPMC Fire & Emergency Team

No.	Date	Location of Incident Place	Details about Incident
1	12.07.2015	Road Tanker On N. H. No. 8, Near Nilesh Chokdi GIDC, Ankleshwar.	Chemical leakage from a road tanker on N. H. No. -8. On receiving emergency call DPMC and Fire crew immediately left for the site. HCl (Hydrochloric Acid) leakage observed from out let valve and dense fumes generated, moreover driver ran away and left leakage tanker abandoned. fire Staff started fine spray of water as well as also safely tried to shut off the leakage valve but unfortunately valve was broken may be due to another unknown tanker dashed it from back side and damaged outlet valve. Traffic on N. H. No. 8 also diverted for few minutes to avoid any mishaps. After few minutes a flange fitted in damaged valve which was connected with a pipe and leakage was controlled. No injury reported.
2	28.10.2015	Road Tanker GIDC Road, Near Heubach Colour Pvt. Ltd. (Unit -2) GIDC, Ankleshwar.	Chemical leakage from a road tanker parked near an industrial unit. DPMC & Fire crew immediately left for the site. On site, observed that chemical leakage in form of squirt from pin hole of back body of a tanker and leakage chemical identified as HCl (Hydrochloric Acid) which created panic in people who were passing nearby and surrounding industrial units .Spilled chemical on road neutralized by Caustic, then it was decided to transfer remained HCL in tanker to nearby HCL Storage tank of an Industrial Unit. As chemical tanker moved inside of an industrial unit to transfer HCL from tanker to storage tank as tanker was fully loaded with HCL. After that DPMC Fire Staff washed off spilled HCL on road as it was neutralized by Caustic. Committee Members- AIA and RO- GPCB remained present to handle situation. No injury reported
3	03.12.2015	Road Tanker Near Amratpura Patiya N. H. No – 8 Ankleshwar	Chemical loaded tanker leakage on road moved towards Baroda to Ankleshwar. DPMC Fire Staff immediately left for the site. It was observed at site that chemical was leakage from bottom of tanker and it was difficult to stop leakage as tanker fully loaded with HCl (Hydrochloric Acid). White dense fumes generated. Fire Staff immediately took position and started dilution using water. Meanwhile it was decided to transfer HCl to another empty tanker so, another tanker arrangement made. Team members form GPCB remained present to assess environmental monitoring in affected area. After few minutes another tanker arrived at the site and remained HCl transferred safely using pump to another tanker. No injury reported.

V. S. Asat

Disaster Prevention & Management Centre
Fire Station, Notified Area,
GIDC, Ankleshwar.



GPCB

R-20 272
GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar-382 010**
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

NO: GPCB/CCA-VSD-169(7)/ID: 23696/

To
✓ M/S. PHTHALO COLORS & CHEMICALS INDIA LTD (U-II),
PLOT NO. 2, PHASE-I,
GIDC ESTATE, VAPI-396 195,
DIST: VALSAD.

SUB: CC&A Amendment (No. **AWH-76070**) to Consolidated Consent & Authorization (CC & A) under various Environmental Acts/ Rules.

REF: 1) Your Application inward no. **100220** dated: **21/10/2015**
2) CTE issued vide this office letter dated: **05/10/2015**

Sir,

This has reference to the CCA order No. **AWH-68532** dated: **26/02/2015** issued vide letter No. **GPCB/CCA-VSD-169(7)/ID: 23696/307901** dated: **20/03/2015** under the provisions of the various Environmental Act/ Rules, which stands amended as under, as per CTE issued vide dated: **5/10/2015** for manufacturing of new products from their captive Hazardous waste as per followings:

1. Condition no: 2 of said CC&A order is amended for following additional products.

Sr. No.	Product	Total Capacity MT /Month
1.	Magnesium Sulphate Solution Or Phosphoric Acid & Phospho Gypsum Or Di Calcium Phosphate & Phospho Gypsum	3188 1523 2281 3153 2281
2.	Recovery of Copper & Poly Aluminum Chloride (PAC) Soln. (10-12%)	2.25 751.5
3.	Calcium Hypo Chlorite Soln. (8-10%) Or Hydro Chloric Acid (25-28%)	668 300
4.	Fly Ash Bricks	100000 Units

SUBJECT TO THE FOLLOWING CONDITIONS:-

CONDITIONS UNDER WATER ACT 1974:

2. There shall be no additional generation of industrial effluent from the manufacturing process and other ancillary industrial operations after proposed products

CONDITIONS UNDER AIR ACT 1981:

3. There shall be no additional flue gas as well as process emission from proposed products manufactured from Hazardous Waste. Existing utilities of existing industrial plant shall be used.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001¹- 2004 Certified Organisation

4. The concentration of the following substances in the ambient air within the premises of the industry and at a distance of 10 meters from the source (other than the stack / vent with height of more than 9 meters from the ground level) shall not exceed the following levels:

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in ug/M ³
1.	Sulphur Dioxide (SO ₂)	Annual	50
		24 Hours	80
2.	Nitrogen Dioxide (NO ₂)	Annual	40
		24 Hours	80
3.	Particulate Matter (Size less than 10 mg) OR PM ₁₀	Annual	60
		24 Hours	100
4.	Particulate Matter (Size less than 2.5 mg) OR PM _{2.5}	Annual	40
		24 Hours	60

All measures for the control of environmental pollution shall be provided before commencing production.

CONDITIONS UNDER HAZARDOUS WASTE:

5. **AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 5 (4))**

- 5.1 The authorization for the unit is amended as per following for management of hazardous waste stated in condition no. 7.1 above said CC&A.

Sr. No.	Waste	Schedule-I	Quantity	Mode of Disposal
5.	Aluminum Chloride Solution	Sch-11/D2	3780 MT/Y	Collection, Storage and captive Reuse for manufacturing of additional products
6.	Spent Sulphuric Acid (30%)	D2	12516 MT/Y	
7.	Hydro Chloric Acid (28 to 30 %)	34.3	2100 MT/Y	

6. The validity period of the CCA amendment will remain as per existing CC&A i.e up to **15/10/2019**
7. All other conditions of CCA order No. AWH-68532 dated: 26/02/2015 issued vide letter No. GPCB/CCA-VSD-169(7)/ID: 23696/307901 dated: 20/03/2015 shall remain unchanged.

For and on behalf of
Gujarat Pollution Control Board

D.P. Shah
(Smt.D.P. SHAH)
Environmental Engineer

Outward No: 34252/21/03/2015

Ordinary/Urgent Charge

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Copying... ૬૬૫૩

Cost... ૨૦.૦૦

Surcharge... ૮૬.૦૦

જાંબ ૧૬

બારડોલીના મહે. ડિસ્ટ્રિક્ટ એન્ડ સેશન્સ જજ સાહેબની કોર્ટ સમક્ષ
સેશન્સ કેસ નંબર ૨૯/૨૦૨૧



શ્રી સરકાર

વિરુદ્ધ.

રમેશભાઈ નાનજીભાઈ પડસાળા
(આરોપી નંબર-૩)
રહે: એ/૭ સન્સ સીટી પાર્ક સોસાયટી,
જલધારા ચોકડી ની બાજુમાં, અંકલેશ્વર GIDC,
તા.અંકલેશ્વર, જી. ભરૂચ

ફરિયાદી
અરજી નંબર- ૧૧૩/૨૦૧૯
આ નકલ લેવા માટે અરજી આવી
વ.શ્રી... નં. ૩/૧૧/૧૯
એ અરજી આવી

આરોપી નં-૩
૧૭/૦૨/૨૦૧૯
નકલ આપ્યા તા. ૧૭/૦૨/૨૦૧૯
એડી. ડિસ્ટ્રી. એન્ડ સેશન્સ કોર્ટ
બારડોલી

બાબત:- કિ.પ્રો ની કલમ ૨૨૭ હેઠળ ડિસ્ચાર્જ અરજી

અમો આરોપી નંબર ૩ ની માનસર અરજ છે કે,

- ફરિયાદ પક્ષ તરફથી અમારી સામે ચાર્જશીટ માં જે આક્ષેપો છે તે તથા ફરિયાદ ની હકીકત ધ્યાને લઈએ તો તા. ૦૯/૦૨/૨૦૧૯ ના રોજ કલાક ૮.૩૦ ડો. શ્રી હિરેન ટેલર મેડિકલ ઓફિસર, ચલથાણ, સંજીવની હોસ્પિટલનાઓ એ ટેલિફોન વર્ધી લખાવેલ કે ૧) ભગવાનભાઈ રેવાભાઈ ભરવાડ રહે. ચલથાણ ,૨) ભરતભાઈ મેઘાભાઈ સાથીયા, રહે: સચિન, ને બેભાન હાલતમાં ચલથાણ ગામની હદમાં આવેલ ગોકુલધામ સોસાયટી સામે આવેલ રોડ ઉપર મળી આવતા તેમને સારવાર માટે ભરતભાઈ તેજાભાઈ ભરવાડ લઈ આવતા તેમણે તપાસતાં બંને મરણ ગયેલ હતા. આ ટેલિફોન વર્ધી ના આધારે કડોદરા જી.આઈ.ડી.સી પોલીસ સ્ટેશન અ. મોત નંબર ૧૭/૨૦૧૯ સી.આર.પી.સી કલમ ૧૭૪ મુજબ દાખલ કરી તપાસ કરતાં તપાસ કરનાર અધિકારીએ પી.એ વળવી પોલીસ ઇન્સ્પેક્ટરના એ તા. ૨૫/૦૨/૨૦૧૯ ના રોજ આરોપી વિરુદ્ધ ફરિયાદ આપેલ.



૨) સદર ફરિયાદ માં ઝગડિયા જી.આઈ.ડી.સી ના પ્લોટ નંબર ૩૮/૧૧ જી. ભરૂચ ખાતે પ્રહરિત પ્રીગમેન્ટ એલ. એલ. પી. કંપની આવેલ છે. જેને ડાયરેક્ટોરેટ ઓફ ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ, ગુજરાત સ્ટેટ તરફથી તા. ૦૧/૦૮/૨૦૧૮ ના રોજ ફેક્ટરી ચલાવવા માટેનું લાઇસન્સ આપવામાં આવેલ છે. લાઇસન્સ ફોર્મ નંબર-૪ મુજબ કંપની લાઇસન્સ નંબર-૩૪૮૮૩ છે અને રજીસ્ટ્રેશન નંબર -૧૩૪૨/૨૦૧૧૪/૨૦૧૮ નો છે. જેના આધારે કંપનીના ભાગીદારો અને કંપની વિરુદ્ધ આ કંપની એલ. એલ. પી કંપનીમાં ગ્રીન સેવન કલર નું ઉત્પાદન કરે છે અને તે મટિરિયલ તરીકે ૧) એલ્યુમિનીયમ ક્લોરાઇડ ૨) સોલ્ટ (મીક્ર) ૩) સી. પી. સી. બ્લુ ૪) ક્યુપ્રીક ક્લોરાઇડ, ૫) ક્લોરિન ગેસ , ૬) કોસ્ટીક સોડા લાઈ ૭) ડીસ્પરસીંગ એજન્ટનો ઉપયોગ કરવામાં આવે છે અને બાય પ્રોડક્ટ તરીકે ૧) પોલી એલ્યુમિનીયમ ક્લોરાઇડ સોલ્યુશન-૧૮ થી ૨૦% ૨) હાઇડ્રોક્લોરિક એસિડ-૩૦% ૩) સોડિયમ હાઇપો ક્લોરાઇડ-૧૦ થી ૧૨%, ૪) કોપર એસ-૯૦% ઉત્પન્ન થાય છે. બાય પ્રોડક્ટ HCL તથા પોલી એલ્યુમિનીયમ ક્લોરાઇડ સોલ્યુશનને ઈનફ્યુલીન્ટ ટ્રીટમેન્ટ પ્લાન્ટ (ETP) માં ન્યુટ્રલ કરી પાઇપ લાઇન મારફતે અંકલેશ્વર, જી. ભરૂચ ખાતે આવેલ નર્મદા ક્લીન ટેકનોલોજી લિમિટેડ (NCTL) માં મોકલી આપવાનું હોય છે. જ્યાં તેઓ આ કેમિકલ ને વધુ ન્યુટ્રલ કરી કંટીયાજાળ, પમ્પિંગ સ્ટેશન, જી. ભરૂચ મારફતે દરિયામાં છોડતા હોય છે ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ દ્વારા તા. ૨૦/૧૨/૨૦૧૮ ના રોજ આપવામાં આવેલ સી. સી. એ (C.C.A) લેટરના પેરા નંબર-૩.૧૧ મુજબ કંપનીમાં બાય પ્રોડક્ટની ઇનફ્યુલીન્ટ ટ્રીટમેન્ટ કર્યા બાદ નિકાલ કરતી વખતે પી. એચ. વેલ્યુ ૬-૯ હોવી જોઈએ.

૩) સપેન્ટ હાઇડ્રોક્લોરિક એસિડ (HCL) ને ETP પ્લાન્ટમાં ન્યુટ્રલ કરવાનો ખર્ચ તથા કંપનીમાંથી નર્મદા ક્લીન ટેકનોલોજી લિમિટેડ (NCTL) માં મોકલવાનો ખર્ચ બચાવવા માટે પ્રહરિત પ્રીગમેન્ટ, એલ. એલ. પી કંપનીના માલિકોએ તેમની કંપનીનો આ બાય પ્રોડક્ટ કેમિકલનો ઇનફ્યુલીન્ટ ટ્રીટમેન્ટ કર્યા વગર ગેરકાયદેસર રીતે નિકાલ કરતાં હતા અને આ વખતે કૂલ ૨૧-ટન સપેન્ટ હાઇડ્રોક્લોરિક એસિડનો નિકાલ કરવાનું કામ તા. ૦૮/૦૨/૨૦૧૯ ના રોજ શ્રી મહાવીર એન્ટરપ્રાઇઝ ના ડીલર નિરજકુમાર વિજયકુમાર છાજેડને સપેન્ટ હાઇડ્રોક્લોરિક એસિડનો ગેરકાયદેસર નિકાલ કરવાનું કામ આપેલ હતું. શ્રી મહાવીર એન્ટરપ્રાઇઝ નાઓ એ સપેન્ટ હાઇડ્રોક્લોરિક એસિડ નો ગેરકાયદેસર રીતે નિકાલ કરવાનું કામ સાંઈરચના કેમિકલના ડીલર મનોજભાઈ બાબુલાલ અગ્રવાલને આપેલ અને મનોજભાઈએ આ કામ આયુષી એન્ટરપ્રાઇઝ ના ડીલર અમીતકુમાર રતિલાલ પટેલ રહે. અંકલેશ્વર ને આપેલ હતું આથી અમીતકુમાર પટેલ એ તા. ૦૮/૦૨/૨૦૧૮ ના રોજ

પોતાના ટેન્કર નંબર GJ-02-Z-7927 માં પ્રહરિત પ્રીગમેન્ટ એલ.એલ.પી કંપનીમાંથી સ્પેન્ટ હાઇડ્રોકલોરિક એસિડ ભરાવી ટેન્કર તથા ડ્રાઈવર ઇન્દ્રજીત તથા ક્લીનર વજેશ ની મારફતે ગેરકાયદેસર નિકાલ કરવા મોકલી આપેલ અને ભરતભાઈ તેજાભાઈ ભરવાડ, રાજુભાઈ ઉર્ફે લાલો ગબરુભાઈ ભરવાડ, ભગવાનભાઈ રેવાભાઈ ભરવાડ તથા ભરતભાઈ મેઘાભાઈ સાથીયાનાઓ નો સંપર્ક કરતાં તેઓ કુજ ગાડી નંબર- GJ-06-DG-4562 માં મોજે ચલથાણ ગામની સીમમાં, ચલથાણથી તાતીથૈયા ગોકુલધામ સોસાયટી તરફ જતાં રોડ પર આવેલ ગંદા પાણીના ખાડીવાળા વળાંક પાસે ખાડી (ગટર) માં તા. 09/02/2019 ના રોજ કલાક 8.15 પહેલા કોઈ પણ સમયે ટેન્કર નંબર GJ-02-Z-7927 માં ભરેલ કેમિકલ (SPENT HCL-31.5%) ગેરકાયદેસર નિકાલ કરતાં તેઓએ આ એસિડ ઝેરી હોવાને કારણે તેની અસરથી 1) ભગવાનભાઈ રેવાભાઈ ભરવાડ 2) ભરતભાઈ મેઘાભાઈ સાથીયા મરણ ગયેલ અને ટેન્કરના ડ્રાઈવર ઇન્દ્રજીત પ્રદીપસિંહ રાજપૂત ગંભીર રીતે ઇજાગ્રસ્ત થતાં સારવાર માટે સુરત સ્મીમેર હોસ્પિટલમાં દાખલ કરેલ અને તેઓ બેભાન હોઈ કંપની અને અન્ય સામે કડોદરા GADC પોલીસ સ્ટેશન ના | ગુના રજિસ્ટર્ડ નંબર 28/2019 થી તા. 25/02/2019 ના રોજ ઈ. પી. કો કલમ 304,284, 120(બી) , 114 તથા પર્યાવરણ સંરક્ષણ અધિનિયમની કલમ 15 મુજબ ફરિયાદ દાખલ કરેલ અને તપાસ કરનાર અધિકારીએ તપાસના અંતે અમો આરોપી નંબર 3 તથા અન્ય આરોપી વિરુદ્ધ ઈ. પી. કો કલમ 304, 284, 120 (બી) , 114, 467, 471, તથા પર્યાવરણ સંરક્ષણ અધિનિયમની કલમ 15 મુજબ ચાર્જશીટ ફાઇલ કરેલ.

૩(૧) ચાર્જશીટ ની વિગતો ધ્યાને લેતા તપાસ કરનાર અમલદારે અમારી વિરુદ્ધ ઉપરોક્ત ગુનાની કલમ અંગેનો લેસ માત્ર પુરાવો રેકર્ડ ઉપર ન હોવા છતાં અમોને આ કામમાં ખોટી રીતે ચાર્જશીટમાં આરોપી તરીકે દર્શાવેલ હોઈ અમોએ આ ડિસ્ચાર્જ અરજી કરેલ છે.

૩(૨) તપાસ કરનાર અધિકારીએ રજૂ કરેલ સાક્ષીઓના નિવેદનો પંચનામા અને નિષ્ણાતો નો પુરાવો તથા દસ્તાવેજો ધ્યાને લેતા અમારી વિરુદ્ધ ઉપરોક્ત કલમો નો લેસ માત્ર પુરાવો નો રેકર્ડ ઉપર નથી આથી અમોને ડિસ્ચાર્જ કરવા વિનંતી.

૪) આ કામની એફ.આઈ.આર ધ્યાને લેતા એફ.આઈ.આર માં અમો તમામ ભાગીદારોને આરોપી નંબર ૧ થી ૬ સુધી જોડેલા છે પણ અમારી કંપની પ્રહરિત પ્રીગમેન્ટ એલ.એલ.પી કંપની ને આરોપી તરીકે જોડવામાં આવેલ નથી જ્યારે ચાર્જશીટ રજૂ કરવામાં આવેલ હોઈ ત્યારે અમો એક ને આરોપી નંબર ૩ ને જોડેલ હોઈ અમારા કંપની ના અન્ય ભાગીદારો સામે કોઈ પણ

કાર્યવાહી કરેલ ન હોઈ અને અમો એક ભાગીદારને ખોટી રીતે આરોપી નંબર ૩ તરીકે દર્શાવેલ હોઈ અમોને ડિસ્ચાર્જ કરવા વિનંતી.

૫) આ કેસ માં ફરિયાદ ધ્યાને લેતા તપાસ કરનાર અધિકારી એ ફરિયાદ માં જે હકીકત દર્શાવેલ છે તે ધ્યાને લઈએ તો તેમાં અમારી કંપની બાય પ્રોડક્ટ એચ. સી.એલ તથા પોલી એલ્યુમીનીયમ ક્લોરાઈડ સોલ્યુશન ને ઇન્ફ્યુલન્ટ ટ્રીટમેન્ટ પ્લાન્ટ (ETP) માં ન્યુટ્રલ કરી પાઈપ લાઈન મારફતે અંકલેશ્વર જી. ભરૂચ ખાતે આવેલા નર્મદા કલિન ટેકનોલોજી લીમીટેડ (NCTL) માં મોકલી આપવાનું હોય છે. અને બાય પ્રોડક્ટ ની ઇન્ફ્યુલન્ટ નિકાલ કરતી વખતે પી.એચ વેલ્યુ ૬.૯ હોવી જોઈએ. અને સ્પેન્ટ એચ.સી.એલ ને ETP પ્લાન્ટ માં ન્યુટ્રલ કરવાનો ખર્ચ તથા કંપની માંથી NCTL માં મોકલવાનો ખર્ચ બચાવવા માટે પ્રહરીત પ્રીગમેન્ટ LLP કંપની ના માલિકો એ તેમની કંપની નો આ બાય પ્રોડક્ટ કેમિકલ નો ઇન્ફ્યુલીન્ટ ટ્રીટમેન્ટ કરતાં વગર ગેરકાયદેસર રીતે નિકાલ કર્યા હોવાનો મુખ્ય આરોપ છે.

૫(૧) પણ ખરી હકીકતે GPCB નો CCA લેટર તા. ૨૦-૧૨-૧૮ નો પત્ર નંબર GPCB/ANK/CCA-1927/ID 57-674/479403 ધ્યાને લેતા ફેક્ટરી ના વેસ્ટ વોટર અંગે ના માપદંડો જણાવેલ છે તે લેટર માં પેરા ૩.૧૧ ધ્યાને લેતા HCL નો કોઈ જગ્યાએ ઉલ્લેખ ન હોઈ ફરિયાદ માં કરેલ મુખ્ય આરોપ જ ખોટો હોઈ અમોને ડિસ્ચાર્જ કરવા વિનંતી છે લેટર આ સાથે પરિશિષ્ટ-A થી જોડેલ છે.

૫(૨) જે લેટર માં HCL ને બાય પ્રોડક્ટ તરીકે ગણીને મંજૂરી આપે છે. NCT નો તા. ૨-૪-૧૯ નો પત્ર કડોદરા GADC પોલીસ ઇન્સ્પેક્ટર ને લખેલ પત્રની વિગત ધ્યાને લઈએ તો ગંદા પાણી ના નિકાલ ની માત્રા દર્શાવેલ છે તેમાં પણ HCL નો કોઈ ઉલ્લેખ નથી જે પત્ર આ સાથે પરિશિષ્ટ-B થી રજુ છે.

૫(૩) તપાસ કરનાર અધિકારીએ ચાર્જશીટ સાથે જે દસ્તાવેજો રજુ કરેલ છે તે ધ્યાને લઈએ તો તેમાં HCL ને બાય પ્રોડક્ટ તરીકે દર્શાવેલ છે અને તે બારોબાર વેચી શકાતી હોય કે વેચવા માટે ના MOU કંપનીએ કરેલા છે. જે MOU માં પણ અમો આરોપી નંબર ૩ એકલાની બધી જગ્યાએ સહી નથી અન્ય ભાગીદારોની સહી હોવા છતાં અમો એકલાને આરોપી નંબર ૩ ને ખોટી રીતે જોડેલ હોઈ અમોને ડિસ્ચાર્જ કરવા વિનંતી.

૬) ફરિયાદ ધ્યાને લેતા તા. ૦૯/૦૨/૨૦૧૯ ના રોજ કલાક ૮.૩૦ વાગે ડો. શ્રી હિરેન ટેલર ચલથાણ સંજીવની હોસ્પિટલ નાઓ એ ટેલિફોન વર્ધી લખાવેલ જે અંગેના કોઈ પણ દસ્તાવેજ પુરાવા તપાસ કરનાર અધિકારીએ ચાર્જશીટ સાથે રજુ રાખેલ નથી. બનાવ ની જગ્યાએથી તેઓને ૧૦૮ માં ગુજરી જનાર તથા ઈજા પામનાર

સંજીવની હોસ્પિટલ ખાતે લઈ જવામાં આવેલ તે સમય દરમિયાન ઈજા પામનાર કે દવાખાને સાથે લઈ જનાર વ્યક્તિ એ બનાવ અંગે હિસ્ટરી લખાયેલ હોઈ અને સત્ય હકીકત તેઓ બોલેલ હોઈ પણ તે તમામ પુરાવાઓ ફરિયાદી એ કરેલ ફરિયાદ વિરુદ્ધ જતા હોઈ તેઓ એ આ કોઈ પુરાવો રેકર્ડ ઉપર રાખેલ ન હોઈ જો કોઈ પુરાવો રજૂ કરવામાં આવે તો અમો આરોપી નંબર ૩ ન સાથે કોઈ ગુનો ન બને તેવું હોય તપાસ કરનાર અધિકારી એ શરૂઆત નો બનાવ અંગે નો પુરાવો ચાજ્જીટ સાથે રજૂ રાખેલ ન હોઈ અમોને ડીસ્ચાર્જ કરવા વિનંતી.

૭) અમારી ફેક્ટરીમાં થી બાય પ્રોડક્ટ તરીકે MCL અમોએ મહાવીર એન્ટરપ્રાઇઝ ને વેચેલ છે જે રજીસ્ટર્ડ થયેલી પેઢી છે અને તેઓ ની સાથે MCL બાય પ્રોડક્ટ હોઈ વેચવાનો કામકાજ છેલ્લા મહિનાથી શરૂ કરેલ છે આ કંપની નું રજીસ્ટ્રેશન સર્ટીફિકેટ આ સાથે રજૂ રાખેલ છે આ કોઈ બોગસ કંપની નથી MCL બાય પ્રોડક્ટ હોઈ અમોએ અગાઉ પણ જુદી જુદી વ્યક્તિને વેચેલ છે અને આ બનાવ બન્યા બાદ પણ અમોએ MCL બાય પ્રોડક્ટ તરીકે સરકારના નીતિ નિયમ અનુસાર વેચેલ છે આ બાય પ્રોડક્ટ કોઈ નુકશાન કારક ન હોય અને તેનાથી માણસ નો જીવ જોખમ માં મુકાય તેવું બનતું ન હોય આ અગાઉ કોઈ પણ વખત આવો બનાવ બનવા પામેલ નથી અમારી ફેક્ટરીમાં થી તા. ૦૮/૦૨/૨૦૧૯ ના રોજ ટેન્કર ભરવા આવેલ તે સમયે ટેન્કર ડ્રાઈવર સાથે આવનાર માણસ કે અમારી કંપની ના કોઈ કર્મચારીને કોઈ નુકશાન કે કેમિકલ ની અસર થયેલ નથી અમોએ આ ડ્રાઈવર ને ટેન્કરમાં થી MCL ભરી આપેલ તે ટોઇલેટ ક્લીનર તથા અન્ય ઘણા બધા ઉપયોગ માં આવતું હોઈ અમારી કંપનીમાં થી જે કેમિકલ ટેન્કરમાં ભરવામાં આવેલ છે તેનાથી આ બનાવ બની શકે નહિ. ટેન્કર ભરતી વખતે ટેન્કરના ઉપરનું મેઈન ઢાંકણ ખોલવામાં આવે છે ત્યારબાદ ટેન્કર ભરાઈ ગયા પછી ફરી વખત તે ટાઈટ કરવામાં આવે છે અને ટેન્કર ભરાવતી વખતે ટેન્કર ડ્રાઈવર, ક્લીનર અને ફેક્ટરીના માણસો પણ એકદમ નજીક ઉભા હોય છે ટેન્કર ભરાવતી વખતે ૧૦ મિનીટ જેટલો સમય થાય છે અને ત્યાં સુધી ટેન્કર ઉપર ઢાંકણ ખુલ્લું હોય અને ટેન્કર ભરાઈ જાય ત્યાં સુધી માણસ બેસે છે. જો અમારી કંપની નું બાય પ્રોડક્ટ તરીકે વેચેલ કેમિકલ હાનીકારક હોય તો અમારી કંપની માં ટેન્કર ભરતી વખતે કોઈ બનાવ બનેલ હોય પણ આવો કોઈ બનાવ બનેલ ન હોવાથી તેવું માની શકાય તેમ છે અમારી કંપની માં થી MCL નું ટેન્કર ભર્યા બાદ તે અન્ય જગ્યાએ ઠાલવી ત્યારબાદ અન્ય ફેક્ટરીમાંથી કોઈ કેમિકલ ભરી તેનો નિકાલ કરતી વખતે આ બનાવ બન્યો હોઈ તેવું ચોક્કસ માની શકાય તેવું હોઈ જે નીચે દર્શાવેલ પોઈન્ટ ધ્યાને લેતા દર્શાઈ આવેલ છે.

૭(૧) અમારી કંપની માં થી બાય પ્રોડક્ટ તરીકે MCL નીકળે છે જેનો ઉપયોગ ટોઇલેટ ક્લીનર અને અન્ય બીજા ઘણા બધા કામમાં વપરાય છે. આમ અમારી ફેક્ટરી

માંથી ટેન્કરમાં ભરેલ કેમિકલ ગંભીર પ્રકારનું ન હતું. અને જો ગંભીર પ્રકારનું કેમિકલ હોત તો અમોને ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ (GPCB) એ બાય પ્રોડક્ટ તરીકે વેચવાની પરમિશન ન આપેલ હોત.

૭(૨) ટેન્કર ભરતી વખતે આજુબાજુ માણસો હોય છે અને તેઓને કોઈ પણ પ્રકારની આડ અસર ક્યારેય થયેલ નથી જે તપાસ કરનાર અધિકારીએ તપાસ દરમિયાન અમારી કંપની ના CCTV ફૂટેજ કબજે લીધેલ છે. આ CCTV ફૂટેજ અમોએ જાતે તપાસ કરનાર અધિકારી ને સુપ્રત કરેલ છે. જે ધ્યાને લેતા પણ આ કેમિકલ જોખમી છે તેવું દર્શાઈ આવતું નથી.

૭(૩) અમારી કંપનીમાંથી HCL ભરીને તા. ૦૮/૦૨/૨૦૧૯ ના રોજ કલાક ૧૧ વાગે કારખાનામાં આવેલ અને બપોરે ૧૨.૨૪ કલાકે કારખાનાની બહાર નીકળેલ. અમારા એકમ થી બનાવનું સ્થળ ૭૦ કી.મી છે અને વચ્ચે ચોર્યાશી ગામ ટોલટેક્સ પસાર કરીને સ્થળ ઉપર દોઢેક કલાકમાં પહોંચી શકાય. અમારી કંપનીમાં થી બનાવના સ્થળે ડાયરેક્ટ ટેન્કર ગયેલ નથી અને કેમિકલ કંપની માં થી ભર્યા બાદ રસ્તામાં ભાટિયા ટોલટેક્સ આવે નહિ. તપાસ કરનાર અધિકારીને આ તમામ માહિતી હોઈ તેઓએ ચોર્યાશી ગામ ટોલટેક્સ નાકા ની કોઈ માહિતી માંગેલ નથી તેના બદલે ભાટિયા ટોલટેક્સ પાસે થી જે ૧-૧-૨૦૧૯ થી ૦૯-૦૨-૨૦૧૯ સુધીની ટેન્કર પસાર થયાની માહિતી માંગેલ છે જે ધ્યાને લઈએ તો પણ અમારી કંપની નું કેમિકલ હોઈ તો ચોર્યાશી ગામ ટોલટેક્સ નાકા પસાર કરવું જ પડે તેને બદલે અન્ય જગ્યાએ થી આ ટેન્કર આવેલું હોય અન્ય કોઈ કંપની નું ટેન્કર હોવાની વાતને સમર્થન કરે છે જે હકીકત ધ્યાને લેતા પણ અમારી કંપની માં થી ભરેલ HCL નો સ્થળ ઉપર જઈને નિકાલ કર્યો હોય તેવું દર્શાઈ આવતું ન હોઈ અમોને ડીસ્ચાર્જ કરવા વિનંતી.

૭(૪) બાબતે તપાસ કરનાર અધિકારી એ ૧-૧-૨૦૧૯ થી ૦૯-૦૨-૨૦૧૯ ની માહિતી ભાટિયા ટોલટેક્સ પાસે થી માંગેલ જે માહિતી ધ્યાને લેતા બનાવ ના દિવસે અમારી કંપની માંથી GJ-02-Z-7927 ની ગાડી પસાર થયેલ હોઈ તેવી કોઈ વિગત દર્શાવતી નથી જે પુરાવો અમો આ કામે પરિશિષ્ટ-C થી રજુ રાખેલ છે જે ધ્યાને લેતા પણ અમારી કંપની માં થી ભરેલ HCL સ્થળ ઉપર જઈને નિકાલ કરેલ હોઈ તે બનાવની હકીકત શંકાને પ્રેરે છે. અમારી કંપની માંથી કેમિકલ ભર્યા બાદ બનાવ બીજે દિવસે સવારે બનાવેલ હોઈ અમારી કંપની માં થી નીકળેલ કેમિકલ અન્ય જગ્યાએ વેચી, ઠાલવી કે તેનો નિકાલ કરેલ હોઈ તે ટેન્કરમાં અન્ય કોઈ કેમિકલ ભરેલ હોઈ જે સ્થળ ઉપર નિકાલ કરતા બનાવ બનેલ હોવાનું માની શકાય તેમ છે અને તપાસ કરનાર અધિકારીએ અન્ય લોકોને છાવરીને અમારી વિરુદ્ધ ખોટી રીતે ચાર્જશીટ કરેલ હોઈ અમોને ઉપરોક્ત ગુનામાંથી ડીસ્ચાર્જ કરવા વિનંતી.

૭(૫) MCL એક એવી પ્રોડક્ટ છે કે તેના લીધે કોઈ વ્યક્તિ નું મૃત્યુ ન થઈ શકે અને અમારી કંપની માં થી નીકળતું MCL બાય પ્રોડક્ટ તરીકે ટોઇલેટ સ્ક્રીનર તથા અન્ય ઘણા બધા ઉપયોગમાં માં વપરાતું હોઈ તેનાથી આ પ્રકારનો બનાવ બનવાની કોઈ શક્યતા નથી. અમારી કંપની ની જેમ જ અન્ય ઘણી બધી કંપની MCL નું બાય પ્રોડક્ટ તરીકે વેચાણ કરે છે અને સરકાર તથા ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ (GPCB) આ પ્રકારનું વેચાણ કરવાની એટલા માટે છૂટ આપે છે કે તેનાથી કોઈ વ્યક્તિ, સમાજ, પર્યાવરણ ને કોઈ નુકશાન થતું નથી.

૮) બનાવ બન્યા બાદ GPCB અને FSL ના અધિકારી અને નિષ્ણાતો એ સ્થળ ઉપર થી બનાવમાં સંડોવાયેલ ટેન્કરમાંથી અને અમારી કંપની માં થી નમૂનાઓ લીધેલ છે જેનો રીપોર્ટ ધ્યાને લેતા પણ અમારી કંપનીમાં જે કેમિકલ લીધેલ તે તથા તેનો કલર અને તેની અંદર રહેલા તત્વો તથા ટેન્કરમાં થી જે કેમિકલ છે તેનો કલર અને તેની અંદર રહેલા તત્વો તથા સ્થળ ઉપર જે નમૂના લીધેલ તેનો કલર અને અંદર રહેલા તત્વોના રીપોર્ટ જુદાં હોઈ બનાવ વખતે ટેન્કરમાં જે કેમિકલ હતું તે અને સ્થળ ઉપરનું કેમિકલ તથા અમારી કંપનીના કેમિકલ રીપોર્ટ જુદાં પડતા હોઈ અમોને ડીસ્ચાર્જ કરવા વિનંતી.

૯) અમારી કંપનીથી બનાવનું સ્થળ ૭૦ કી.મી જેટલું દૂર છે અમારી કંપની નું કેમિકલ ફરિયાદમાં જણાવેલ મુજબ ગટર એટલે કે નીકાલ કરવાનું હોય તો બપોરે ૧૨.૦૦ વાગ્યા આસપાસ ગાડી ભરાયેલ ત્યાં થી ૨ કલાક માં બનાવ ના સ્થળ ઉપર પહોંચી જાય તેના બદલે મોડી રાત્રે આ ટેન્કર માં રહેલ કેમિકલ નો નિકાલ કરવામાં આવેલ છે આમ અમારી કંપની માં થી ટેન્કર ભરી તે કેમિકલ અન્ય કંપની માં ઠાલવી અને ત્યારબાદ બીજી કોઈ કંપની માં થી આ કેમિકલ ભરેલ હોય તેનો નિકાલ કરેલ હોવાનો પુરેપુરી શક્યતા હોઈ અમોને ડીસ્ચાર્જ કરવા વિનંતી.

૧૦) તપાસ કરનાર અધિકારીએ અમારી કંપની થી બનાવના સ્થળ સુધીના કે ટોલટેક્સ ઉપરના CCTV કબજે લીધેલ નથી અને જો જુદી જુદી જગ્યાના CCTV તપાસ કરનાર અધિકારીએ કબજે લીધેલ હોય તો અમારી કંપની માં થી કેમિકલ ભર્યા બાદ ગાડી કયા રૂટ ઉપર ગયેલી અને ક્યાં અમારી કંપની ના કેમિકલ નો નિકાલ કરી અન્ય કેમિકલ ભરીને લાવેલ તે બાબતે ચોક્કસ પુરાવો રેકર્ડ પર આવત પણ તપાસ કરનાર અધિકારીએ આવા કોઈ જુદાં જુદાં વિસ્તારના CCTV કબજે કરેલ ન હોઈ બનાવ સમયે અમારી કંપની માં થી નીકળેલ કેમિકલ ને લીધે જ આ બનાવ બન્યા હોવાનું માની શકાય નહિ તે હકીકત ધ્યાને લઈને અમોને ડીસ્ચાર્જ કરવા વિનંતી.

૧૧) તા. ૦૮/૦૨/૨૦૧૯ નો નાયબ પર્યાવરણ ઈજનેર ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ તરફ થી કડોદરા પોલીસ સ્ટેશન ના ઇન્સ્પેક્ટર ને પત્ર લખેલ છે તેમાં પ્રદુષિત ટેન્કરમાં થી અને સ્થળ ઉપર પ્રદુષિત પાણી ના નમુના એકત્રિત કરવામાં આવેલના નું લખેલ છે જ્યારે અમારી કંપની માં થી ટેન્કરમાં ભરેલ જે પ્રદુષિત પાણી ન હતું તેને બદલે બાય પ્રોડક્ટ તરીકે ઉપયોગ માં આવતું HCL હતું. ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ નો ૧૩/૦૨/૨૦૧૯ નો પોલીસ ઇન્સ્પેક્ટર શ્રી કડોદરા પોલીસ ઇન્સ્પેક્ટર ને પત્ર લખેલ છે તેમાં પણ જો આ ગંભીર પ્રકારનું કેમિકલ હોઈ તો તેનો જાહેર માં નિકાલ ન કરી શકાય અને વ્યવસ્થા અને સીમાપાર હેરફેર નિયમો ૨૦૧૬ ની જોગવાઈ મુજબ જરૂરી મંજૂરી મેળવીને નિકાલ કરવાનો રહેશે ત્યારે અમારી કંપની માં થી નીકળતું કેમિકલ ને બાય પ્રોડક્ટ તરીકે વેચવા માટે મંજૂરી આપેલ હોય બંને વસ્તુ ઓ સ્થળ ઉપર નું અને ટેન્કરમાં થી લીધેલ પાણી ના નમુના તથા અમારી કંપની નું કેમિકલ જુદું જુદું છે તેમ માની શકાય તેમ છે

૧૨) બનાવ જે જગ્યાએ બનેલ છે તે જાહેર વિસ્તાર છે આજુબાજુ વાહનો પસાર થતા હોઈ અને નજીકમાં જ ગોકુલધામ સોસાયટી આવેલી છે આ બનાવ વખતે ત્યાં થી પસાર થતા વાહનો કે ગોકુલધામ સોસાયટીમાં રહેતા માણસોને કોઈ કેમિકલ ની અસર થયેલ ન હોઈ સદર બનાવ અંગે શંકા ઉદભવે છે.

૧૩) GPCB દ્વારા અમારી કંપની માં નીકળતા HCL ને બાય પ્રોડક્ટ તરીકે ગણેલ છે આથી અમો તેનું વેચાણ કરીએ છીએ HCL બાય પ્રોડક્ટ હોવાથી તે કેમિકલ ને નિકાલ કરવાનો ન હોઈ કે ગટર કરવાનો ન હોઈ કે તેનું વેચાણ કરવામાં આવે છે જે હકીકત ધ્યાને લેતા પણ અમોએ મહાવીર ટ્રેડર્સ ને અમારી કંપની માં થી ભરેલ HCL વેચેલ છે જે તા. ૦૮/૦૨/૨૦૧૯ નું બિલ ધ્યાને લેતા આ કેમિકલ અમોએ મહાવીર ટ્રેડર્સ ને વેચ્યા બાદ મહાવીર ટ્રેડર્સ એ તેનું શું કર્યું તે અંગે કોઈ પુરાવો રેકર્ડ ઉપર નથી. બનાવ બન્યા બાદ ટેન્કરમાં થી અમારી ટેન્કરમાં થી કંપનીનું કોઈ બિલ કે કેમિકલ અમોએ વેચાણ કરેલ હોવાનો કોઈ દસ્તાવેજ મળી આવેલ નથી અને તે જ દિવસે અમારી કંપનીમાં થી સ્થળ ઉપર જતા ચોર્યાશી ગામ ટોલનાકું વચ્ચે આવે તેની કોઈ રસીદ પણ મળી આવેલ નથી જે હકીકત જોતા પણ બનાવ સમયે જે કેમિકલ હતું તે અમારી કંપની નું ન હતું તે માની શકાય તેમ છે.

૧૪) આ હકીકતને સમર્થન ઈજા પામનાર ડ્રાઈવરના પત્ની પમીસિંઘ નું નિવેદન ધ્યાને લેતા તેમના ઘરે બપોરના ૨ વાગે પછી તેનો પતિઓ ટેન્કર ભરીને આવેલ છે આ ટેન્કર અમારી ફેક્ટરી માં થી બપોરે ૧૨.૨૪ એ નીકળી તેમના ઘરે પહોંચતા ફક્ત ૧૫ મિનીટ નો સમય લાગે તેના બદલે ૨ વાગ્યા પછી

ધરે પહોંચેલ હોવાનું જણાવતા હોઈ તે હકીકત પણ અમારી કંપની નું કેમિકલ નથી તેને સમર્થન કરે છે

તપાસ કરનાર અધિકારીએ આ કેસ માં જે કોલ ડીટેલ ચાર્જીટ સાથે રજુ કરેલ છે તે ધ્યાને લઈએ તો જો અમારી ફેક્ટરીમાં થી કેમિકલ ગયા બાદ તે જ ટેન્કર થી આ બનાવ બન્યો હોય તો બનાવ બન્યા બાદ તરત જ આ કામમાં આરોપી પૈકી કોઈએ કે ઈજા પામનાર એ અમારી સાથે ફોન થી વાતચીત કરેલી હોત પણ કોઈ આરોપી ની જે તે સમય ની કોલ ડીટેલ માં અમારી સાથે વાતચીત કરેલ હોય તેવું બનેલ નથી આરોપી નંબર-૯ અમિત રતિલાલ પટેલ એ બનાવ બન્યો ત્યાર પછી થી અન્ય એક કેમિકલના વ્યાપારી સાથે ઘણી બધી વાતો જુદા જુદાં સમયે કરેલી છે તપાસ કરનાર એ સાચા આરોપી ને પકડવાને બદલે અમોને ખોટી રીતે આરોપી તરીકે જોડી દીધેલ છે અમોએ મહાવીર એન્ટરપ્રાઇઝીસ ને અમારું કેમિકલ વેચેલ. જ્યારે બનાવ બન્યો ત્યારે જે તે જગ્યાએ થી અન્ય કંપનીના કાગળો મળી આવેલ છે જે હકીકત ધ્યાને લેતા અમોને ડિસ્ચાર્જ કરવા વિનંતી .

તપાસ કરનાર અધિકારીએ રજુ કરેલ કોલ ડીટેલ ધ્યાને લઈએ તો ગુજરનાર અને અન્ય આરોપીઓની બનાવ બન્યા પહેલા ઘણી બધી વાતચીત થયેલી છે અને ગુજરનાર અને અન્ય બધા આરોપી ની કોલ ડીટેલ ધ્યાને લઈએ તો જુદી જુદી જગ્યાએ લોકેશન જોવા મળે છે.

અમોએ માહિતી અધિકાર અન્વયે GVK EMRI પાસે બનાવ સમયે ૧૦૮ ક્યારે આવેલ અને ક્યાં આવેલ અને ઈજા પામનાર ને ક્યાં લઈ ગયેલ તેઓની માહિતી માંગતા તેઓના જણાવ્યા મુજબ તા. ૦૯/૦૨/૨૦૧૯ ના ૩.૫૪ એ કોલ રીસીવ થાય છે ૪.૦૯ કલાક એ સ્થળ ઉપર ૧૦૮ પહોંચે છે અને ૪.૫૨ મિનિટ એ સ્મીમર હોસ્પિટલ સુરત ખાતે ત્રણેય પેશન્ટ ને લઈ ગયેલ છે. જ્યારે તપાસ કરનાર અધિકારી જુદી સ્ટોરી જણાવતા હોઈ અમોને ડિસ્ચાર્જ કરવા વિનંતી.

૧૫) ગુજરનાર વ્યક્તિ નો શબપરીક્ષણ રીપોર્ટ અને FSL નો રીપોર્ટ પરિશિષ્ટ-D ધ્યાને લઈએ તો મરનારના શરીરમાં થી કોઈ જગ્યાએ અમારી કંપની માં થી નીકળેલ કેમિકલ HCL ની હાજરી દર્શાઈ આવી નથી જે હકીકત ધ્યાને લેતા અમારી સામે કોઈ ગુનો બનતો ન હોવાથી અમોને ડિસ્ચાર્જ કરવા વિનંતી.

૧૬) અમારી કંપની ની ભાગીદારોની ભાગીદારી ડીડ તથા ભાગીદારો એ કરવાની કામગીરી ની જે વહેંચણી થયેલ છે તે ધ્યાને લઈએ તો અમો આરોપી નંબર ૩ ના ઓ એ ફક્ત કંપની માં પ્રોડક્શન અંગેની કામગીરી કરવાની છે માર્કેટિંગ ની કામગીરી અન્ય ભાગીદારો એ સંભાળવાની છે અમો કોઈ માર્કેટિંગ નું કામ ન

કરતા હોવા છતાં ખોટી રીતે આરોપી તરીકે જોડેલ હોઈ અમોને કેસ માં થી ડીસ્ચાર્જ કરવા વિનંતી આ અંગે કંપની ની મિનટસ બુક કેમિકલ અંગે જે તપાસ કરનાર અધિકારી એ કબજે લીધેલ છે જે પરિશિષ્ટ-E થી રજુ કરેલ છે.

૧૭) અમારી સામે જે ગુનાનું ચાર્જ શીટ કરવામાં આવેલ છે તે ધ્યાને લઈએ તો તેમાં ઈ.પી.કો કલમ ૩૦૪, ૨૮૪, ૧૨૦(બી), ૧૧૪, ૪૬૭, ૪૭૧ અને એન્વાયરમેન્ટ પ્રોટેક્શન એક્ટ મુજબ કલમ ૧૫ લાગુ પડે છે.

૧૭ (૧) ઈ.પી.કો કલમ ૩૦૪ ધ્યાને લઈએ તો ખૂન ન ગણાય તેવા સાપરાધ મનુષ્ય વધ માટે સજા:-

- કોઈ પણ વ્યક્તિ, ખૂન ન ગણાય તેવો સાપરાધ મનુષ્યવધ કરે તેને જો મૃત્યુ નીપજાવનારુ કૃત્ય મૃત્યુ નિપજાવવાના અથવા મૃત્યુ નીપજાવવાનો સંભવ હોય તેવી શારીરિક ઈજા પહોંચાડવાના ઈરાદાથી કર્યું હોય તો આજીવન કેદ અથવા ૧૦ વર્ષ સુધીની બેમાં થી કોઈ પણ પ્રકારની કેદની સજા કરવામાં આવશે તથા તે દંડ ને પાત્ર પણ થશે.

- અથવા એ કૃત્ય થી મૃત્યુ નિપજાવવાનો સંભવ છે તેવા જ્ઞાન સાથે કર્યું હોય પરંતુ મૃત્યુ નિપજાવવાના કે તેથી મૃત્યુ નિપજાવવાનો સંભવ હોય તેવી શારીરિક ઈજા પહોંચાડવાના ઈરાદા વગર કર્યું હોય તો તેને દસ વર્ષ સુધીની બે માં થી કોઈ પણ પ્રકારની કેદ અથવા દંડ અથવા બંને સજા કરવા આવશે.

-અમારી સામે થયેલ ચાર્જશીટ ધ્યાને લઈએ તો અમો આરોપી એ કોઈને પણ ઈજા પહોંચાડવાના ઈરાદા થી આ કૃત્ય કરેલ હોય કે આવા કૃત્ય થી મૃત્યુ નિપજાવવાનો સંભવ છે તેવું જ્ઞાન સાથે કર્યું હોય તેવું કોઈ હકીકત રેકર્ડ ઉપર નથી અમારી કંપની માં થી નીકળતું HCL બાય પ્રોડક્ટ તરીકે GPCB એ માન્ય કરેલ છે અને તેમાં થી કોઈને પણ ઈજા થવાનો કે મૃત્યુ થવાનો સંભવ ન હોય અમારી સામે ઈ.પી.કો કલમ ૩૦૪ લગાવેલ છે તે મુજબનો કોઈ ગુનો બન્યા નો રેકર્ડ ઉપર ન હોય, કેસની હકીકત ધ્યાને લઈએ તો અમોએ અમારી કંપની માં થી નીકળેલ બાય પ્રોડક્ટ HCL અન્ય કંપની ને મહાવીર એન્ટરપ્રાઈઝ ને વેચેલ છે અને બાય પ્રોડક્ટ હોઈ તેનો નિકાલ કરવાનો ન હોઈ પણ તેનો ઉપયોગ કરવાનો હોય બનાવ બન્યા બાદ સ્થળ ઉપર ટેન્કરમાં થી જે દસ્તાવેજ કબજે લીધેલ તે દસ્તાવેજ આયુષી એન્ટરપ્રાઈઝીસ નું હોઈ આ કેમિકલ અમારી કંપની નું ન હોઈ અને ઈ.પી.કો કલમ ૩૦૪ ની વ્યાખ્યા માં જણાવ્યા મુજબ અમોએ કોઈ ગુનો કરેલાનું ચાર્જશીટ સાથે ના કાગળો જોતા દર્શાવી આવ્યું ન હોઈ અમોને ડીસ્ચાર્જ કરવા વિનંતી.

૧૭(૨) ઈ.પી.કો કલમ ૨૮૪ ધ્યાને લઈએ તો ઝેરી પદાર્થ અંગે બેદરકારીભર્યું આચરણ:-

કોઈ પણ વ્યક્તિ, બહુજનસમુદાયની જિંદગી ભયમાં મુકાય અથવા કોઈ વ્યક્તિને વ્યથા કે હાની થવાનો સંભવ હોય તેમ બેફામપણે અથવા બેદરકારીપૂર્વક કોઈ ઝેરી પદાર્થ અંગે કોઈ કૃત્ય કરે અથવા પોતાના કબજામાં હોય તેવા ઝેરી પદાર્થ થી બહુજનસમુદાયની જિંદગીના સંભવિત ભય સામે પૂરતો બચાવ રહે તેવી વ્યવસ્થા જાણીબુજીને અથવા બેદરકારીપૂર્વક ન કરે તેને ૬ માસ સુધીની બે માં થી કોઈ પ્રકારની કેદ અથવા એક હજાર સુધીનો દંડ અથવા તે બંને સજા કરવા માં આવશે. અમારી કંપની માં થી નીકળતું બાય પ્રોડક્ટ HCL થી કોઈ વ્યક્તિ ને વ્યથા કે હાની થવાનો સંભવ નથી તથા અમો આરોપી નંબર ૩ નાં એ કોઈ બેફામ પણે કે બેદરકારીપૂર્વક કોઈ ઝેરી પદાર્થ અંગે કોઈ કૃત્ય કરેલ નથી કે અમારા કબજા માં હોય તેવા ઝેરી પદાર્થ થી બહુજન સમુદાય ની જિંદગી માં સંભવિત ભય સામે પૂરતો બચાવ રહે તેવી વ્યવસ્થા જાણી બુજીને કે બેદરકારી પૂર્વક ન કરેલ હોઈ તેવું રેકર્ડ ઉપર દર્શાઈ આવેલ નથી અગાઉ દર્શાવ્યા મુજબ અમારી કંપની માં થી નીકળેલ HCL ટોઇલેટ ક્લીનર તથા અન્ય ઘણા ઉપયોગ માં આવતું હોય તેનાથી હાની થવાનો કોઈ પણ સંભવ ન હોઈ ઉપરોક્ત કલમ અંગે કલમો નો પણ અમારી સામે કોઈ ગુનો બનતો ન હોઈ અમોને ડીસ્ચાર્જ કરવા વિનંતી.

૧૭(૩) અમારી સામે ઈ.પી.કો કલમ ૧૨૦ બી નો ગુનાનો ચાર્જસહિત માં દર્શાવેલ છે ઈ.પી.કો કલમ ૧૨૦ બી ની જોગવાઈ ધ્યાને લઈએ તો કોઈ પણ વ્યક્તિ દેહાંતદંડ, આજીવન કેદ અથવા બે કે તેથી વધુ વર્ષ સુધીની સખત કેદની સજાને પાત્ર ગુન્હો કરવાના ગુન્હાહિત કાવતરામાં સામેલ હોય અને એવા કાવતરાની સજા માટે આ સંહિતામાં સ્પષ્ટ જોગવાઈ કરવામાં ન આવી હોય ત્યારે એવા ગુન્હામાં મદદગારી કરી હોય તે રીતે સજા કરવા માં આવશે.

- કોઈ પણ વ્યક્તિ ઉપર જણાવ્યા સિવાયનો સજાપાત્ર ગુન્હો કરવા માટેના ગુન્હાહિત કાવતરામાં સામેલ હોય તેને છ માસ સુધીની બે માં થી કોઈ પ્રકારની કેદ અથવા દંડ અથવા તે બંને સજા કરવામાં આવશે.

૧૭(૪) આમ ઈ.પી.કો કલમ ૧૨૦ બી માં ગુનાહિત કાવતરાની સજા દર્શાવેલ છે. ગુનાહિત કાવતરાની વ્યાખ્યા ઈ.પી.કો કલમ ૧૨૦ એ માં દર્શાવેલી છે જેમાં બે કે વધુ વ્યક્તિ ૧) કોઈ ગેરકાનૂની કૃત્ય અથવા ૨) ગેરકાનૂની ન હોય તેવું કૃત્ય ગેરકાનૂની સાધનો દ્વારા કરવા અથવા કરાવવા સહમત

શાય ત્યારે તેવી સહમતીને ગુનાહિત કાવતરું કહેવામાં આવે છે આ વ્યાખ્યા ધ્યાને લઈએ તો અમારી કંપની માં થી નીકળતું HCL બાય પ્રોડક્ટ છે અને તેનું વેચાણ કરવાથી કોઈ ગેરકાનૂની કૃત્ય બનતું નથી અમોએ આ કેમિકલ મહાવીર એન્ટરપ્રાઇઝ ને વેચાણ કરેલ છે આથી કોઈ ગેરકાનૂની સાધનો દ્વારા પણ ગુનાહિત કૃત્ય કરેલાનું રેકર્ડ ઉપર ન હોઈ અમોને ડીસ્ચાર્જ કરવા વિનંતી.

૧૮) આ બનાવમાં અમોએ પ્રત્યક્ષ કે પરોક્ષ રીતે કોઈ પણ પ્રકારની મદદગારી કર્યા હોવાનું રેકર્ડ ઉપર ન હોઈ ઈ.પી.કો કલમ ૧૧૪ મુજબ પણ ગુનો બનતો નથી.

ઈ.પી.કો કલમ ૪૬૭ ની વ્યાખ્યા ધ્યાને લઈએ તો,

૧૮(૧) કીમતી જામીનગીરી, વસિયતનામું વગેરેનું ફૂટલેખન :-

કોઈ પણ વ્યક્તિ, કોઈ કીમતી જામીનગીરી અથવા વસિયતનામું અથવા પુત્ર દત્તક લેવાનો અધિકારપત્ર હોવાનું જણાતું હોય તેવો દસ્તાવેજ અથવા કોઈ કીમતી જામીનગીરી બનાવવાનો અથવા તેને તબદિલ કરવાનો અથવા મુદ્દલ રકમ, તેનું વ્યાજ કે ડીવીડન્ડ સ્વીકારવાનો કે આપવાનો અધિકાર આપતો હોવાનું જણાતું હોય તેવા દસ્તાવેજની અથવા જે નાણાં મળવાની પહોંચ અથવા પાવતી અથવા કોઈ વસ્તુ કે કીમતી જામીનગીરી મળી ગયાની પહોંચ અથવા પાવતી હોવાનું જણાતું હોય તેવા દસ્તાવેજની બનાવટ કરે તેને આજીવન કેદ અથવા દસ વર્ષ સુધીની બે માંથી કોઈ પણ પ્રકારની કેદની સજા કરવામાં આવશે તથા તે દંડને પત્ર પણ થશે.

૧૮(૨) અમારી સામેના ગુનામાં અમોએ અન્ય કંપની સાથે જૂની તારીખ નાખી પાછળ થી MOU કરવાનો આક્ષેપ કરવામાં આવેલ છે અને તેના લીધે જ ઈ.પી.કો કલમ ૪૬૭ લગાડેલ છે MOU રાજીખુશી થી કરેલાનું દરેક પક્ષકાર સ્વીકારે છે જે તેમના પોલીસ રૂબરૂ નિવેદન કે કી.પો. કોડ ની કલમ ૧૬૪ મુજબના નિવેદન માં દર્શાવી આવેલ છે MOU કીમતી જામીનગીરીમાં આવતું નથી કે વસિયતનામું કે પુત્ર દત્તક લેવાના અધિકારમાં પણ તેનો ઉલ્લેખ નથી. કીમતી જામીનગીરીની વ્યાખ્યા ધ્યાને લઈએ તો MOU નો સમાવેશ થતો ન હોય MOU એ બંને પક્ષકાર વચ્ચે નો કરાર છે અને તેના થી કોઈ મિલકત બાબતે કાનૂની હક્ક ઉપસ્થિત થતો ન હોઈ પાછળ થી MOU કરેલ તે હકીકત ઈ.પી.કો કલમ ૪૬૭ ધ્યાને લેતા બનતી ન હોઈ અમોને ડીસ્ચાર્જ કરવા વિનંતી.

૧૮ (૩) ઈ.પી.કો કલમ ૪૭૧ ધ્યાને લઈએ તો કોઈ બનાવટી દસ્તાવેજને સાચા તરીકે વાપરવાનો અને તે બાબતે સજાની જોગવાઈ છે. આખા ચાર્જશીટ માં અમોએ કોઈ પણ પ્રકારનો બનાવટી દસ્તાવેજ નો સાચા દસ્તાવેજ તરીકે ઉપયોગ કરેલ હોઈ તેવા આ પ્રકારનો કોઈ પણ બનાવટી દસ્તાવેજ રેકર્ડ ઉપર ન હોઈ ફક્ત MOU બનાવેલ છે અને તેમાં જૂની તારીખ લખેલ અને જે MOU પક્ષકાર વચ્ચે થયેલ તે તમામ પક્ષકારો વચ્ચે આ MOU ખોટું છે કે ઉભું કરેલ છે કે તેની કોઈ હકીકત કે કરાર ની જોગવાઈ તેઓ સ્વીકારતા નથી તેવો કોઈ પુરાવો રેકર્ડ ઉપર ન હોઈ ઈ.પી.કો કલમ ૪૭૧ મુજબનો પણ ગુનો બનતો ન હોઈ અમોને ડીસ્ચાર્જ કરવા વિનંતી.

૧૮ (૪) આ કેસ માં અમારી સામે એન્વાયરમેન્ટ પ્રોટેક્શન એક્ટ કલમ ૧૫ ધ્યાને લઈએ તો અમારી કંપનીએ બાય પ્રોડક્ટ તરીકે નીકળેલ HCL નું વેચાણ કરેલ છે. HCL નું વેચાણ કરવાથી પર્યાવરણ એક્ટ અન્વયે કોઈ ગુનો બનતો નથી અમો આરોપી નંબર ૩ ના એ HCL નો નિકાલ કરવા કે પર્યાવરણ ને નુકશાન થાય તે રીતે કેમિકલ ગટર એટલે કે નિકાલ કરવાનું કોઈ કામગીરી કરેલ ન હોઈ આ એક્ટ અન્વયે પણ અમારી સામે કોઈ ગુનો બનતો ન હોઈ અમોને ડીસ્ચાર્જ કરવા વિનંતી.

૧૯) અમો આરોપી સામે આ કેસ માં એફ.આઈ.આર થતા અમોને નામદાર હાઈકોર્ટમાં CMA નંબર ૭૭૬૬/૨૦૧૯ દાખલ કરેલ જેમાં નામદાર હાઈકોર્ટ એ તા. ૦૭/૦૫/૨૦૧૯ ના રોજ હુકમ કરેલ તે હુકમ માં પણ નામદાર હાઈકોર્ટ એ અમારી સામને ઈ.પી.કો કલમ ૩૦૪ મુજબ ગુનો બનતો નથી તેવું અનુમાન કરેલ હોઈ તે હકીકત ધ્યાને લઈ ને અમોને આ કેસમાં થી ડીસ્ચાર્જ કરવા વિનંતી.

૨૦) ઉપરોક્ત હકીકતે તથા દલીલ ના સમયે જે કોઈ વધારાની હકીકત અમો દર્શાવીએ તે અને દલીલના સમયે રજુ કરેલ ઓથોરીટી ધ્યાને લઈ અમારી સામે ઈ.પી.કો કલમ ૩૦૪, ૨૮૪, ૧૨૦બી, ૪૬૭, ૪૭૧, અને એન્વાયરમેન્ટ પ્રોટેક્શન એક્ટ કલમ ૧૫ મુજબ નો ગુનો બનતો હોવાનું રેકર્ડ ઉપર ન હોઈ અમોને આ કેસ માં થી ડીસ્ચાર્જ કરવા વિનંતી.

સ્થળ: બારડોલી

તારીખ: ૧૮/૧૧/૨૦૨૨



આરોપી નંબર-૩ ની સહી

2-22-B **287**

SHREE MAHAVEER ENTERPRISE

1st Floor, Shop No. F-18, Golden Plaza, Near Tata Motors,
 N. H. No.8, MOTALI, ANKLESHWAR, Bharuch, Gujarat, 393002
 Mob No. 8320125227
 Mail us: shreemahaveer.enterprise96@gmail.com

GSTIN No. :24BXDPC4751P1ZB State Name : GUJARAT State Code : 24 PAN No. : BXDPC4751P

Tax Invoice

Duplicate for Transporter

Bill To Sai Rachana Chemicals A-22, Sanskardham Co. Op. Housing Society GIDC, Ankleshwar. PAN No. APJPA9292A GSTIN No. 24APJPA9292A1Z5 State Name Gujarat State Code 24	Shipped To Sai Rachana Chemicals A-22, Sanskardham Co. Op. Housing Society GIDC, Ankleshwar. PAN No. APJPA9292A GSTIN No. 24APJPA9292A1Z5 State Name Gujarat State Code 24	Invoice No. 8 Invoice Date 08-02-2019 Order No. Order Date 07-02-2019 L.R. No. Payment Term 30 Days Due Date 08-02-2019 Transporter Parties Own Vehicle No. GJ02Z7927 Place of Supply Ankleshwar EWB No.
--	---	---

Sr. No.	Description of Goods	HSN Code	Total Qty. (KGS)	Rate Rs	Amount RS
1	Hydrochloric Acid	2806100	21000	0.01	210

Bank Details
 Bank Name : Kotak Mahindra
 Branch Name : Ankleshwar
 Account No : 1914401259
 IFSC/NEFT/RTGS : KKBK0003008

Taxable value	210
CGST 9%	18.9
SGST 9%	18.9
Total Amount	247.8

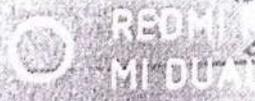
Received

Sai Rachana Chemicals

08/02/2019

For, Shree Mahaveer Enterprises

Authorized Signatory



D-22-A

288 Invoice

(DUPLICATE FOR TRANSPORTER)

PRAHARIT PIGMENTS LLP Plot No: 38/11, Industrial Estate Jhagadia-393110 Dist: Bharuch Gujarat GSTIN/UIN: 24AAPFP7958P1Z4 State Name : Gujarat, Code : 24 Contact : 02646-227777,09328386186 E-Mail : contact.praharit@gmail.com		Invoice No.	Dated	
		135	8-Feb-2019	
Shree Mahavir Enterprise 1st Floor ,Shop No:- F 38 Goladan Plaza, Nr Tata Moters N.H. Motali, Ankleshwar GSTIN/UIN : 24BXDPC4751P1ZB State Name : Gujarat, Code : 24		Delivery Note	Mode/Terms of Payment	
		135	30 Days	
Consignee Shree Mahavir Enterprise 1st Floor ,Shop No:- F 38 Goladan Plaza, Nr Tata Moters N.H. Motali, Ankleshwar GSTIN/UIN : 24BXDPC4751P1ZB State Name : Gujarat, Code : 24		Supplier's Ref.	Other Reference(s)	
		135		
Buyer (if other than consignee) Shree Mahavir Enterprise 1st Floor ,Shop No:- F 38 Goladan Plaza, Nr Tata Moters N.H. Motali, Ankleshwar GSTIN/UIN : 24BXDPC4751P1ZB State Name : Gujarat, Code : 24		Buyer's Order No.	Dated	
		Despatch Document No.	Delivery Note Date	
		135	8-Feb-2019	
		Despatched through	Destination	
		BY TANKER	ANKLESHWAR	
		Bill of Lading/LR-RR No.	Motor Vehicle No.	
			GJ02Z7927	
		Terms of Delivery		

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Pure Hydro Choric Acid 30%	28061000	21,000.000 kgs	0.01	kgs	210.00
	CGST Receivable/payable					18.90
	SGST Receivable/payable					18.90
	Round Off Exp					0.20
	Total		21,000.000 kgs			₹ 248.00

Amount Chargeable (in words) E. & O.E
INR Two Hundred Forty Eight Only

Taxable Value	Central Tax		State Tax		Total Tax Amount
	Rate	Amount	Rate	Amount	
210.00	9%	18.90	9%	18.90	37.80
Total:		18.90		18.90	37.80

Tax Amount (in words) : **INR Thirty Seven and Eighty paise Only**

Company's PAN : **AAPFP7958P**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details
 Bank Name : **Axis Bank A/c No. 917020064337459**
 A/c No. : **917020064337459**
 Branch & IFS Code : **Ankleshwar & UTIB0000458**

for PRAHARIT PIGMENTS LLP

 Authorised Signatory

This is a Computer Generated Invoice

Shree Mahaveer Enterprise

SAI RACHANA CHEMICALS
A-202, Sanskardham Co-Op Society
Nr. Jaldhara Chokdi, G.I.D.C
Ankleshwar
Mobile No- 9327788271, 9099042271
GSTIN/UID: 24APJPA9292A1Z5
State Name: Gujarat, Code: 24
E-Mail: sairachana@ymail.com

AYUSHI ENTERPRISES(C)
B-10, Rumeshwar Park Co-Op Society
Nr. Dimond Dye Chem Colony, G.I.D.C
Ankleshwar
GSTIN/UID: 24AERPP3631D1ZK
PAN/IT No: AERPP3631D
State Name: Gujarat, Code: 24

Buyer (if other than consignee)
AYUSHI ENTERPRISES(C)
B-10, Rumeshwar Park Co-Op Society
Nr. Dimond Dye Chem Colony, G.I.D.C
Ankleshwar
GSTIN/UID: 24AERPP3631D1ZK
PAN/IT No: AERPP3631D
State Name: Gujarat, Code: 24

Invoice No. **8-Feb-2019**
GST394
Delivery Note
Mode/Terms of Payment
30 Days
Supplier's Ref. Other Reference(s)
PRAG JHAGADIA
Dated
Buyer's Order No.
Despatch Document No. **GST-394**
Delivery Note Date
Despatched through
Destination
BY ROAD
EX PLANT
Bill of Lading/LR-RR No. Motor Vehicle No.
dt. 8-Feb-2019
GJ02Z-7927
Terms of Delivery
TRANSPORT BY PARTY

Sl No.	No. & Kind of Pkgs.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	ONE TANKER	Hydro Chloric Acid	28061000	21.000 MT.	10.00	MT.	210.00
							18.90
							18.90
							0.20
Total							₹ 248.00

Amount Chargeable (in words)

Indian Rupees Two Hundred Forty Eight Only

E. & O.F

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
28061000	210.00	9%	18.90	9%	18.90	37.80
Total			18.90		18.90	37.80

Tax Amount (in words) : **Indian Rupees Thirty Seven and Eighty paise Only**

Company's PAN : APJPA9292A

Declaration

We declare that this invoice shows the actual price of the goods described and all particulars are true and correct.

Company's Bank Details

Bank Name : Kotak Mahindra Bank
A/c No. : 08192120013565
Branch & IFS Code : Ankleshwar & KKBK0003008

for SAI RACHANA CHEMICALS

[Signature]
Authorised Signatory

For Ayushi Enterprises

Amish
Proprietor
8/02/19
Received

SUBJECT TO ANKLESHWAR JURISDICTION

DELIVERY CHALLAN

SAI RACHANA CHEMICALS

A-202, Sanskardham Co-Op Society,
Nr. Jaldhara Chokdi, G.I.D.C.,
Ankleshwar - 393 002. Dist. Bharuch.
Cell : 09327788271, 09099042271

Subject to Ankleshwar Jurisdiction

G.S.T. NO.: 24APJPA9292A1Z5

PAN NO. : APJPA9292A

Name & Address of Buyer
M/S. Ayushi Enterprise,
G.I.D.C.,
ANKLESHWAR

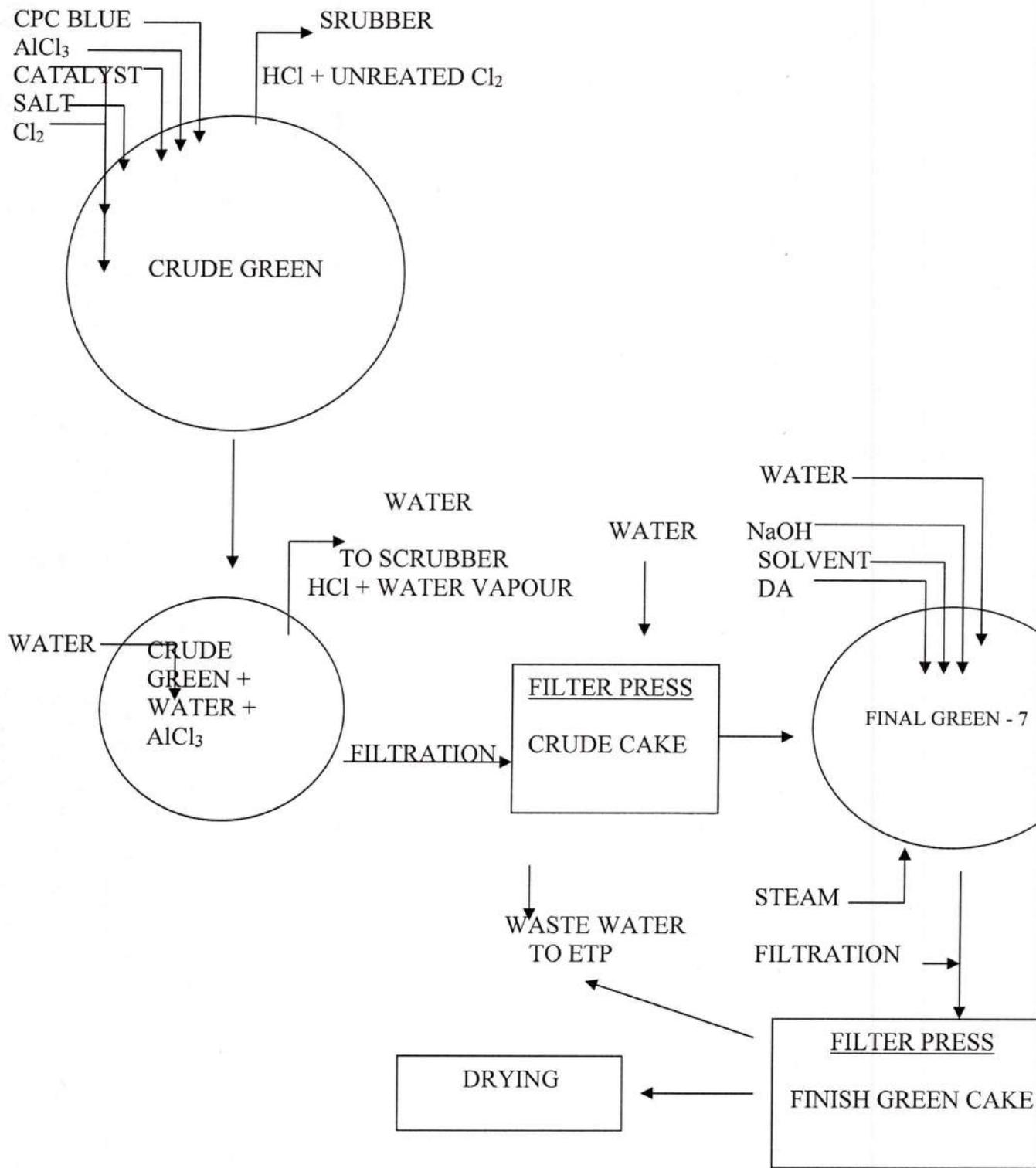
Date 08/02/19	Challan No. CT. 394	L.R. No.	Vehicle No. GJ02.7927	Transport By Party
Consignee :				
Description & Packing of Goods H.C.1		Quantity 21.000	Delivery	
For Ayushi Enterprise		N. Wt	Conc.	
			On 100%	

Signature
Proprietor

FOR, SAI RACHANA CHEMICALS

BRIEF PROCESS FLOW CHART of Pigment Green-7

FLOW DIAGRAM OF CPC GREEN - 7





GPCB

292

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A - Amendment)

NO: GPCB/ANK/CCA-1927/ID-57674/

DT: __/08/2019

Amendment in CCA order No: AWH-97707, issued vide letter no. GPCB/ ANK/ CCA-1927/ ID-57674/479403, dated 20/12/2018.

To,
M/s. PRAHARIT PIGMENTS LLP.
PLOT NO: 38/11,
GIDC ESTATE JHAGADIA,
DIST-BHARUCH.

SUB: Amendment in Consolidated Consent & Authorization (CC&A) under various Environmental Acts/ Rules.

REF: (1) CCA No. AWH - 97707 dated :20/12/2018.
(2) Hon'ble NGT O.A. No.362 of 2019.

Sir,

This has reference to the CCA order No: AWH-97707, issued vide letter no. GPCB/ ANK/ CCA-1927/ ID-57674/479403, dated 20/12/2018 under the provisions of the various Environmental Act/ Rules, which stands amended as under. The Validity of this order will be up to 04/12/2023.

1. The list of proposed products to be manufactured shall be as follows:

Table with 3 columns: Sr. No., Products, Quantity (MT/Month). Row 1: 1, Pigment green - 7 / Pigment green - 36, 150

2. CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016

2.1 Unit shall comply with provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.

2.2 The condition No. 6.2 under authorization for Hazardous & other wastes of the CCA order No: AWH-97707, issued vide letter no. GPCB/ ANK/ CCA-1927/ ID-57674/479403, dated 20/12/2018 is amended and shall now be read as under.

A. Hazardous & other wastes:

Table with 5 columns: Sr. No., Name of Waste, Category Number, Quantity in Year, Facility. Rows include ETP waste, Used Oil, and Discarded Containers / Liners.

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 517371-20/08/2019

4	Poly Aluminium Chloride (soln.) OR	B30	27000 MT	Collection, Storage, transportation, Unit shall send their Hazardous Waste to only those with whom unit has made MoU and receptor unit has permission from CPCB/GPCB under Rule-9 with valid CCA.
	Aluminium Chloride/Hydroxide AND	B30	3060 MT / 1890 MT	
	Copper or any other salt	A66	99 MT	
5	Sodium Hypo Chloride	B15	5400 MT	Collection, Storage, transportation, Unit shall send their Hazardous Waste to only those with whom unit has made MoU and receptor unit has permission from CPCB/GPCB under Rule-9 with valid CCA.
6	Hydrochloric Acid	B15	3600 MT	Collection, Storage, transportation, Unit shall send their Hazardous Waste to only those with whom unit has made MoU and receptor unit has permission from CPCB/GPCB under Rule-9 with valid CCA.

- 3 All other conditions of CCA order No: AWH-97707, issued vide letter no. GPCB/ ANK/ CCA-1927/ ID-57674/479403, dated 20/12/2018 will remain same.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(A.V. SHAH)

SR. ENVIRONMENT ENGINEER

Outward No: 517371, 20/08/2019

The report submitted by the Joint Committee to The Hon'ble NGT has missed many aspects before drawing the prima-facie (not with detailed investigation) conclusions and recommendations in their report. Following are the aspects that we would like the Joint Committee and the GPCB to look into and for re-consideration;

1. In the para 2.0 (Approach) of the Joint Committee report it is mentioned that circumstantial evidences have been gathered in preparing the report. The committee has stated that *"in the present case, prima-facie it appears that the industry and transporter is responsible for transit & illegal disposal of hazardous waste into environment and subsequent death of two persons.....the matter is sub-judice, the District Administration may be the appropriate agency to take action as per statute and appraisal to Hon'ble NGT....."*. However, following circumstantial evidences have not been considered while arriving at the final conclusion about the involvement of M/s Praharit Pigments LLP in the matter.
 - i) The committee has made conclusions on the preliminary reports of GPCB stating the M/s Shree Mahavir Enterprise, does not exist. However, this agency does exist (proof of GST number is already submitted).
 - ii) Committee's objection that - the industry has mentioned pure HCl instead of spent HCl- however, this is mentioned by the industry purely on the basis of the purity level of the material and also the fact that the HCl does not contain any organic impurities. Moreover, as per CC&A possessed by the industry at the relevant time also, there is no generation of Spent HCl.
 - iii) Since the availability of HCl is in abundance, its rate is very low based on the 'Demand/Supply ratio', however that does not construe as the material to be the hazardous waste.
 - iv) The committee has erroneously not taken cognizance of the fact that the HCl dispatched by the industry on 08.02.2019 is sold as a by-product with invoices as per the CC&A permission given by the GPCB at the relevant time and that it was not a hazardous waste, as assumed in the entire investigation. This assumption was made by the committee by again assuming that the waste in the tanker belonged to M/s Praharit Pigments LLP, however this matter is sub-judice and until it is proven that the waste belonged to this industry, the committee should not have made such assumptions. The CC&A possessed by the industry as on 08.02.2019 does not mention HCl in the Hazardous waste category. The HCl generated by the industry was unilaterally termed as hazardous waste by GPCB and the CC&A was amended accordingly without giving the opportunity to the industry to prove it to be otherwise, and that too only after the incident took place. Thus, selling of the HCl by the industry having the CC&A permission for selling it as by-product cannot be termed as violation of the provisions of The Hazardous & Other Waste Management Rules, 2016 by the industry.
 - v) The committee has not investigated and mentioned in the report as to whether the material dispatched by the industry on 08.02.2019 was the same as that found in the tanker no. GJ-02-Z-7927 at the site of incident. This because of the facts on records that the analysis reports of the samples collected from the tanker and the premises of the industry are having different characteristics w.r.t. most of the parameters. While the sample collected from the tanker was hazardous waste and that from the industry was pure HCl which was a by-product as per the CC&A.
 - vi) The technical aspect not considered for investigation in the matter is that the industry does not manufacture any chemicals which would result in the generation of the hazardous waste having the characteristics of the chemical found in the tanker (except for the acidic nature) which

indicates that the waste material found in the tanker at the site of the incident did not belong to M/s Praharit Pigments LLP.

- vii) The committee has also not taken cognizance of the fact that the HCl was sold as by-product to M/s Shree Mahavir Enterprise, Ankleshwar, and the same had been received by them. It is only in the case of hazardous waste that the generator/ supplier is responsible for any consequences and not in the case of products/ by-products. M/s Shree Mahavir Enterprise, Ankleshwar which is having GST number and registered company has not been interrogated for knowing where the by-product (HCl) supplied by M/s Praharit Pigments LLP was sent by them. We have already submitted records showing that M/s Shree Mahavir Enterprise, Ankleshwar does exist.
- viii) We firmly believe that if the above circumstantial evidences are considered, then it can be concluded that the HCl (by-product) sold by us was received by M/s Shree Mahavir Enterprise, Ankleshwar, and thereafter the tanker was utilized for transportation of some other chemicals to the site of incident by some industry/ persons other than M/s Praharit Pigments LLP. Moreover, it is a fact that it cannot take more than 2 hours for a tanker to reach the site of incident from our industry in Jhagadia which is only 70 Kms away. As per the records available in the police investigation, the tanker left the premises of the industry at 12.24 pm on 08.02.2019 and the chemical in the khadi was drained in late night. We also demand to carry out a detailed investigation in this direction.
- ix) No untoward incident has ever been reported during loading of HCl in tankers with the lid on the tanker kept open, in M/s Praharit Pigments LLP. industry even though this tanker loading & transportation activity is carried out even till date by us. If the HCl generated by us is poisonous, it would have affected many people in the industry, hence there is no doubt that the chemical drained in the khadi at the site of the incident did not belong to M/s Praharit Pigments LLP. With all production activities going on even today with the same products in the industry, there is no trace of hazardous waste generation from the process having the characteristics similar to that found in the tanker at the time of incident.
- x) The committee has without waiting for the outcome of the Criminal case concluded M/s Praharit Pigments LLP guilty of doing the wrong and made responsible for the incident.

It is our humble and earnest request to the Joint Committee and GPCB to look in to the above aspects in the case and take appropriate decision in the interest of justice.

(D-26) **296**

Details for registration number : PMOPG/E/2019/0587757

Name Of Complainant	Rameshkumar Nanjibhai Padshala
Date of Receipt	30/09/2019
Received By Ministry/Department	Prime Ministers Office
Grievance Description	
<p>Sub:- Unwanted expectations of NGO ,investigation agency(police) and News person from our type of Small industries.</p> <p>My introduction :-</p> <p>Sir, We started one Small scale industries of Pigments at Jhagadiya GIDC as a Name of Praharit Pigments LLP. earlier i done job for 25 years in this same field and i wants to become employer hence i started factory with partners (partner have chemical units and finance support)and presently about 60 person helpers as employee working with our company and our all product basically export to china and other Europe country. i inspire from you to become employer not employee and that inspiration can give me courage to start our units.</p> <p>My Complain :- sir, i have very much faith on GOD and hence i believe that if we not do anything wrong, no body can do anything on us.</p> <p>sir, one our Byproduct HCL tanker we sell to traders with proper invoice and CCTV serve lance from our Unit and this traders only came to us for second time after first tanker successfully delivered to end users. this tanker drain by fourth person and two person died but i am very much confident that due to HCL no body can died as HCL is a Toilet Cleaner and in India many product sell with HCL like lyzol,harpic etc.</p> <p>Investigation team ask money from us but we not give them single rupees hence they involved us directly and file case on us with 304 pinal code after 15 days. again they ask money but we not give so they take our balance sheet, computer etc and presently all lying in their custody.they plan against everything but we are sure that will fight on court and truth can come out. but when we received Bail from high court ,NGO comes in the Picture and they file complain on our company at NGT even though the matter in court. NGT give the investigation to retired judge and they not give any change to hear and not visit committee at our site and what ever police filed charge sheet, all report to send to NGT. NGT not Hear us and give their final judgment. they directly punished us. now lower court also not hear the fact due to higher court judgment.</p> <p>Help from you sir :-</p> <p>we wants fair investigation of our Case. if so we definitely comes out otherwise i think i will be in trouble as since Aug-2018 our plant started and about 12 CR loan of bank pending. i have only one hope from you sir.if fact will be comes out, and our plant manufacturing work start ,i will be happiest man.</p> <p>please advise sir.</p>	
Current Status	Case closed
Date of Action	11/02/2020
Remarks	
As per the report of Vadodara Range, Vadodara.	
Officer Concerns To	
Officer Name	Shri Ashish Bhatia (Director General of Police)
Organisation name	GJ Director General of Police
Contact Address	Sector 18, Police Bhavan Gandhinagar, Gujarat 382018
Email Address	dgp-gs@gujarat.gov.in
Contact Number	07923254201
<input type="button" value="Print"/> <input type="button" value="Close"/>	

Fwd: Fw: Opportunity of being heard in pursuant to Hon. NGT order Dated 06-10-2023 in O.A. 110/2023.

Ramesh Padshala PRAHARIT PIGMENTS <rpadshala@praharit.com>

Fri 15-12-2023 11:42

To: Dr. Jignasa D Oza (GoG-GPCB Dept.) <ro-gpcb-sura@gujarat.gov.in>;

1 attachments (18 KB)

POINTWISE REPLY OF JOINT COMMITTEE REPORT.xlsx;

***** This mail is from external domain, i.e. not from gujarat.gov.in domain. Kindly open attachment and link with caution. *****

Dear Madam,

Re-send the mail as per today's WhatsApp conversation. If anything, please let me know.

With best regards

Ramesh Padshala

----- Forwarded message -----

From: Ramesh Padshala PRAHARIT PIGMENTS <rpadshala@praharit.com>

Date: Tue, 12 Dec, 2023, 14:23

Subject: Re: Fw: Opportunity of being heard in pursuant to Hon. NGT order Dated 06-10-2023 in O.A. 110/2023.

To: Dr. Jignasa D Oza (GoG-GPCB Dept.) <ro-gpcb-sura@gujarat.gov.in>

Cc: Arun G. Patel (GoG-GPCB Dept.) <uh-gpcb-ankl@gujarat.gov.in>

Dear Madam ,

Attach herewith Pointwise reply as per our discussion. If anything please let me know. if required i can visit your office any time

Please feel free to contact me if any further information is required.

Thanks & Regards

Ramesh Padshala | Managing Partner- Head of Business Development



PRAHARIT PIGMENTS LLP

Plot No: 38/11 | Near Air Liquide | G.I.D.C Jhagadia | Gujarat 393110 | India

Ph: +91 9824154037

EMail: rpadshala@praharit.com, contact@praharit.com

Web: www.praharitpigments.com

On Mon, Nov 27, 2023 at 2:21 PM Ramesh Padshala PRAHARIT PIGMENTS <rpadshala@praharit.com> wrote:

Dear Madam ,

Thank you very Much for your Cooperation Till Date.

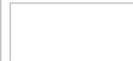
Attach Pointwise Report Based on Committee report as per your Mail. Hard Copy will be sent through RPAD today.

We already Submitted Details Reply including Criminal Aspects to your Office when I Visited Your Office.

Please feel free to contact me if any further information is required.

Thanks & Regards

Ramesh Padshala | Managing Partner- Head of Business Development



PRAHARIT PIGMENTS LLP

Plot No: 38/11 | Near Air Liquide | G.I.D.C Jhagadia | Gujarat 393110 | India

Ph: +91 9824154037

EMail: rpadshala@praharit.com, contact@praharit.com

Web: www.praharitpigments.com

On Fri, Nov 17, 2023 at 4:02 PM Dr. Jignasa D Oza(GoG-GPCB Dept.) <ro-gpcb-sura@gujarat.gov.in> wrote:

Dear Sir,

In continuation of trailing mail, This office has received your submission. You are requested to make a pointwise submission to this office so that committee can look into it .

Thanking You,

(Dr Jignasa Oza)

Regional Officer,

Gujarat Pollution Control Board

Plot No: 11 - 12/2, 3

GIDC PANDESARA,

SURAT-394221

Phone: (0261) 2891696,

E-mail : ro-gpcb-sura@gujarat.gov.in

From: Ramesh Padshala PRAHARIT PIGMENTS <rpadshala@praharit.com>

Sent: 07 November 2023 12:15

To: Dr. Jignasa D Oza(GoG-GPCB Dept.)

Subject: Re: Opportunity of being heard in pursuant to Hon. NGT order Dated 06-10-2023 in O.A. 110/2023.

***** This mail is from external domain, i.e. not from gujarat.gov.in domain. Kindly open attachment and link with caut:

Dear Madam ,

I try to contact you by your Office Phone but can not reach you.

Can you give me an appointment ? If so , I can visit your office with All details so I can explain our case in detail and based on your instruction, will submit the documents..

Await your Positive response

Please feel free to contact me if any further information is required.

Thanks & Regards

Ramesh Padshala | Managing Partner- Head of Business Development



PRAHARIT PIGMENTS LLP

Plot No: 38/11 | Near Air Liquide | G.I.D.C Jhagadia | Gujarat 393110 | India

Ph: +91 9824154037

EMail: rpadshala@praharit.com, contact@praharit.com

Web: www.praharitpigments.com

On Mon, Nov 6, 2023 at 5:33 PM Dr. Jignasa D Oza(GoG-GPCB Dept.) <ro-gpcb-sura@gujarat.gov.in> wrote:

Sir,

299

In pursuant to Hon. NGT order dated:09-10-2023, Pl. Find notice of hearing is attached herewith.

Thanking You,

(Dr Jignasa Oza)

Regional Officer,

Gujarat Pollution Control Board

Plot No: 11 - 12/2, 3

GIDC PANDESARA,

SURAT-394221

Phone: (0261) 2891696,

E-mail : ro-gpcb-sura@gujarat.gov.in

This message contains confidential information and is intended only for the individual named. If you are not the named add

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Joint Committee report reply of Point no-3 & 4

Point no	joint committee Observation and finding	Our Reply
3	<p>News on incident of collapse of three people that has occurred at Chalthan Khadi near Gokuldham society of Tantithaiya village probably due to inhalation of toxic gases on 09th February, 2019 at early morning hours was communicated by the police inspector, Kadodara GIDC police station to GSPCB. The incident took place when the night patrol PCR van was on duty and they found that three people have found in unconscious stage and an abandoned vehicle with registration number GJ-02, Z-7927 was observed in that location, which was brought for disposal of wastes. Soon after, three unconscious people were shifted to a hospital and later in hospital two of them i.e. Shri Bhagwanbhai Revabhai Bharvad and Shri Bharatbhai Meghabhai Sathiya were declared dead. The other person i.e. Shri Indrajit Pradipsinh Rajput who was in unconscious condition</p>	<p>The Committee submitted Report based On Police information & police and in our Earlier Reply submitted by us dated 8/11/2023 to your office, GPCB Gandhinagar (Through RPAD) and CPCB office, Baroda (Through RPAD) we clearly mention that the Police File FIR on us totally False. No Match FIR with documents received through RTI. This is Main Aspect to re-investigate & re-consideration our Case. we already Submitted our Details reply with all evidence received through RTI to your Office.</p>
4-a	<p>A team of officials from GSPCB, Surat has carried-out inspection on 09th February, 2019. The inspecting team observed that, the natural drain i.e. Chaltan Khadi is carrying mostly domestic wastewater generated from Gokuldham society & nearby areas of Tantithaiya village. During that time, the inspecting team collected sample from alleged vehicle and natural drain; where the vehicle was emptied. Prima-facie, the sample was observed to be spent HCl. A total five grab samples were collected from the natural drain and the details of the same are as follows; 1. Approximately 100 meter downstream of the illegal discharge. 2. Approximately 200 meter downstream of the illegal discharge. 3. Just near the point of illegal discharge. 4. From the point where the flexible hose pipe immersed. 5. Approximately 100 meter upstream of the illegal discharge. Also,</p>	<p>1. In the para 2.0 (Approach) of the Joint Committee report it is mentioned that circumstantial evidences have been gathered in preparing the report. The committee has stated that <i>“in the present case, prima-facie it appears that the industry and transporter is responsible for transit & illegal disposal of hazardous waste into environment and subsequent death of two persons.....the matter is sub-judice, the District Administration may be the appropriate agency to take action as per statute and appraisal to Hon’ble NGT.....”</i>. However, following circumstantial evidences have not been considered while arriving at the final conclusion about the involvement of M/s Praharit Pigments LLP in the matter.</p>

It is inferred from the analysis results of sample collected from the vehicle that; the sample was highly acidic with pH: 0.03, % acid as HCl: 31.5 and residual chlorine: 212.7 ppm respectively. Whereas, no such significant inferences could draw from the samples collected at various locations from the natural drain; it may be attributed due to dilution of spent HCl with domestic wastewater and also illegal discharge was took place around 2.00 to 4.00 Hrs on 09th February, 2019 and sampling of natural drain was carried-out as soon as receipt of news from Kadodara GIDC police station around 9.00 to 10.00 Hrs on 09th February, 2019. Whereas, it is inferred from the sample of floating scum that it has an acidic pH: 1.27 and other parameters had insignificant concentrations. During police investigation, the inspecting team found and recovered few delivery receipts from the vehicle. It was understood that M/s Ayushi Enterprises (herein after referred as transporter) is engaged in trading of acid and chemicals, which is located at B-10- Rameshwar Park Co- Society, Near Diamond Dyechem Colony, Near GIDC, Ankleshwar, has delivered spent HCl to M/s Om Industrial Services (D-2-100), Bhagwati Industrial Estate, Bhestan, Surat. Thereafter the inspecting team visited the M/s Om Industrial Services and it was found as empty godown/warehouse. Thereafter, the inspecting team requested Kadodara GIDC police station to look into the matter & enquire about the transporter, details of shipment and generator of hazardous wastes. Subsequently, it was understood that Amitbhai Ratilal Patel is the owner of vehicle i.e. transporter and up on interrogation he has informed that the said vehicle was filled with spent acid on 08th February, 2019 at @ 12:15 Hrs from M/s Prahrit Pigment LLP (herein after referred as industry), Plot No 38/11, GIDC, Jagadia, Gujarat. As directed by GSPCB – HO, Gandhinagar a team of officials from GSPCB RO-Surat and GSPCB RO-Ankleshwar jointly carried-out inspection of the industry. During inspection, it was observed that the industry has provided 2 nos. storage tanks of 20 KL each, which were filled with spent HCl and sample of spent HCl was collected for analysis. In addition, the industry has provided 4 nos. of storage tanks of 20 KL each, which were filled with sodium hypochloride solution and aluminum chloride solution. Further, it was observed that the industry has not updated and maintained the vehicle movement register. The vehicle movement register was last updated in 24th January, 2016. Thereafter, the inspecting team asked the

1. The committee has made conclusions on the **preliminary reports** of GPCB stating the M/s Shree Mahavir Enterprise, does not exist. However, this agency does exist (proof of GST number is already submitted). 2 .Cor objection that - the industry has mentioned pure HCl instead of spent HCl- however, this is mentioned by the industry purely on the basis of the purity level of the material and also the fact that the HCl does not contain any organic impurities. Moreover, as per CC&A possessed by the industry at the relevant time also, there is no generation of Spent HCl.3. Since the availability of HCl is in abundance, its rate is very low based on the 'Demand/Supply ratio', however that does not construe as the material to be the hazardous waste. Many Industries Supply their goods as Negative like Chlorine, HCL of GSFC ETC. 4. The committee has erroneously not taken cognizance of the fact that the HCL dispatched by the industry on 08.02.2019 is sold as a by-product with invoices as per the CC&A permih is located at B-10- Rameshwar Park Co- Society, Near Diamond Dyechem Colony, Near GIDC, Ankleshwar, has delivered spent HCl to M/s Om Industrial Services (D-2-100), Bhagwati Industrial Estate, Bhestan, Surat. Thereafter the inspecting team visited the M/s Om Industrial Services and it was found as empty godown/warehouse. Thereafter, the inspecting team requested Kadodara GIDC police station to look into the matter & enquire about the transporter, details of shipment and generator of hazardous
5. The committee has not investigated and mentioned in the report as to whether the material dispatched by the industry on 08.02.2019 was the same as that found in the tanker no. GJ-02-Z-7927 at the site of incident. This because of the facts on records that the analysis reports of the samples collected from the tanker and the premises of the industry are having different characteristics w.r.t. most of the parameters. While the sample collected from the tanker was hazardous waste and that from the industry was pure HCl which
6. The technical aspect not considered for investigation in the matter is that the industry does not manufacture any chemicals which would result in the generation of the hazardous waste having the characteristics of the chemical found in the tanker (except for the acidic nature) which indicates that the waste material found in the tanker at the site of the incident did not belong to

4-b

industry to provide access to the CCTV camera installed at the entrance of industry. As per their CCTV footages, the inspecting team reported that the said vehicle (GJ-02, Z-7927) was filled with spent acid and moved from the industry at 12. 10 Hrs on 08th February, 2019. However, as per tax invoice provided by the industry (invoice no. 135, dated 08th February, 2019, kindly refer Annexure-2) it's mentioned as pure HCl, 30% and sold 21, 000 kg @ Rs. 0.01 per kg to M/s Shri Mahavir Enterprises (hereinafter referred as consignee), 1st Floor, Shop No. F 38, Near Golden Plaza, Tata Motors, N.H. 8, Motali, Ankleshwar. Thereafter, the inspecting team visited the location of consignee to verify the status of receipt of spent HCl and it was found that the place was a commercial complex and no such unit in the name of consignee was existed, instead in that mentioned address; other office i.e. M/s Bhardwaj tanker service was found. As per CC&A conditions, the industry is generating various types of by-products including spent HCl, which are categorized under hazardous wastes and also outlined their mode of disposal/utilization of hazardous wastes as a resource or after pre-processing either for co-processing or for any other use under Rule-9 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016. Hence, based on the circumstantial evidences gathered from the industry and fraudulent documentation related to transit of by-product, the inspecting team concluded that the industry has illegally disposed their byproduct i.e. spent HCl through the transporter in an unauthorized manner at natural drain near Gokuldharm Society, Vill: Tantithaiya, Dist- Surat on 09th February, 2019. Further, Kadodara GIDC police station has filed an FIR regarding accidental death of two persons, vide CRPC 174 & Crime no. 17/2019 and referred Section-304, 284, 120(B), 114 & also, Section-15 of The Environment (Protection) Act, 1986. The copy of FIR is enclosed as Annexure-3. Subsequently, charge sheet has been prepared against the accused i.e. industry and transporter. Also, GSPCB issued closure direction U/S 5 of The Environment (Protection) Act, 1986 for the violations of the H&OW (M & TBM) Rules, 2016 to the industry on 16th February, 2019. The copy of closure direction is enclosed as Annexure 4. During the joint committee inspection, it was observed that the accused vehicle (GJ-02, Z-7927) was seized and the vehicle is under the custody of Kadodara GIDC police station. GSPCB has issued closure direction U/S 5 of The Environment (Protection) Act, 1986 for the violations of the H&OW (M & TBM) Rules, 2016 to the industry on 16th February, 2019. Further, based on the reply submitted by the industry, GSPCB has revoked the

7. The committee has also not taken cognizance of the fact that the HCl was sold as by-product to M/s Shree Mahavir Enterprise, Ankleshwar, and the same had been received by them. It is only in the case of hazardous waste that the generator/ supplier is responsible for any consequences and not in the case of products/ by-products. M/s Shree Mahavir Enterprise, Ankleshwar which is having GST number and registered company has not been interrogated for knowing where the by-product (HCl) supplied by M/s Praharit Pigments LLP

8. We firmly believe that if the above circumstantial evidences are considered, then it can be concluded that the HCl (by-product) sold by us was received by M/s Shree Mahavir Enterprise, Ankleshwar, and thereafter the tanker was utilized for transportation of some other chemicals to the site of incident by some industry/ persons other than M/s Praharit Pigments LLP. Moreover, it is a fact that it cannot take more than 2 hours for a tanker to reach the site of incident from our industry in Jhagadia which is only 70 Kms away. As per the records available in the police investigation, the tanker left

9. No untoward incident has ever been reported during loading of HCl in tankers with the lid on the tanker kept open, in M/s Praharit Pigments LLP. industry even though this tanker loading & transportation activity is carried out even till date by us. If the HCl generated by us is poisonous, it would have affected many people in the industry, hence there is no doubt that the chemical drained in the khadi at the site of the incident did not belong to M/s Praharit Pigments LLP. With all production activities going on even today with

10. The committee has without waiting for the outcome of the Criminal case concluded M/s Praharit Pigments LLP guilty of doing the wrong and made

11. Sir, Please Note that on 9/02/2019 was Sunday and our Office Work not going on as we just started the company and we do not have sufficient production and staff so we keep close our Office work on sunday but GPCB team Visited on Sunday and Call from RO (Trivedi Sir) and they ask me to call Our Representative so I Ask our HR person to visit and give details to GPCB and that time I was at Ahmedabad for Attend the Marriage (Police already verified based on my Call Details). On Sunday we Provide CCTV footage and Invoice Ask

12. Sir, if we want to illegal dispose of HCL, we never Keep any Record and also I know only M/s Mahavir Enterprise's Owner Mr. Niraj. Police do investigate our Call record but they not found any relation with Sai Rachna

5	<p>records and evidences about past incidents of illegal discharge of hazardous wastes into environment and subsequent closure & revocation of directions to alleged industry(s) by GSPCB and seizer & release of vehicle(s) involved in illegal activity, it is very difficult to arrive at the factual regarding action taken report in the past cases. Hence, the committee is of the opinion that GSPCB may be requested to submit the database of past unauthorized discharge and subsequent action taken report if any to Hon'ble NGT. In the present case, prima-facie it appears that the industry and transporter is responsible for transit & illegal disposal of hazardous wastes into environment and subsequent death of two persons. Kadodara GIDC police station filed an FIR regarding accidental death of two persons and confiscated the vehicle. Further, it was understood that charge sheet has been prepared against the accused and yet to submit to Hon'ble Judicial Court. Also, since the matter is in sub-judice purview the committee is of the opinion that District Administration may be the appropriate agency to take action as per statute and appraisal to Hon'ble NGT. Further, in order to strengthen the circumstantial evidences gathered against the industry and transporter, the concerned District Administration may avail the service of cell tower dump and CDR analysis & investigation to track down the communication if any; in this matter. GSPCB has issued closure direction to the industry based on the inspection carried-out by officials of GSPCB. Subsequently, based on reply submitted by the industry; GSPCB has revoked the closure direction with a few conditions and a bank guarantee. Further, the committee is of the opinion that the rationale for revoke of closure direction may not be appropriate, as closure direction revoked based on claims/compliance submitted by the industry without properly verifying the same. Further, it is submitted by the industry that they has sold pure HCl to M/s Shri Mahavir Enterprises. However, as per preliminary inspection report of GSPCB; M/s Shri Mahavir</p>	<p>Please Re-investigate our Case based on our above answar and details reply with all evidence. We have three case only for one accident. As per Law one mistake one punishment but at present three cases. 1. one at NGT.2. at Bardoli court 3. Jhagadiya Court. I am only 25% partner and others are 75% and all partner:s name withdraw by Police and GPCB as they are strong in finacial Aspect. Eventhough they are dealing with GPCB and marketing Aspect. I am dealing with technical parts only. ones we already punished by GPCB issueing the closure notice and forfit of Bank gaurantee. Second time about 8 month Clouser and til today we get only for 3 to 6 month re-vocation since last four years. since last four years, we stichly obey the GPCB gidlines and no any deviation due to enviroment aspect. so sirs please look into this matter.</p>
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Hon'ble Supreme Court said that it is fine if a hundred gun guards are released, but one innocent person should not be punished

Gujarat Pollution Control Board

Gandhinagar

Subject: Hearing of Praharit Pigment w.r.t Hon. NGT order dated 09.10.2023 in O.A. 110/2023(WZ)

Date: 03/01/2024, 11:00 Hrs at Gandhinagar

Sr. no.	Name and Designation	Organisation	Mobile no and email ID	Sign
1.	District Collector, Surat Smt. Pratik Jbarkar	Collector office, Surat	(Joint virtually)	
2.	Shri Amit Thakkar "Scientist E"	CPCB	9328566728 amit.thakkar@nic.in	
3.	Smt. Jignasa Oza, Regional Officer-Surat	GPCB	9825329663 ro-gpcb-sura@gujarat.gov.in	Jiga
4.	Shri Arun G. Patel Unit Head-Ankleshwar	GPCB	9099025577 uh-gpcb-amul@gujarat.gov.in	Arun
5.	Law officer / Legal executive Shri R.B. Thivedi	GPCB	7576827582	
6.	Project Proponent Shri. Ramesh Chandra Panchal	M/S. Praharit Pigment LLP	9824154033	
7.	Shri. R. R. Panchal Law officer / Legal executive	GPCB	9127548944 legal-gpcb@gmail.com	R.R.
8.	Kalpesh Jami Advocate	96 Praharit	9825067393 JANI7393 @GMAIL.COM	



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

**BY R.P.A.D.
DIRECTION UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT- 1986 FOR THE
VIOLATIONS OF THE HAZARDOUS & OTHER WASTE (MANAGEMENT &
TRANSBOUNDARY MOVEEMENT) RULES -2016 AS AMENDED FROM TIME TO TIME**

WHEREAS you M/s. PRAHARIT PIGMENTS LLP. are having an industrial plant at Plot No: 38/11, GIDC JHAGADIA, DIST.BHARUCH.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A), AWH -97707 dated: 20/12/2018 valid up to 04/12/2023 and its amendment dated: 20-8-2019.

AND WHEREAS, you have not complied Specific conditions of CC&A granted to you..

AND WIIEREAS, board had issued closure direction under EPA-1986 vide order dated: 16/02/2019, for the reasons stated therein.

AND WHEREAS, board had again issued closure direction under EPA-1986 vide order dated: 20/08/2019, for the reasons stated therein.

AND WHEREAS, Vehicle owned by Amitbhai Ratilal Patel, owner of Ayushi enterprise having address, B-10, Rameshwar Co-Op society, near Diamond colony, GIDC Ankleshwar, Dist- Bharuch engaged in transportation of hazardous waste.

AND WHEREAS, an application was filed before the Hon'ble National Green Tribunal vide O.A. No. 362/2019 regarding illegal disposal of waste in creek at Surat, resulted in death of two persons and one causality, including damage to the environment.

AND WHEREAS, Hon'ble National Green Tribunal given order dated: 26-9-2019, and directed as under in para 9 of the order:

- i. *The SPCB may assess and recover compensation on 'PolluterPays' principle in accordance with law from the generator of the waste as well as the transporter. Pending such assessment, the SPCB may recover a sum of Rs. 50 lakhs as interim compensation jointly and severally from the generator as well as the transporter without prejudice to the remedies of the heirs of the deceased and the injured.*
- iv. *The interim compensation, recovered in pursuance of above, may be deposited with the CPCB for being spent for restoration of the environment.*

P.T.O

ORDER

UNDER THE CIRCUMSTANCES, I N. M. Tabhani, Member Secretary of Gujarat Pollution Control Board in exercise of the power conferred on file no. Legal-G-28 under section (5) of the Environment (Protection) Act -1986 issue the Directions as under:

1. *To deposit a sum of Rs. 50 lakhs as interim compensation jointly and severally by the generator M/s. PRAHARIT PIGMENTS LLP. as well as the transporter Amitbhai Ratilal Patel. Owner of Vehicle no: GJ 02-Z-7927 & Owner of Ayushi enterprise*
2. This order shall be complied with in 7 days, If above direction is not complied,, you are liable for prosecution in court under Section 15 of the Environment (Protection) Act -1986.

This order is issued after obtaining permission from competent authority.

**For and on behalf of
Gujarat Pollution Control Board**


**(N. M. TABHANI)
MEMBER SECRETARY**

NO: GPCB/ANK/CCA-1927(1)/ID-57674/

Dated: 28/09/2019

Issued to:

1. M/s. PRAHARIT PIGMENTS LLP.

PLOT NO: 38/11,

GIDC JHAGADIA,

DIST: BHARUCH, GUJARAT.

2. Amitbhai Ratilal Patel.

Owner of Vehicle no: GJ 02-Z-7927

Owner of Ayushi enterprise

B-10, Rameshwar Co-Op society,

Near Diamond colony,

GIDC Ankleshwar,

Dist- Bharuch.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY R.P.A.D.

DIRECTION UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT- 1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES -2016 AS AMENDED FROM TIME TO TIME

WHEREAS you M/s. PRAHARIT PIGMENTS LLP. are having an industrial plant at Plot No: 38/11, GIDC JHAGADIA, DIST.BHARUCH.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A), AWH -97707 dated: 20/12/2018 valid up to 04/12/2023 and its amendment dated: 20/08/2019.

AND WHEREAS, board had issued closure direction under EPA-1986 vide order dated: 16/02/2019 & 20/08/2019 for the reasons stated there in.

AND WHEREAS, board had issued direction under EPA-1986 vide order dated: 28/09/2019 to deposit a sum of Rs. 50 lakhs as interim compensation jointly and severally by the generator M/s. PRAHARIT PIGMENTS LLP. as well as the transporter Amitbhai Ratilal Patel, Owner of Vehicle no: GJ 02-Z-7927 & Owner of Ayushi enterprise in view of Honorable National Green Tribunal Order dated:26/09/2019 in O.A.No.362/2019.

AND WHEREAS, Honorable NGT in its order dated:19/02/2019 and 28/08/2019 in O.A.No.593/2017, (W.P.) (Civil) No.375/2012 also directed GPCB to assess EDC.

AND WHEREAS, Honorable NGT in the O.A.No.593/2017, (W.P.) (Civil) No.375/2012 dated:19/02/2019 and 28/08/2019 respectively delineated calculation of Environment Compensation (EC).

AND WHEREAS, referring to above said formula, total Environment Compensation is worked out to be Rs. 1,04,25,000/- .(Rs. One crore four lacs twenty five thousand only)

(P.T.O.)

ORDER

UNDER THE CIRCUMSTANCES, I N. M. Tabhani, Member Secretary of Gujarat Pollution Control Board in exercise of the power conferred on file no. Legal-G-28 under section (5) of the Environment (Protection) Act -1986 issue the Directions as under:

1. To deposit sum of total Rs. 1,04,25,000/- as compensation jointly and severally by the generator M/s. PRAHARIT PIGMENTS LLP. as well as the transporter Amitbhai Ratilal Patel. Owner of Vehicle no: GJ 02-Z-7927 & Owner of Ayushi enterprise.
2. This order shall be complied with in 7 days, if above direction is not complied,, you are liable for prosecution in court under Section 15 of the Environment (Protection) Act -1986.
3. Amount deposited if any in reference to the office order No.GPCB/ANK/CCA-1927(1)/ID:57674/522953, dated: 28/09/2019 shall be deducted from aforesaid compensation.

This order is issued after obtaining permission from competent authority.

**For and on behalf of
Gujarat Pollution Control Board**



**(N. M. TABHANI)
MEMBER SECRETARY**

NO: GPCB/ANK/CCA-1927(1)/ID-57674/

Dated: /10/2019

Issued to:

✓ **1. M/s. PRAHARIT PIGMENTS LLP.**

PLOT NO: 38/11,
GIDC JHAGADIA,
DIST: BHARUCH, GUJARAT.

2. Amitbhai Ratilal Patel.

Owner of Vehicle no: GJ 02-Z-7927
Owner of Ayushi enterprise
B-10, Rameshwar Co-Op society,
Near Diamond colony,
GIDC Ankleshwar, Dist- Bharuch.



गुजरात, गुजरात GUJARAT

BM 154350

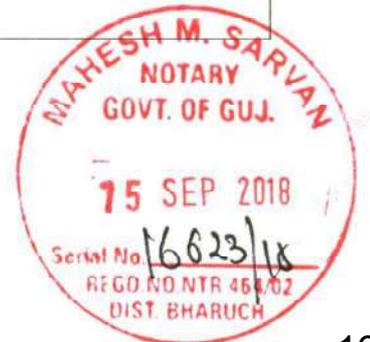
स्टे.नं. 228 तारीख : 14-06-2018
 स्टे.डा 100-00 कुल किंमत:-400-00 कुलनंग 9
 स्टे.वेनारनुं नाम : प्रहरित पीगमेंट्स अलअलपी
 स्टे.वेनारनुं सरनामुं : प्लॉट नं. 38/11 ज.आ.डी.सी., जगडिया, ज.भरुच
 स्टे.वेवा आवनारनुं नाम : रंजनीकांत पी. पटेल
 स्टे.वेवा आवनारनुं सरनामुं : उड माधव नगर सोसा. अडादा, अंकलेश्वर.
 स्टे.वेवा आवनारनी सही :
 आ.डी. नंबर: GJ0619910025614

श्रीमान. अशोक-गणेश

आर.एस.गांधी.
 स्टेथ वेन्डरवा.नं.८/२०१८
 ओफिस : टी.अ.३.०८,
 राजकमल आर्कड, वींग-अ,
 तालुका सेवा सदन पास,
 ज.आ.डी.सी., अंकलेश्वर.

**MEMORANDUM OF UNDERSTANDING
 BETWEEN**

SUPPLIER	BUYER
M/s. Praharit Pigments LLP	M/s. Shree Ganesh Remedies Limited.
Plot No. :38/11 GIDC Estate Jhagadia, Dist. – Bharuch,	Plot No : 6011-12 , GIDC Estate , Ankleshwar.



As a part of this MOU, the Buyer has agreed to accept the Spent HCl generated from the manufacturing activities of the Supplier. The particulars of this MOU including terms and conditions between the Buyer and the Supplier are mentioned here with:

Sr. No.	Name of Material	Physical State	Quantity MT/Month	Mode of Transport	Contact Validity Year
1.	Spent HCl	Solution (20-25 %)	120	Tanker Load	Five

1. "Seller Party" at their above factory Spent HCl is generated.
2. "Buyer Party" at their plant are in regular requirement of Spent HCl for their Production.
3. "Seller Party" will supply to "Buyer party" for their consumption from their plant Spent HCl subject to requirement by "Buyer Party" & subject to availability or Production by "Seller Party".
4. Price, Quantity, Payment terms, date of delivery & every other terms will be mutually decided on this between "Buyer Party" & "Seller Party".
5. Any other issue relating to above but not covered above shall be decided mutually from time to time.
6. "Buyer Party" will organize transport to take the delivery from "Seller Party" Jhagadia Plant and the Conveyance of Spent HCl shall be carried out only through authorized vehicles which are follow the guideline of hazardous waste and other waste (Management and Trans boundary Movement) Rules-2016. Such vehicles shall be GPS enable.

Signed & entered on this date: 15/09/2018.

"Buyer Party":-

M/s. Shree Ganesh Remedies Limited.

H.M. Kothui
Director

"Seller Party":-

M/s. Praharit Pigments LLP

Partner



MAHESH M. SARVAN
NOTARY
(Govt. of Guj) INDIA
F-1 Indraprasth Complex,
Nr. Vija Bank GIDC, Ank-2
Reg. No NTR-464/02. Mo. 9825413243